



THE GAUHATI HIGH COURT (HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

Case No.: WP(C)/4237/2020

ABDULLAH AL MAMUN CHOUDHURY S/O AMZAD HUSSAIN CHOUDHURY RESIDENT OF BASHDAHAR PT I PO MATIJURI DIST HAILAKANDI ASSAM 788155

VERSUS

THE STATE OF ASSAM AND 5 ORS
REPRESENTED BY THE COMMISSIONER AND SECRETARY
ELEMENTARY EDUCATION DEPARTMENT
GOVT. OF ASSAM
DISPUR
GUWAHATI

2:MISSION DIRECTOR AXOM SARBA SIKSHA ABHIYAN MISSION **KAHILIPARA GUWAHATI 19** 3:THE DIRECTOR OF ELEMENTARY EDUCATION ASSAM KAHILIPARA **GUWAHATI 19** 4:THE UNION OF INDIA REPRESENTED BY THE JOINT SECRETARY TO THE GOVT. OF INDIA DEPT. OF EDUCATION AND LITERACY MINISTRY OF HUMANE RESOURCE **DEVELOPMENT** SHASTRI BHAWAN NEW DELHI 11000 5:CENTRAL BOARD OF SECONDARY EDUCATION REPRESENTED BY ITS SECRETARY SHIKSHA KENDRA



2
COMMUNITY CENTRE
PREET VIHAR
DELHI 110092
6:NATIONAL COUNCIL FOR TEACHER EDUCATION
REPRESENTED BY ITS SECRETARY
G-07
SECTOR 10
DWARKA NEAR METRO STATION
DELHI 110075

Advocate for : MR E AHMED

Advocate for: SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case: WP(C)/4227/2020

PURABI BARUAH AND 44 ORS. D/O- RAJEN BARUAH R/O- HOUSE NO-4 VILL-KALITAPARA P.O- AZARA DIST- KAMRUP (M) (ASSAM) PIN-781017

2: MRIDUPABAN SARMAH C/O- PROFULLA SARMAH VILL-BARICHOWA BRAHMIN GAON P.O- MUDOIGAON DIST- GOLAGHAT (ASSAM) PIN-785614

3: DIPA RANI DOLEY D/O RADHA KANTA DOLEY VILL DELHOUSI P.O. GOHPUR DIST BISWANATH (ASSAM) PIN 784168

4: BAHARUL ISLAM S/O- BAHADUR ISLAM VILL- SATSIA P.O- JAMADARHAT DIST- DHUBRI (ASSAM) PIN-783330



5: SUMI BARMAN W/O- DEEPJYOTI PATHAK VILL- JAKHLIRPAR P.O- SIMLAGURI DIST.-BAKSA (ASSAM) PIN-781313

6: PINKI CHAKRABORTY C/O- RATAN LAL CHAKRABORTY VILL- WARD NO- VIII P.O- LAKSHMISAHAR DIST- HAILAKANDI (ASSAM) PIN-788152

7: PRIYANKA DEY D/O PARESH DEY VILL-JOYPUR FALTUTULA GAON P.O-JOYPUR DIST-DIBRUGARH (ASSAM) PIN-786614

8: ATOWAR RAHMAN C/O- ABDUL RAZZAQUE VILL-BORO PAITARY P.O- JOYBHUM DIST- GOALPARA (ASSAM) PIN-783129

9: ANURADHA DEKA D/O BHUGESWAR DEKA VILLAGE DOMAL BETANI P.O-DOMAL DIST MORIGAON (ASSAM) PIN 782105

10: RUPABATI SUTRADHAR C/O- DHARMESWAR SUTRADHAR VILL-CHOWKAPARA DORAPARA P.O- AGIA DIST- GOALPARA (ASSAM) PIN-783120

11: JOYSHREE HATIBORUAH C/O- MONESWAR HATIBORUAH VILL- NOWSOLIA GAON P.O- R R L DIST- JORHAT (ASSAM)



PIN-785006

12: ANKUR KASHYAP C/O- LATE PRADIP SARMAH VILL- 3 NO SANTIPUR P.O CHUNGAJAN DIST- GOLAGHAT (ASSAM) PIN-785601

13: KAPIL HUSSAIN S/O- MD. RAFIQUE HUSSAIN VILL-GERAMARI PT-V P.O- GERAMARI DIST- DHUBRI (ASSAM) PIN-783339

14: SEWALI DAS C/O- RABINDRA NATH DAS VIIL- BARIGAON P.O- DOHELA DIST- GOALPARA (ASSAM) PIN-783125

15: RINIMA BARUAH C/O BIREN BARUAH VILL- KUMARGAON P.O- DERGAON DIST- GOLAGHAT (ASSAM) PIN-785615

16: BEAUTY DEVI C/O LATE MANIK SARMA VILL- MOLIA GAON P.O- DHEKIAL DIST- GOLAGHAT (ASSAM) PIN-785622

17: SAIDUL ISLAM S/O SHOMEZ UDDIN VILL- SATSIA P.O-JAMADARHAT DIST-DHUBRI (ASSAM) PIN-783330

18: BARUN SUTRADHAR S/O BRINDABAN SUTRADHAR VILLAGE JAKHLIRPAR P.O. SIMLAGURI



P.S GOBARDHANA DISTBAKSA (ASSAM) PIN 781313

19: PARTHA BASAK S/O- PRABHAT BASAK VILLAGE- KATAJHAR PATHAR P.O.- KATAJHAR

DIST- BARPETA (ASSAM) PIN- 781315

20: RANJAN SUTRADHAR S/O- ASHOK SUTRADHAR VILLAGE- BELGURI P.O.- GUWAGACHA DIST- BAKSA (ASSAM) PIN- 781313

21: SADHAN GHOSH S/O- SUBAL GHOSH VILLAGE- ATAGAON P.O.- MAIRAJHAR DIST- BAKSA (BTAD) (ASSAM) PIN- 781315

22: BINOD KARMAKAR S/O BIKASH KARMAKAR VILL AND P.O KHAIRABARI DIST- BARPETA (ASSAM) PIN- 781315

23: GEETIKA SARMA D/O- NARAYAN CH. SARMA VILL-BALIPARA P.O- BHALUKI DIST- BARPETA (ASSAM) PIN-781371

24: KULDIP MEDHI S/O- DILIP KUMAR MEDHI VILL-PATHSALA GAON P.O- PATHSALA DIST- BARPETA (ASSAM) PIN-781325

25: AZIBUR RAHMAN



C/O- ABDUR RAHIM VILLAGE- GUNAIBORI P.O.- LOCHANABORI DIST- MORIGAON (ASSAM) PIN- 782126

26: WARIF AHMED S/O- SAMSUDDIN VILLAGE- DURABANDHI GAON P.O. LOCHANABORI DIST- MORIGAON (ASSAM) PIN- 782126

27: PARVEJ SHAH PAHLOVI S/O- ABDUL MALEQUE VILLAGE AND P.O.- SAHARIAGAON P.S- MOIRABARI DIST- MORIGAON (ASSAM) PIN- 782126

28: PORISHMITA BORA D/O- DIP BORA VILL-GOSSAIN SATRA P.O- ADHARSATRA DIST- GOLAGHAT (ASSAM) PIN-785621

29: MANJUR HUSSAIN S/O- SAIFUL ISLAM VILLAGE AND P.O.- SHAGUNBARI DIST- MORIGAON (ASSAM) PIN- 782126

30: NAZMA BEGUM C/O- NAZIR ALI VILL-MAHIPALKUCHI P.O- BALIKUCHI DIST- KAMRUP (R) (ASSAM) PIN-781381

31: AMIT PRASAD S/O- SUKHRAJ PRASAD VILL- WATIZOR P.O- WATIZOR DIST- WEST KARBI ANGLONG (ASSAM) PIN-782446

32: KRISHNA CHAUHAN



S/O- BASUDEO CHAUHAN
VILLAGE- WATIZOR NO 2
P.O.- WATIZOR NO 2
P.S- KHERONI
DIST- WEST KARBI ANGLONG (ASSAM)
PIN- 782446

33: RUBIA KHATUN D/O- MD AZIZUR RAHMAN VILLAGE- UDALI KACHARI GAON P.O.- UDALI BAZAR DIST- HOJAI (ASSAM) PIN- 782446

34: RIMA KUMARI CHAUHAN C/O- MOHIT NARAYAN CHOUHAN VILL-HOJAI RAMPUR PHE ROAD P.O- HOJAI DIST- HOJAI (ASSAM) PIN-782435

35: BABILON BORA D/O- LATE NAREN CH. BORA VILL-RUPAIBARI P.O- AHATGURI DIST- MORIGAON (ASSAM) PIN-782412

36: GITANJALI HAZARIKA C/O- RANJIT DEKA VILL-BARBARI P.O- BURHA DIST- DARRANG (ASSAM) PIN-784148

37: DEBAJIT CHETIA C/O- UMESH CHETIA VILL-BAGICHA GAON P.O- DHAKUAKHANA DIST- LAKHIMPUR (ASSAM) PIN-787055

38: PRIYANKA SARKAR C/O- LATE SUBASH SARKAR VILL- BHASKAR NAGAR P.O- BINOVA NAGAR DIST- KAMRUP (ASSAM) PIN-781018



39: DIPIKA DEBNATH D/O- PRABHASH DEBNATH R/O- KALAHABHANGA WARD NO- 03 P.O- BARPETA ROAD DIST- BARPETA PIN-781315

40: BARNALI BHUYAN D/O- LATE TANKESWAR BHUYAN VILL- MORAN SIDING STATION P.O-MORAN KHATKHATI DIST-CHARAIDEO (ASSAM) PIN-785669

41: PRANAMI BORA C/O GONESH CH. BORA VILL- CHORACHOWA GAON P.O-PANICHAKUA DIST-JORHAT PIN-785006

42: JEHIRUL ISLAM S/O ALIMUDDIN VILL. AND PO. KACHARIJAN DIS. MORIGAON PIN-782105 ASSAM

43: SHUMA BALA SHILL C/O SUKUMAR SHILL VILL- BANNYAGURI P.O- JALESWAR DIST- GOALPARA (ASSAM) PIN-783132

44: KABERI KAKATI D/O- JITEN KAKATI VILL- MISSAMARI P.O- HALEM DIST- BISWANATH (ASSAM) PIN-784170

45: ANJUNARA BEGUM C/O- ISMAIL HUSSAIN VILL-KOTHAKUTHI PT-1 P.O- DHUPDHARA DIST- GOALPARA (ASSAM)



PIN-783123 VERSUS

THE STATE OF ASSAM AND 5 ORS.
REP .BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPTT. DISPUR
GUWAHATI-781006

2:THE AXOM SARBA SIKSHA ABIHJAN MISSION

REP BY THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN MISSION

ASSAM

KAHILIPARA

GUWHATI-19

3:THE DIRECTOR

ELEMENTARY EDUATION

ASSAM

KAHILIPARA

GUWHATI-19

4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN MISSION

ASSAM

KAHILIPARA

GUWHATI-19

5:NATIONAL COUNCIL FOR TEACHER EDUCATION

REP. BY ITS MEMBER SECRETARY

HANS BHAWAN

WING-II

1

BAHADURSAH JAFAR MARG

NEW DELHI-110002

6:THE UNION OF INDIA

REP.BY THE JOINT SECRETARY TO THE GOVT. OF INDIA

DEPTT. OF SCHOOL EDUCATION

AND LITERACY

MINISTRY OF HUMAN RESOURCE

DEVELOPMENT SHASTRI BHAWAN

NEW DELHI-110001

Advocate for: MR. K M MAHANTA

Advocate for: ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 5 ORS.

Linked Case: WP(C)/4269/2020

MINAKSHI BARUAH AND 33 ORS

D/O. JOGEN BARUAH



VILL. SALAI PARA P.O. DEODHANIGHAT P.S. SIPAJHAR DIST. DARRANG ASSAM PIN-784147.

2: JAHANARA KHANAM D/O. BANIZ KHAN VILL. HATIZANA P.O. JOSHIHATIPARA DIST. BARPETA PIN-781316.

3: SANIWARA KHATUN D/O. SEKANDAR ALI VILL. KAHIBARI PAM P.O. MANIKPUR P.S. BAGHBAR DIST. BARPETA PIN-781308.

4: HIMAKSHI SSHARIA D/O. SASHINDRA NATH SAHARIA VILL. BELKONA P.O. BIHDIA P.S. BAIHATA CHARIALI DIST. KAMRUP (R) PIN-781381.

5: DOLI MONI BHATTACHARYA D/O. PRATUL BHATTACHARYA RANGIA BHATTAPARA P.O. RANGIA P.S. RANGIA DIST. KAMRUP (R) PIN-781354.

6: PAMPI DAS D/O. PARAMANANDA DAS VILL. MAJPARA P.O. CHHAYGAON P.S. CHHAYGAON DIST. KAMRUP (R) PIN-781124.

7: INDRANI SARMAH



D/O. BHABEN CHANDRA SARMAH PUB GITANAGAR PATH 2 NO. MATHGHARIAYA P.O. AND P.S. NOONMATI DIST. KAMRUP (M) PIN-781020.

8: POMPA DAS D/O. SITU DAS VILL. RANGABAK PT. 1 P.O. KATLICHERRA P.S. KATLICHERRA DIST. HAILAKANDI PIN-788161.

9: SYEDA KHURSIDA AHMEDA D/O. RAFIQUDDIN AHMED VILL. DHUHI NO.1 P.O. DHUHI P.S. KAYAN DIST. KAMRUP (R) PIN-781350.

10: DISHA KALITA C/O. JATINDRA NATH KALITA VILL. AND P.O. TULSIBARI DIST. KAMRUP (R) PIN-781376.

11: SWAPNALI CHOUDHURY D/O. BHUPATI CHOUDHURY VILL. AND P.O. CHENGA P.S. BARPETA DIST. BARPETA PIN-781305.

12: PRANITA DAS D/O. PURNA RAM DAS VILL. CHARANGBARI P.O. TAMULPUR P.S. TAMULPUR DIST. BAKSA PIN-781367.

13: PALLABI DUTTA D/O. ROHESWAR DUTTA LAHOWAL PATRAGAON P.O. LAHOWAL



P.S. LAHOWAL DIST. DIBRUGARH ASSAM PIN-786010.

14: MASHUT ALAM S/O. AZGAR ALI VILL. FALIHAMARI PAM P.O. FALIHAMARI PATHER P.S. BHURAGAON DIST. MORIGAON ASSAM PIN-782127.

15: MUNMEE DEKA D/O. LT. MAHESWAR DEKA VILL. TOWN BANTOW WARD NO.14 P.O. KHELMATI DIST. LAKHIMPUR PIN-787031.

16: NILAKSHI PHUKAN D/O. BHUPEN PHUKAN NATUN NIRMALIGAON P.O. C.R. BUILDING DIST. DIBRUGARH ASSAM PIN-786003.

17: PRIYANKA GOGOI

D/O. JOYGURU GOGOI ARAPATHAR GAON BHADOI PANCHALI P.O. BHADOI PANCHALI P.S. DULIAJAN DIST. DIBRUGARH PIN-786191.

18: MOFIDA KHATUN D/O. NAZIMUDDIN VILL. DOWAMARI P.O. DEWAGURI P.S. LAHARIGHAT DIST. MORIGAON PIN-782127.



19: NAMITA DUTTA D/O. NARAYAN DUTTA VILL. GARUBANDHA P.O. ORANG P.S. ORANG DIST. UDALGURI PIN-784114.

20: KANKAN KUMAR DAS S/O. HEMANTA KUMAR DAS VILL. BARUAPARA P.O. CHHAYGAON P.S. CHHAYGAON DIST. KAMRUP (R) PIN-781124.

21: SUBHAM GHOSH S/O. NITAI GHOSH NIRMAL VILLA NEAR RAILWAY HIGH SCHOOL RANGIA WARD NO.6 DIST. KAMRUP P.O. AND P.S. RANGIA PIN-781354.

22: REHANA SULTANA BEGUM C/O. MERAJ HUSSAIN P.O. KHELMATI WARD NO.14 NEAR GIRLS COLLEGE DIST. NORTH LAKHIMPUR ASSAM PIN-787005.

23: GITANJALI DAS D/O. KAMINI KANTA DAS VILL. MAJORKURI P.O. RAMDIA P.S. HAJO DIST. KAMRUP (R) PIN-781102.

24: RAJIB KALITA S/O. GIRINDRA KALITA RANGIA TINIALI NEW MARKET WARD NO.7 P.O. AND P.S. RANGIA DIST. KAMRUP ASSAM



PIN-781354.

25: SAIBUR RAHMAN S/O. NURJAMAL ALI VILL. BRAHMAPUTRA CHAPARI P.O. BURIGANG P.S. GINGIA DIST. BISWANATH ASSAM PIN-784176.

26: BAHARUL ISLAM S/O. UMAR FARUK VILL. BRAHMAPUTRA CHAPORI P.O. BURIGANG P.S. GINGIA DIST. BISWANATH ASSAM PIN-784176.

27: CHANDRA MOLLIKA DAS D/O. KARTIK DAS P.S. RAMKRISHNA NAGAR P.O. ANILGARH VILL. BAGANTILLA DIST. KARIMGANJ PIN-788156.

28: MAYURIMA TIMSINA C/O. RISHI KUMAR TIMSINA VILL. NO.1 BHURBANDHA SULLUNG P.O. BORGHULI P.S. ULLUWANI DIST. NAGAON PIN-782143.

29: ARUN KUMAR S/O. RAM KRIPAL PRASAD RAJA ALI ROAD KANAKLATA PATH TINSUKIA DIST. TINSUKIA PIN-786125.

30: BHANITA DAS D/O. ANANTA DAS VILL. ANDP .O. SALPARA P.S. DHUPDHARA



DIST. GOALPARA ASSAM PIN-783123.

31: GITAMONI BASUMATARY D/O. PARESH CHANDRA DAS VILL. BHURAPARA P.O. BHAGABATIAPARA DIST. KAMRUP (R) PIN-781132.

32: JYOTI BASUMATARY D/O. AMIT CHANDRA BASUMATARY VILL. RAJA PANICHANDRA P.O. RANI P.S. PALASBARI DIST. KAMRUP (R) ASSAM PIN-781131.

33: CHIMAPA DAS D/O. RABINDRA NATH DAS P.O. MIRZA P.S. PALASHBARI DIST. KAMRUP (R) ASSAM PIN-781125.

34: BANASHREE DAS C/O. LAKSMI RAM DAS VILL. AND P.O. MIRZA (NEAR JANATA PRESS) P.S. PALASHBARI KAMRUP (R) ASSAM PIN-781125. VERSUS

THE STATE OF ASSAM AND 5 ORS REP. BY THE COMM. AND SECY. TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPTT. DISPUR GUWAHATI-781006.

2:THE AXOM SARBA SIKSHA ABHIJAN MISSION

REP. BY THE MISSION DIRECTOR



SARBA SIKSHA ABHIJAN MISSION ASSAM KAHILIPARA GUWAHATI-19. 3:THE DIRECTOR

E
EMENTARY EDUCATION
ASSAM
KAHILIPARA
GUWAHATI-781019.
4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN MISSION ASSAM KAHILIPARA GUWAHATI-19. 5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION

REP. BY ITS MEMBER SECRETARY
HANS BHAWAN
WITH-II

BAHADUSAH JAFARMARG
NEW DELHI-110002.
6:THE UNION OF INDIA
REP. BY THE JOINT SECRETARY TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL
EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
DELHI-110001.

Advocate for : MR. D M NATH

Advocate for: SC

EDU appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case: WP(C)/3851/2020

SUJATA BHARALI AND 75 ORS. S/O NILACHAL BHARALI R/O H. NO. 1 BY LANE 1 USHA NAGAR SUPER MARKET DIST. KAMRUP (ASSAM) PIN-781006



2: BHANU DAS D/O- MUHIRAM DAS R/O- DOUDHRY KHAT P.O- CHOUDHURY KHAT DIST- KAMRUP (R) (ASSAM) PIN-781141

3: ELORA DAS S/O- SRI UPEN CH. DAS VILL-SARPARA P.O- SARPARA DIST- KAMRUP (R) (ASSAM) PIN-781122

4: SANGHITA DEY D/O SWAPAN KUMAR DEY VILL DEBESHWAR BHABAN JAGAT KUTIR DIST- SILCHAR (ASSAM) PIN-788004

5: MUKTADIR HUSSAIN LASKAR S/O ALIM UDDIN LASKAR R/O UTTARJOSNABAD-I P.O- LALA DIST- HAILAKANDI PIN-788163

6: JAYANTA BORUAH S/O JIBAN BORUAH VILL-BIHPURIA WARD NO-4 P.O- BIHPURIA DIST- LAKHIMPUR (ASSAM) PIN-784161

7: SANGITA SHARMA D/O KASHI NATH SHARMA VILL-NO-1 PHUHURABARI P.O- ROWTA CHARILI DIST- UDALGURI (ASSAM) PIN-784508

8: RISHITA BORA D/O JYOTHI KANTA BORA R/O SARUKACHARI GAON P.O- BAMBORAHI DIST- GOLAGHAT (ASSAM)



PIN-785702

9: NANDITA GOGOI D/O PRANAB GOGOI VILL- CHARING BARUWATI GAON P.O- CHARING DIST- SIVASAGAR (ASSAM) PIN-785661

10: ROJI CHETRY D/O MADAN BAHADUR CHETRY VILL-MORISHUTI P.O-RANGACHAKUA DIST- SONITPUR (ASSAM) PIN-784182

11: BHITAI GOGOI D/O GUNA GOGOI VILL-LAGUABARI P.O- RAJMAI DIST- SIVSAGAR (ASSAM) PIN-785672

12: SAHIDUL ISLAM S/O JONAB ALI VILL-NO-2 KUMALIA P.O- PANIBHARAL DIST- BISWANATH (ASSAM) PIN-784176

13: NURUL AMIN S/O-LATE AFIJUDDIN MUNSHI VILL- NO-4 BHOJMARI P.O- TEWARIPAL DIST- BISWANATH PIN-784175

14: MONISHA HAZARIKA C/O PARTHA SARATHI HAZARIKA VILL-KATAKI PUKHURI NOWSOLIA P.O- R.R.L DIST- JORHAT (ASSAM) PIN-785006

15: MUSADDIKA AHMED C/O ERSHAD AHMED



VILL-KALYANPUR WARD NO-8 P.O- MORIGAON DIST- MORIGAON (ASSAM) PIN-782105

16: PRIYAKSHI RAI D/O SUDHIR RAI VILL-AMGURI 7 NO WARD P.O- AMGURI DIST- SIVASAGAR (ASSAM) PIN-785680

17: KIMI CHETRI C/O RAJESH ADHIKARI VILL-JOGDUAR NARENG PACHANI GAON P.O- JOGDUAR DIST- JORHAT (ASSAM) PIN-785112

18: JYOTI BORDOLOI D/O LOKESWAR BORDOLOI VILL-TELENI P.O- MAIL BAZAR DIST- BISWANATH (ASSAM) PIN-784170

19: PINKI MONI GOHAIN D/O BHABA KANTA GOHAIN VILL-HICHINGOLIA P.O- DHALPUR DIST- LAKHIMPUR (ASSAM) PIN-784165

20: KARABI KALITA C/O- RAMENDRA KR. BORGOHAIN VILL-AMULAPATTY DHAKUAKHANA P.O- DHAKUAKHANA DIST- LAKHIMPUR (ASSAM) PIN-787055

21: PARAG GOGOI C/O LALIT KUMAR GOGOI VILL-DIGHALA P.O- DHAKUAKHANA DIST- LAKHIMPUR (ASSAM) PIN-787055



22: ARIFA BEGUM C/O SARIFUDDIN AHMED VILL-KALYANPUR WARD NO-8 P.O- MORIGAON DIST- MORIGAON (ASSAM) PIN-782105

23: DILIP SARMA S/O- AN PRASAD SARMA VILL-MERABIL P.O- SHILLONGKHUTI DIST- UDALGURI (ASSAM) PIN-784508

24: CHIRANTAN DARSON BORA S/O- DARSON KUMAR BORA VILL- DHEKIAL P.O- DHEKILI DIST- GOLAGHAT (ASSAM) PIN-785622

25: PINKI DOLEY @ PINKY PEGU W/O- SIDANANDA PEGU VILL-BAHIR TAJIK GAON P.O- GOGAMUKH DIST- DHEMAJI (ASSAM) PIN-787034

26: MIFTAHUN NAHER S/O SHARIFUL ISLAM VILL- PANDHOWA P.O- GARCHIGA DIST- LAKHIMPUR (ASSAM) PIN-787052

27: IMADUL RAHMAN S/O- ABUL KASHEM VILL-KASOMBARI SONARI GAON P.O- KOUPATI DIST- DARRANG (ASSAM) PIN-784113

28: MOUSUMI BORA D/O NITUL BORA VILL- BOKOLAI P.O- ATHABARI DIST- GOLAGHAT (ASSAM)



PIN-785625

29: SHUMA BALA SHILL C/O SUKUMAR SHILL VILL- BANNYAGURI P.O- JALESWAR DIST- GOALPARA (ASSAM) PIN-783132

30: POPI BORUAH D/O RAJANI BORUAH VILL- BONGAON DIST- GOLAGHAT (ASSAM) PIN-785611

31: KAMALA PRADHAN W/O SATISH PRADHAN VILL-DATH KALA P.O- BAKARI DALONI DIST- BISWANATH (ASSAM) PIN-784172

32: SABINA YESMIN CHOUDHURY D/O- MAINUL HOQUE R/O WARD NO 4 UDAYANAGAR MANGALDAI P.O- MANGALDAI DIST- MANGALDAI PIN-784125

33: FATIMA BEGUM D/O NAZMUL HOQUE VILL- BORJAHA GAON P.O- UDALI BAZER DIST- HOJAI (ASSAM) PIN-782446

34: ANKITA GOSWAMI D/O MR ASHOK GOSWAMI VILL- BOR PUKHURI PAR GAON P.O- MUDOI GAON DIST-GOLAGHAT (ASSAM) PIN-785614

35: SHILPA CHETRY D/O JNAN BAHADUR CHETRY VILL- BORBHOGIA



P.O- BORSOLA DIST- SONITPUR (ASSAM) PIN-784117

36: GIRINDRA THAPA S/O LATE NABARAJ THAPA VILL- BARBHOGIA P.O- BORSOLA DIST- SONITPUR PIN-784117

37: AJAY KUMAR SARKAR S/O ABHI RAM SARKAR VILL AND P.O- KIRTAN PARA DIST- BANGAIGAON PIN-783384

38: KHAGEN CHETRY S/O THANDA RAM CHETRY VILL-BARBHOGIA P.O- BORSOLA DIST- SONITPUR PIN-784117

39: FUL MIYAN S/O KHAIRAT ALI VILL-SODAIBORAH P.O- ITAKHOLA DIST- BISWANATH (ASSAM) PIN-784182

40: SURAVI DAS D/O DILIP DAS VILL-HENGRABARI FOREST GATE P.O- DISPUR DIST- KAMRUP (ASSAM) PIN-781006

41: DIGANTA SHARMA C/O- LATE RABIN SARMA VILL-AKHARA P.O- SURADI DIST- NALBARI PIN-781340

42: JOYSHREE SAIKIA D/O- ROBIN SAIKIA VILL. NORTH HAIBARGAON



L.K. ROAD NEAR NURSING HOME P.O- HAIBARGAON DIST- NAGAON (ASSAM) PIN-782002

43: NABANITA ROY C/O- KAMAL ROY VILL- MILAN NAGAR DURGA MANDIR P.O- BALADMARI DIST- GOALPARA (ASSAM) PIN-783121

44: TUSHAR KANTI BISWAS S/O TAPASH BISWAS R/O- SAPATGRAM WARD NO. 3 P.O- SAPATGRAM DIST- DHUBRI (ASSAM) PIN-783337

45: JOGEN CHANDRA ROY S/O DWIPENDRA NATH ROY R/O MADHUSOULMARI PT-2 P.O- KHUDIMARI DIST- DHUBRI (ASSAM) PIN- 783331

46: ASHIK AHMED S/O AHMED ALI VILL- KOCHGAON P.O- CHARILI DIST.- BISWANATH PIN-784176

47: ARPITA ROY D/O HARI ROY R/O- NAYAPATAN P.O- BHANGA BAZAR DIST- KARIMGANJ (ASSAM) PIN-788701

48: ISMAIL ALI BARBHUIYA S/O BASIR UDDIN BARBHUIYA R/O HAILAKANDI TOWN WARD NO 11 P.O- R.P ROAD PIN- 788155



49: WASHIM AKTAR LASKAR S/O ABDUL KARIM LASKAR R/O LAKSHMINAGAR P.O- MONACHERRA DIST- HAILAKANDI PIN-788164

50: NASRIN AKTAR TALUKDAR S/O MD. SUNAHAR ALI TALUKDAR VILL- KHAGKANDI P.O- KALIGANJ BAZAR DIST- KARIMGANJ PIN-788720

51: SADARUL ALOM LASKAR S/O- CHAYAR ALI LASKAR R/O VILLAND P.O- BOALIPAR BAZAR DIST- HAILAKANDI PIN- 788155

52: NABAJYOTI SINHA S/O NANI RAM SINHA R/O KACHUBARI P.O- TINOKHAL DIST- KARIMGANJ PIN-788724

53: IQBAL HUSSAIN LASKAR S/O SAFIQUL RAHMAN LASKAR VILL AND P.O- RANGABAK PART-2 DIST- HAILAKANDI PIN-788161

54: ASRAFUL ALOM LASKAR S/O ABDUL SUBHAN LASKAR R/O- VILL. KHELMA PART-VI. P.O. GUMRA BAZAR. DIST.- CACHAR ASSAM PIN. 788815.

55: IMRAN HUSSAIN MAZUMDER S/O IMDADUL HOQUE MAZUMDER R/O- VILL. PAIKUN

P.O. GUMRA DIST.- CACHAR



ASSAM-788815

56: NASIM AHMED S/O LATE FAKAR UDDIN R/O- VILL. KARKARI PART-I P.O. KALAIN

DIST. CACHAR

ASSAM-788815

57: SAHIN UDDIN S/O- NIZAM UDDIN R/O- VILL. DEORAIL. P.O. BADARPUR

DIST. KARIMGANJ

ASSAM-788806.

58: AZINUR RAHMAN S/O- RAHMAN ALI

R/O- VILL. FAKIRANITJHAR PART-II. P.O.- BARKANDA

DIST. DHUBRI

ASSAM- 783348.

59: ANJANA SINGHA D/O- KRISHNA KUMAR SINGHA R/O- VILL. KASHIPUR

P.O. BORKHOLA

DIST. CACHAR

ASSAM-788110.

60: R.K. BINDIYA SANA D/O- BIRENDRA SANA RAJKUMAR

R/O- VILL. CHANDAM LEIKAI

P.O. KAPTANPUR



DIST. CACHAR

ASSAM-788119

61: SABANA BEGUM D/O- LATE MAYEEN UDDIN TAPADAR

R/O- VILL. TIKARPARA

P.O. SRIGOURI

DIST. KARIMGANJ

ASSAM.

62: JABRUL ISLAM S/O- SHYAMS UDDIN AHMED. VILL. BAZARGHAT

P.O. BAZARGHAT

DIST. KARIMGANJ

ASSAM-788733

63: AZHARUL ISLAM S/O- ABDUL HANNAN R/O- BATAIYA

P.O. MULLAGANJ BAZAR

DIST. KARIMGANJ

ASSAM-788719.

64: MINAJ UDDIN LASKAR S/O- MAYUR UDDIN LASKAR

R/O- NARAINPUR PART-V. P.O. NARAINPUR PART-V. DIST. HAILAKANDI

ASSAM-788152

65: MUNEEM ROSULABARBHUIYA S/O- ALIM UDDIN BARBHUIYA

R/O- VILL. VICHINGCH PART-2



P.O. RANGAUTI

DIST. HAILAKANDI

ASSAM. 788155

66: JUBAIR AHMED LASKAR S/O- ANSAB UDDIN LASKAR

R/O- VILL. NITAINAGAR PART-II

P.O. NITAINAGAR.. DIST. HAILAKANDI ASSAM - 788155

67: IBRAHIM ALI MOZUMDER S/O - MOKBUL HUSSAIN MOZUMDER

R/O- VILL. BORHAILAKANADI PT-I

P.O. BORHAILAKANDI DIST. HAILAKANADI ASSAM - 788155

68: MRIDUSMITA BORA D/O MOHAN BORA VILL AND P.O.- JAGI BHAKAT GAON DIST- MORIGAON PIN-782411.

69: HIMAKSHI BHUYAN W/O DIBYA PRAKASH SONOWAL VILL-ANANDA TEA ESTATE P.O- PATHALIPAM DIST- LAKHIMPUR PIN-787056

70: PRAFULLA KONCH S/O- MAHURAM KONCH

R/O- VILL. BORPAKOCH P.O. MASKHUWA

DIST. DHEMAJI. ASSAM-787058



71: MANASHREE BORAH D/O GHANA KANTA BORAH VILL-NITAIPUKHURI BAPUTIGARH P.O- BAM RAJABARI DIST- SIVSAGAR PIN-785671

72: JHARNASMITA BORPATRA GOHAIN C/O- CHAITANYA KALITA VILL-MORAN KUSHAL NAGAR P.O- MORANHAT DIST- DIBRUGARH PIN-785670

73: PRONAMI PHUKON C/O MR. NITUL DUTTA VILL- BANDARMARIGAON P.O- NOHAT DIST- SIVSAGAR (ASSAM) PIN-785662.

74: BHANUMITA SINHA RAJBANGSHI D/O- BISHNUPADA SINHA RAJBANGSHI P.O. DULLABCHERRA DIST. KARIMGANJ

ASSAM-788736

75: MRIDULA SINGHA W/O- SUBHADRA SINHA

R/O- GOKILA

P.O. TINOKHAL DIST. KARIMGANJ

ASSAM-788724

76: MADHABI SINGHA D/O- MADHAB SINGHA

R/O-BAITAKHAL

P.O. KATABARI

DIST. KARIMGANJ



ASSAM-788726 VERSUS

THE STATE OF ASSAM AND 3 ORS REP BY THE COMMISSIONER AND SECRETARY TO THE GOVT.O F ASSAM EDUCATION ELEMENTARY DEPTT. DISPUR GUWAHATI 781006

2:THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM
KAHILIPARA
GUWAHATI 781019
3:NATIONAL COUNCIL FOR TEACHER EDUCATION
REPRESENTED BY ITS MEMBER SECRETARY
HANS BHAWAN
WING II
1
BAHADURSAHJAFAR MARG

NEW DELHI 110002
4:THE UNION OF INDIA
REPRESENTED BY THE
JOINT SECRETARY TO THE GOVT. OF INDIA
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES
DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI 110001

Advocate for: MR K K MAHANTA

Advocate for: SC

SEC. EDU. appearing for THE STATE OF ASSAM AND 3 ORS

Linked Case: WP(C)/3722/2020

SHANKU NAMASUDRA AND 11 ORS. S/O- LT. RASAMAY NAMASUDRA R/O- VILL- FANAIRBOND P.O. FANAIRBOND DIST.- KARIMGANJ ASSAM 788737

2: SURAJ DAS



S/O- SRI SUSHANTA DAS R/O- VILL- SINGLACHHERA PART-I P.O. SINGLACHHERA DIST.- KARIMGANJ ASSAM 788736

3: PURNIMA BARDHAN D/O- SRI RANJIT BARDHAN R/O- VILL- DULLABCHERRA P.O. DULLABCHHERA DIST.- KARIMGANJ ASSAM 788736

4: RAMA SHANKAR RABIDAS S/O- SRI DHARAMDEO RABIDAS R/O- VILL- LALCHERRA P.O. FANAIRBOND DIST.- KARIMGANJ ASSAM 788737

5: GOURISHANKAR ROY S/O- LT. DINESH CHANDRA ROY VILL- BAGARGOOL P.O. RAKESHNAGAR DIST.- KARIMGANJ ASSAM 788701

6: AYUSHI VERMA D/O- LT. RATANLAL VERMA R/O- VILL- DULLABCHHERA BARA BAZAR P.O. DULLABCHHERA DIST.- KARIMGANJ ASSAM 788736

7: PRANAMANGSHU BARMAN S/O- SRI SUBHASH BARMAN R/O- VILL- TARAPUR NETAJI NAGAR P.O. SILCHAR DIST.- CACHAR ASSAM 788003



8: RUPAM DAS S/O- SRI KIRENDRA CHANDRA DAS R/O- VILL- SUNIARPAR P.O. GOBINDAGANJ BAZAR DIST.- KARIMGANJ ASSAM 788733

9: SWAPNA CHAKRABORTY D/O- LT. RANJIT CHAKRABORTY R/O- VILL- DHALCHARA PART-I P.O. HAYAIRBOND DIST.- CACHAR ASSAM 788127

10: SWEETY CHAKRABORTY D/O- LT. RANJIT CHAKRABORTY R/O- VILL- DAYAPUR (CRPF CAMP ROAD) P.O. UDHARBOND DIST.- CACHAR ASSAM 788030

11: SUTOPA DAS D/O- LT. SURJAIT CHANDRA DAS R/O- HOSPITAL ROAD P.O. UDHARBOND DIST.- CACHAR ASSAM 788030

12: MINARA BEGUM D/O- MD. SAHAB UDDIN R/O- VILL- NIZ BANSKANDI PT-IV P.O. KARAIKANDI DIST.- CACHAR ASSAM 788101 VERSUS

THE STATE OF ASSAM AND 4 ORS REP. BY THE COMM. AND SECY. TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPTT. DISPUR



GHY-06

2:THE DIRECTOR

ELEMENTARY EDUCATION

ASSAM

KAHILIPARA

GHY-19

3:THE UNION OF INDIA

REP. BY THE JOINT SECY. TO THE GOVT. OF INDIA

DEPTT. OF SCHOOL EDUCATION AND LITERACY

MINISTRY OF HUMAN RESOURCES DEVELOPMENT

SHASTRI BHAWAN

NEW DELHI- 110001

4:CENTRAL BOARD OF SECONDARY EDUCATION REPRESENTED HEREIN

BY ITS SECRETARY

HAVING ITS OFFICE AT 'SIXA KENDRA'

2

COMMUNITY CENTRE

PREET VIHAR

DELHI- 110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION

(A STATUTORY BODY OF GOVT. OF INDIA)

HAVING ITS OFFICE AT HANS BHAWAN

WING II

1

BAHADUR SHAH ZAFAR MARG

NEW DELHI- 110002

REPRESENTED BY ITS CHAIRPERSON.

Advocate for: MR K K MAHANTA

Advocate for: ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 4 ORS

Linked Case: WP(C)/4174/2020

BISHNU BAGLARY AND 122 ORS S/O- NAGEN BAGLARY VILL- SIRAJULI P.O- DHEKIAJULI

DIST- SONITPUR (ASSAM)

PIN- 784110

2: AMIT KUMAR BORO S/O PRAMOD BORO VILL- BONDAIJARONI P.O- NO-2 PIRAKATA DIST- SONITPUR (ASSAM)



PIN-784110

3: GAUTAM DAS S/O GOHINDRA CHANDRA DAS VILL- MENIPUR PART-I P.O- SILDUBI DIST- CACHAR (ASSAM) PIN-788112

4: SHYAMALIMA DAS D/O- NABIN DAS R/O- HOUSE NO-3 BYELANE NO-4 KUNDIL NAGAR HIRIMBAPUR PATH ODALBAKRA GUWAHATI DIST- KAMRUP (M) (ASSAM) PIN-781034

5: ANJON KUMAR SENGA S/O- MANESWAR SENGA VILL- BORBORI P.O- BORBORI DIST- MORIGAON (ASSAM) PIN-782127

6: DEEP JYOTI SAIKIA S/O- LATE JADAB SAIKIA VILL- BARPUKHURI P.O-KABIRALI DIST- UDALGURI (ASSAM) PIN-784525

7: MD AZHARUDDIN LASKAR S/O MD RAHIMUDDIN LASKAR VILL- DURGANAGAR PART-V HURAULI UDHARBOND P.O- UDHARBOND DIST- CACHAR (ASSAM) PIN-788030

8: PRONAB KUMAR NATH C/O- PROBHANGSHU RN NATH VILL- BHITOGANGAPUR PART-I P.O- JARAILTOLA DIST- CACHAR (ASSAM) PIN-788127



9: PANKAJ KUMAR PAUL S/O- BIJOY PAUL VILL- BHATIGRAM DURGANAGAR PART- V P.O- UDHARBOND DIST- CACHAR (ASSAM) PIN-788030

10: SUHEL AHMED S/O LATE NOOR AHMED VILL- KANKALASH P.O- BHANGA BAZAR DIST- KARIMGANJ (ASSAM) PIN-788701

11: MUKTADIR HUSSAIN LASKAR C/O- ALIM UDDIN LASKAR VILL- UTTARJOSNABAD-I P.O- LALA DIST- HAILAKANDI (ASSAM) PIN-788163

12: MOHESH BAISHNAB S/O- LAKSHINDAR BAISHNAB VILL- KHELMA PT-I P.O- GUMRA BAZAR DIST- CACHAR (ASSAM

13: BISHAL LASKAR S/O- RAKESH LASKAR VILL- KHELMA PT-I P.O- GUMRA BAZAR DIST- CACHAR (ASSAM) PIN-788815

14: DILWAR HUSSAIN S/O RAFIQUL HOQUE VILL- KAZIRGRAM P.O- BHANGA BAZAR DIST- KARIMGANJ (ASSAM) PIN-788701

15: MOHAMMED SALIM AHMED S/O MOHAMMED JALAL UDDIN VILL- GULCHARA P.O- GULCHARA DIST- KARIMGANJ (ASSAM) PIN-788720



16: DEEPAK PAMEY S/O- BUDHESWAR PAMEY VILL- SANTIBOR GORAH P.O- DIMOW DIST- DHEMAJI (ASSAM) PIN-787059

17: RUP NARAYAN RAI S/O- DHON BAHADUR RAI VILL- DIGHALI PATHAR P.O- MIRIGAON DIST- GOLAGHAT (ASSAM) PIN-785602

18: ASHA LATA DEVI S/O- SAILESH NATH VILL-BAKRIHAWAR PART I P.O- PANCHGRAM DIST- HAILAKANDI (ASSAM) PIN-788802

19: NOMALA BHATTARAI S/O- PREM BHATTARAI VILL- BORI GAON JANGAL P.O- KHAWRANG DIST- UDALGURI (ASSAM) PIN-784509

20: USHA DEVI D/O- HARKA BAHADUR CHETRY VILL- JANGAL BORIGAON P.O- KHAWRANG DIST- UDALGURI (ASSAM) PIN-784509

21: SALIM BANI AMIN S/O- ABDUR RASHID VILL- CHAILA BARI P.O- KIRTAN PARA DIST- BONGAIGAON (ASSAM) PIN-783384

22: PRONOY KACHARY S/O BINARAM KACHARY VILL- BAJRAJHAR P.O- ROWTA CHARIALI DIST- UDALGURI (ASSAM)



PIN- 784508

23: PRAFULLA KONCH S/O- MAHURAM KONCH

VILL. BORPAK KONCH GAON P.O. MACHKHOWA

DIST- DHEMAJI (ASSAM) PIN-787058

24: ANJANA SINGHA C/O- KRISHNA KUMAR SINGHA VILL- KASHIPUR P.O- BORKHOLA DIST- CACHAR (ASSAM) PIN-788110

25: RAJKUMAR MANDAL S/O- GAUR MANDAL VILL- BOGCHARA P.O- ERA BAMUNDI DIST- BARPETA (ASSAM) PIN-781311

26: R.K. BINDIYA SANA D/O- BIRENDRA SANA RAJKUMAR

R/O- VILL. CHANDAM LEIKAI

P.O. KAPTANPUR

DIST. CACHAR (ASSAM) PIN-788119.

27: JUBAIR AHMED LASKAR S/O- ANSAB UDDIN LASKAR

R/O- VILL. NITAINAGAR PART-II

P.O. NITAINAGAR. DIST. HAILAKANDI (ASSAM) PIN- 788155.

28: MUNEEM ROSUL BARBHUIYA S/O- ALIM UDDIN BARBHUIYA

R/O- VILL. VICHINGCH PART-2



P.O. RANGAUTI

DIST. HAILAKANDI (ASSAM) PIN- 788155.

29: ALI AHMED TAPADAR S/O- JAMAL UDDIN TAPADAR VILL- MAHAMMEDPUR P.O- RONGPUR SOUTH DIST-HAILAKANDI (ASSAM) PIN-788163

30: AZHARUL ISLAM S/O- ABDUL HANNAN R/O- BATAIYA

P.O. MULLAGANJ BAZAR

DIST. KARIMGANJ (ASSAM) PIN -788719.

31: IBRAHIM ALI MOZUMDER

S/O - MOKBUL HUSSAIN MOZUMDER

R/O- VILL. BORHAILAKANADI PT-I

P.O. BORHAILAKANDI DIST. HAILAKANADI (ASSAM) PIN - 788155.

32: ABDUS SALAM TAFADAR S/O- RASHID ALI TAFADAR VILL- UTTAR NOWABIL P.O- AMBARI DIST- HOJAI PIN-782445

33: DIPANKAR BORA S/O NILA KANTA BORA VILL- BATADRABA SARUHISA P.O- BATADRABA DIST-NAGAON (ASSAM) PIN-782122



34: JINTI DAS C/O- LATE KHAGEN DAS VILL- PASCHIM KHAGRABARI P.O- BAGHMARA BAZAR DIST- BAKSA PIN-781328

35: KALYAN DUTTA S/O- DINESH CH. DUTTA VILL GERUKABARI PO GERUKABARI DIST-BONGAIGAON (ASSAM) PIN-783390

36: JYOTSNA GOGOI D/O- LATE MADHAB GOGOI VILL-KEKURI AHOM GAON P.O- CHAMARAJAN DIST- DHEMAJI (ASSAM) PIN-787058

37: JYOTSNA RANI DEVI D/O- SUBUDH CHANDRA NATH VILL- MAYENGIA GAON P.O- CHARAI BAHI DIST- MORIGAON (ASSAM) PIN-782106

38: RINKI DEKA C/O- KHAGENDRA NATH DEKA VILL- SARIKOT P.O- SARIKOT DIST- KAMRUP (R) ASSAM PIN-781380

39: JONMANI SHIL D/O- ANIL KUMAR SHIL VILL- KHARALAL PARA P.O- DUDHNOI DIST- GOALPARA (ASSAM) PIN-783124

40: NIBEDITA RAY C/O- RAJEN RAY VILL- THEKASHU PT-1 P.O- DUDHNOI DIST- GOALPARA (ASSAM)



PIN-783124

41: GITANJALI DEVI D/O- BUDHINATH UPADHYAYA VILL- GOLMAGAON P.O-UDALGURI DIST- UDALGURI (ASSAM) PIN-784509

42: RUPSRI DAS D/O- JAGANATH DAS VILL- GAMARI GURI NO-2 P.O- GAMARI GURI DIST- GULAGHAT PIN-785705

43: MISS BARASHA CHETIA MR. PRADIP CHETIA VILL- MORANHABI P.O- SAPEKHATI DIST-CHARAIDEO PIN-785692

44: SUMI SALOI D/O- JATIN SALOI VILL P.O- BHETHUA DIST- BARPETA PIN-781325

45: SARMILA GHOSH D/O- RUPKUMAR GHOSH VILL- KHARA LALPARA P.O- DUDHNOI DIST-GOALPARA PIN-783124

46: MANTI PAUL D/O- DULAL PAUL VILL- THEKASU PT-II P.O- DUDHNOI DIST- GOALPARA PIN-783124

47: NASRIN AKTAR TALUKDAR D/O- MD SUNAHAR ALI TALUKDAR VILL- KHAGKANDI P.O- KALIGANJ BAZAR DIST- KARIMGANJ (ASSAM)



PIN-788720

48: SWARUPA BAIDYA D/O- HARENDRA SUKLABAIDYA R/O- LINK ROAD LANE NO-15 HOUSE NO-38 P.O- LINK ROAD DIST- CACHAR (ASSAM) PIN-788006

49: KABITA KUMARI W/O- APURBA KATAKY VILL- AMLOKHI DOLONI P.O- HALEM DIST- BISWANATH (ASSAM) PIN-784170

50: HARI PRASAD DAS S/O- UMESH CH DAS VILL- AHUCHAUL GAON WARD NO-3 P.O- NORTH LAKHIMPUR DIST- LAKHIMPUR (ASSAM) PIN-787001

51: ASHIK AHMED C/O- AHMED ALI VILL- KOCH GAON P.O- BISWANATH CHARIALI DIST- BISWANATH (ASSAM) PIN-784176

52: MAHESH CHOUDHURY S/O- SHASHI MOHAN CHOUDHURY VILL-BHUYANPARA P.O- RUPAHI DIST- BAKSA (ASSAM) PIN-781318

53: SHAHAR ALI C/O- KUJRAT ALI VILL- KAYEMARI P.O- ANANDA BAZAR DIST- BAKSA PIN- 781318

54: FUL MIYAN S/O- KHAIRAT ALI



VILL- SODAIBORAH P.O- ITAKHOLA DIST- BISWANATH (ASSAM) PIN-784182

55: CHANDRAMA BARUAH D/O DIPEN BARUAH VILL- AMORABATI P.O- DUDHNOI DIST- GOALPARA PIN-783124

56: BHAWANI NARAH D/O- NIRAN NARAH VILL- PUTABIL P.O- BORGOYA KHAGORI DIST- LAKHIMPUR PIN-787031

57: REKHAMONI GOGOI D/O- LATE GHANA GOGOI VILL- PUTABIL P.O- BORGOYA KHAGORI DIST- LAKHIMPUR PIN-787031

58: WASHIM AKTAR LASKAR C/O- ABDUL KARIM LASKAR VILL- LAKSHMINAGAR-II P.O- MORACHENA DIST- HAILAKANDI PIN-78......

59: RUPSHAN AHMED BARBHUIYA S/O- FOKOR UDDIN BARBHUIYA VILL- PURBOKITTERBOND-II P.O- AMALA DIST-HAILAKANDI PIN-788164

60: ABDUL MOTALEB S/O- SHARIF UDDIN VILL- BHATNAPAITY P.O- KADAMTALA DIST-BARPETA PIN-781308

61: TUTUMANI CHOUDHURY



C/O- PRADIP DAS VILL- NAKUL NO-1 P.O- RANGIA DIST-KAMRUP(R) ASSAM

62: SHABANA AZMIN D/O- SHUKUR ALI SHEIKH R/O- SATHGAON NOWAPARA MALAUPATH BYELANE NO-6 P.O- PANJABARI DIST- KAMRUP (M) (ASSAM) PIN-781037

63: FAIZUN NEHAR D/O- ANWAR HUSSAIN VILL- BATAMARI P.O- BALIKATIA DIST- NAGAON PIN- 782122

64: RAKIBUL ISLAM S/O- IKBAL HUSSAIN VILL- MAIRAMARA P.O- HOWLY DIST-BARPETA PIN-781316

65: RAFIQUL ISLAM C/O- LATE AMIR UDDIN VILL URIA GRANT TUBUKI P.O- JUMARMUR DIST-NAGAON (ASSAM) PIN-782427

66: DILUWAR HUSSAIN S/O- MOZIBUR RAHMAN VILL P.O- MOIRABARI DIST-MORIGAON PIN-782126

67: ARUNDHATI GOSWAMI C/O- LATE SATYENDRA GOSWAMI VILL. P.O- GOBINDAPUR DIST- BARPETA PIN-781326

68: MOUMITA GOPE



D/O- RAM KUMAR GOPE VILL- DUHALIA P.O- DUHALIA DIST- KARIMGANJ PIN-788724

69: SURAJIT DEY S/O- SUBAL DEY VILL- DAKHIN GOLAGHAT BASTI P.O- HOJAI DIST-HOJAI PIN-782435

70: SARMISTA PAUL D/O- GONESH PAUL R/O- LALA BAZAR CENTRAL ROAD P.O- LALA DIST- HAILAKANDI PIN-788163

71: DIPANKAR NATH S/O- THANESWAR NATH VILL- BORIGAON P.O- HABIBARANGABARI DIST-MORIGAON PIN-782106

72: SAHANARA BEGUM D/O- ABDUR RASHID MIAH VILL- BAHATI P.O- BAHATI DIST-GOALPARA PIN-783125

73: BINITA DEVI W/O- MANABENDRA SARMA VILL- JYOTINAGAR (PATHSALA) P.O- PATHSALA DIST-BARPETA PIN-781325

74: MARFUN NEHAR BEGUM C/O- NARUL HAQUE VILL- ULUBARI P.O- JANGALPARA DIST- DARRANG PIN-784116



75: CHAMPAK JYOTI DAS C/O- DWIJEN DAS VILL-BHATHIPARA P.O- CHHAYGAON DIST-KAMRUP(R) PIN-781124

76: RABIJA BEGUM D/O- RAMJAN ALI VILL- SHILLONGANI P.O- SHILLONGANI DIST-NAGAON PIN-782002

77: ARIFA BEGUM C/O- SARIFUDDIN AHMED VILL- KALYANPUR P.O- MORIGAON DIST- MORIGAON PIN-782105

78: MUSADDIKA AHMED C/O- ERSHAD AHMED VILL- KALYANPUR P.O- MORIGAON DIST- MORIGAON PIN-782105

79: NURUL AMIN S/O- LATE AFIJUDDIN MUNSHI VILL- NO-4 BHOJMARI P.O- TEWARIPAL DIST- BISWANATH PIN-784175

80: NAZARUL ISLAM S/O- ABDUL KHALEK VILL- NO-4 BHOJMARI P.O- TEWARIPAL DIST- BISWANATH PIN-784175

81: DILOWAR HUSSAIN S/O- SAYAD JAMAL VILL- NO-4 BHOJMARI P.O- TEWARIPAL DIST- BISWANATH



PIN-784175

82: SAHIDUL ISLAM S/O- JONAB ALI VILL- NO-2 KUMALIA P.O- PANIBHARAL DIST- BISWANATH PIN-784176

83: PINKY SUKLABAIDYA D/O- B B SUKLABAIDYA VILL- AMRAGHAT P.O- DARMIKHAL DIST-CACHAR PIN-788116

84: SANGHITA DEY D/O SWAPAN KUMAR DEY R/O- DEBESHWAR BHABAN JAGAT KUTIR PREMTALA P.O- SILCHAR DIST- CACHAR PIN-788004

85: MIFTAHUN NAHER S/O SHARIFUL ISLAM VILL- PANDHOWA P.O- GARCHIGA DIST- LAKHIMPUR (ASSAM) PIN-787052

86: BIPRO BHUSAN GOSWAMI S/O BIMAN BIHARI GOSWAMI VILL. P.O. - MIRJAPUR DIST-KARIMGANJ (ASSAM) PIN-788701

87: DIPANJALI CHAKRABORTY D/O DIPAK CHAKRABORTY STATION ROAD OPPOSITIE KARIMGANJ COLLEGE P.O. KARIMGANJ DIST KARIMGANJ (ASSAM) PIN 788710

88: EKRAMUL HUSSAIN CHOUDHURY S/O- ABDUL KALAM CHOUDHURY VILL-MASLY



P.O- BHANGA BAZAR DIST- KARIMGANJ PIN-788701

89: PANKAJ DHUNGANA S/O BHOLA DHUNGANA VILL-KAMAR PATHAR P.O- BORGAON DIST- SONITPUR PIN-784149

90: TANUSRI SHILL S/O- DHANESH SHILL VILL- KATONIGAON P.O- THELAMARA DIST- SONITPUR PIN-784149

91: RAJESH KR. DEORI C/O- DIMBAJIT DEURI R/O- HOUSE NO-43 JUGASHREE NAGAR MODERN SCHOOL ROAD KAHILIPARA P.O- KAHILIPARA DIST- KAMRUP (M) PIN-781019

92: PARISMITA DEORI C/O- DIMBAJIT DEURI R/O- HOUSE NO-43 JUGASHREE NAGAR MODERN SCHOOL ROAD KAHILIPARA P.O- KAHILIPARA DIST- KAMRUP (M) PIN-781019

93: DULUMANI BORO RABI RAM BORO VILL- BORGAON CHAPORI P.O- BORGAON DIST- SONITPUR PIN-784149

94: MANISHA TALUKDAR C/O- BENU TALUKDAR VILL- BAHARI P.O- BAHARIHAT DIST- BARPETA



PIN-781302

95: POMPI SARKAR D/O- LATE USHA SARKAR VILL- KHAIRABARI P.O- KHAIRABARI DIST-BARPETA PIN-781315

96: HIRANMAYEE PATHAK C/O- BHUMIDHAR PATHAK VILL- BARBILA P.O- BHELLA DIST- BARPETA PIN- 781309

97: JACINTA D SHIRA D/O NIREN MARAK VILL- LEMAKONA P.O- BAIDA DIST- GOALPARA PIN-783120

98: MARZIA SULTANA LASKAR D/O NIZAM UDDIN LASKAR VILL- KANAKPUR PART-I P.O-DIST- CACHAR PIN-788006

99: FAIJ UDDIN S/O- ASAD ALI VILL- UTTAR KALAKATI P.O- TEWARIPAL DIST-BISWANATH (ASSAM) PIN-784175

100: ARPITA ROY D/O HARI ROY R/O- NAYAPATAN P.O- BHANGA BAZAR DIST- KARIMGANJ (ASSAM) PIN-788701

101: SUSMITA BHATTACHARJEE D/O- SWAPAN KUMAR BHATTACHARJEE R/O- VIVEKANANDA ROAD W/NO-7



P.O- LALA DIST- HAILAKANDI (ASSAM) PIN-788163

102: MADHABI SINGHA D/O- MADHAB SINGHA

R/O-BAITAKHAL

P.O. KATABARI

DIST. KARIMGANJ

ASSAM-788726

103: MRIDULA SINGHA W/O- SUBHADRA SINHA

R/O- GOKILA

P.O. TINOKHAL DIST. KARIMGANJ

ASSAM-788724

104: PRANAMANGSHU BARMAN S/O- SUBASH BARMAN VILL- TARAPUR NETAJI NAGAR P.O- SILCHAR DIST-CACHAR PIN-788003

105: SURAJ DAS C/O- SUSHANTA DAS VILL- SINGLA CHERRA PART-I P.O- SINGLA CHERRA DIST- KARIMGANJ (ASSAM) PIN-788736

106: SUTOPA DAS D/O- LATE SURAJIT CH. DAS VILL- UDHARBOND P.O- UDHARBOND DIST- CACHAR PIN-788030



107: PURNIMA BARDHAN D/O- RANJIT BARDHAN VILL- DULLABCHERRA P.O- DULLABCHERRA DIST- KARIMGANJ PIN- 788736

108: SABYASACHI DAS S/O- BINOD CH. DAS VILL- KALINAGAR COLONY P.O- MANIKNAGAR DIST- KLARIMGANJ (ASSAM) PIN- 788166

109: SWEETY CHAKRABORTY D/O LATE RANJIT CHAKRABORTY VILL- UDHARBAND DAYAPUR DIST- CACHAR (ASSAM) PIN-788030

110: GOURISHANKAR ROY S/O LATE DINESH CH. ROY VILL- BAGARGOOL P.O- RAKESHNAGAR DIST- KARIMGANJ PIN-788701

111: RUPAM DAS S/O- KIRENDRA CH. DAS VILL- SUNAIRPAR P.O- GOBINDAGANJ BAZAR DIST-KARIMGANJ (ASSAM) PIN-788733

112: DHIRAJ KUMAR C/O TARVN KUMAR VILL- MIRZA P.O-MIRZA DIST-KAMRUP (ASSAM) PIN-781125

113: PUJA RANI SAIKIA D/O- RAJU SAIKIA VILL- CHOW KHAM TING GAON P.O. - SISSI BOR GAON DIST- DHEMAJI (ASSAM) PIN-787110



114: JOYSHREE SAIKIA D/O- ROBIN SAIKIA VILL. NORTH HAIBARGAON L.K. ROAD NEAR P. K. B. NURSING HOME P.O- HAIBARGAON DIST- NAGAON (ASSAM) PIN-782002

115: ANANTA KUMAR ROY C/O- NAGENDRA KUMAR ROY VILL-DUMARDAHA PART-IV P.O- BALAJAN DIST-DHUBEI (ASSAM) PIN-783331

116: PRITILATA DAS D/O LT.NARESH CHANDRA DAS VILL P.O FAKUA GRAM DIST KARIMGANJ (ASSAM) PIN 788723

117: SIKHA RANI SAHARIA C/O- PHANIDHAR SAHARIA VILL- NO1 BAMUNPARA P.O- MANGALDAI DIST- DARRANG (ASSAM) PIN-784125

118: JAYANTA BORUAH S/O JIBAN BORUAH VILL-BIHPURIA WARD NO-4 P.O- BIHPURIA DIST- LAKHIMPUR (ASSAM) PIN-784161

119: BRITISH DOLEY C/O- PRANJAL DOLEY VILL- CHAYANG KER-KER P.O- MERAMUKH DIST- LAKHIMPUR PIN-784164

120: MONUJ BORAH S/O- DULAL BORAH VILL- BADATI JAMUGURI P.O- BADATI DIST-LAKHIMPUR



PIN-784161

121: AJAY KUMAR SARKAR S/O ABHI RAM SARKAR VILL P.O- KIRTAN PARA DIST- BANGAIGAON PIN-783384

122: LIPI SAIKIA D/O- ARUN SAIKIA VILL-NIZ GOHPUR P.O- GOHPUR DIST-BISWANATH PIN-784168

123: RAKESH CHETRY S/O PARSHU RAM CHETRY

R/O VILL. KORAIYANI

P.O. TEWARIPAL

DIST. BISWANATH

ASSAM-784175. VERSUS

THE STATE OF ASSAM AND 5 ORS REPRESENTED BY THE COMMISSIONER SECRETARY TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPARTMENT DISPUR GUWAHATI 781006.

2:THE AXOM SARBA SIKSHA ABHIJAN MISSION

REPRESENTED BY THE MISSION DIRECTOR SARBA SIKSHA ABHIJAN MISSION ASSAM KAHILIPARA GUWAHATI-19.
3:THE DIRECTOR ELEMENTARY EDUCATION ASSAM KAHILIPARA GUWAHATI 781019.
4:THE MISSION DIRECTOR



SARBA SIKSHA ABHIJAN MISSION ASSAM

KAHILIPARA GUWAHATI-19. 5:NATIONAL COUNCIL FOR TEACHER EDUCATION

REPRESENTED BY ITS MEMBER SECRETARY HANS BHAWAN WING II 1 BAHADURSAH JAFAR MARG

NEW DELHI110002
6:THE UNION OF INDIA
REPRESENTED BY THE
JOINT SECRETARY TO THE GOVT. OF INDIA
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES

DEVELOPMENT SHASTRI BHAWAN NEW DELHI 110001

Advocate for: MR K K MAHANTA

Advocate for: ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case: WP(C)/3833/2020

PINKI MONI BORA D/O SRI RATNESWAR BORA RESIDENT OF VILLAGE BARANGABARI PO KOMORAGURI DIST MORIGAON ASSAM 782105

VERSUS

THE STATE OF ASSAM AND 3 ORS.
REPRESENTED BY THE COMMISSIONER AND SECRETARY TO THE GOVERNMENT OF ASSAM
EDUCATION (ELEMETARY) DEPARTMENT
JANATA BHAWAN
DISPUR
GUWAHATI 781006



2:THE COMMISSIONER AND SECRETARY
TO THE GOVERNMENT OF ASSAM
EDUCATION (ELEMENTARY) DEPARTMENT
JANATA BHAWAN
GUWAHATI DISPUR 781006
3:THE DIRECTOR OF ELEMENTARY EDUCATION

ASSAM
GOVERNMENT OF ASSAM
KAHILIPARA
GUWAHATI 781019
4:THE UNION OF INDIA
REPRESENTED BY THE SECRETARY (SCHOOL EDUCATION AND LITERACY)
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF EDUCATION
GOVERNMENT OF INDIA
SHASTRI BHAWAN
NEW DELHI 110001

Advocate for : MR. P D NAIR

Advocate for: SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 3 ORS.

Linked Case: WP(C)/4258/2020

NAJIMUDDIN GAJI AND 93 ORS S/O- ABDUL KUDDUS R/O- ULUBARI P.O- JANGALAPRA P.S-DALGAON DIST- DARRANG ASSAM.

2: MD RAKIBUL HUSSAIN S/O- ABDUL KUDDUS R/O- ULUBARI P.O- JANGALAPRA P.S-DALGAON DIST- DARRANG ASSAM.

3: ABRAHAM MURMU S/O- LUIS MURMU

R/O- TEBITOLA



P.O- TEBITOLA P. S- TAMULPUR

DIST - BAKSA ASSAM.

4: ASMITARA BEGUM D/O- KITAB ALI FARAJI

R/O-BOTABARI

P. O-TENGAGURI

P. S- LAHORIGHAT

DIST - MORIGAON ASSAM.

5: BHABEN KONWAR S/O- DURGESWAR KONWAR

R/O- MADHUPUR

P. O- JAGIBHAKAT GAON

P. S- JAGIROAD

DIST - MORIGAON ASSAM.

6: GEETANJALI BORA C/O- SHRI JOY RAM BORA

R/O- NEW AMOLAPATTY M.G. ROAD

DIST - NAGAON ASSAM.

7: NAJMA PARBIN C/O- ZAKIR HUSSAIN

R/O-BARJHAR BAGICHA

P. O- BHAKATPARA

P. S- KALAIGAON



DIST - UDALGURI ASSAM.

8: JULI MUDOI C/O- DULEN BAISHYA

R/O-PHUKANKHAT

P. O-SINGIA

P. S- SAMAGURI

DIST - NAGAON ASSAM.

9: PHULESWAR NATH S/O-LATE AMIYA KUMAR NATH

R/O- JANJURI NACHANPARA

P. O- DHUPGURI

P. S- URIAMGHAT

DIST - GOLAGHAT ASSAM.

10: MOJAHIDA AHMED D/O- MOFIZ UDDIN AHMED

R/O- LENGRIBORI

P. O- SAHARIAGAON

P. S- MOIRABARI

DIST - MORIGAON ASSAM.

11: DHANJITA NATH D/O-TIKEN NATH

R/O- CHAKABAUSHI

P. O- BHULUKADOBA

P. S- SORBHOG



DIST - BARPETA ASSAM.

12: UMA NATH CHETRY C/O- LATE THARKA BAHADUR CHETRY

R/O- DONGIBIL

P. O- DONGIBIL

P. S-BIHPURIA

DIST - LAKHIMPUR ASSAM.

13: BASUDEV SARMAH C/O- LATE MONILAL SARMAH

R/O- SANTAPUR

P. O- LAHOLIAL

P. S- BIHPURIA

DIST - LAKHIMPUR ASSAM.

14: SULTANA REJIA D/O- SHAMSUL HOQUE

R/O- ULUBARI

P. O- DOLIGAON

P. S- BHELUGURI

DIST - MORIGAON ASSAM.

15: SUDARSHINA GOGOI D/O- HOREN GOGOI

R/O-TENPUR GOLAGHAT WARD NO 3

P. O- GOLAGHAT

DIST - GOLAGHAT



16: FARIDA KHATUN C/O- ABDUL BATEN

R/O- CHELABARI

P. O- AMBARI

P. S- DHUPDHARA

DIST - GOALPARA ASSAM.

17: AJIT BISWAS C/O- AKALI BISWAS

R/O- DHIPUJI PATHAR

P. O- KAMARPUR

P. S-PRAGJYOTISHPUR

DIST - KAMRUP METRO ASSAM.

18: MD. ASHADUL ALOM S/O- MD. AYUB ALI

R/O- SALANABORI

P. O- AMLOKHI

P. S- DHING

DIST - NAGON ASSAM.

19: FARZINA PARBIN D/O- AMIR ALI

R/O-BALOGARAH

P. O- KHARUPETIA

P. S- DHULA

DIST - DARRANG



20: SAPNA YASMIN D/O- ABDUL MALIK

R/O- KARAIKANDI PART 2

P. O- RAJARTILLA

P. S- KATIGORAH

DIST - CACHAR ASSAM.

21: MAMATAZ PARBIN D/O- ABDUL MOTALEB HUSSAIN

R/O- AGMANDIA

P. O- MANDIA

P. S- BAGHBAR

DIST - BARPETA ASSAM.

22: SANJAY HALOI S/O- LT. HALIRAM HALOI

R/O- SIMALABARI

P. O- NAYABASTI

P. S-BARBARI

DIST - BAKSA ASSAM.

23: MD. RINGKUL AHMED S/O- SUMSUDDIN AHMED

R/O-BAGALIPARA

P. O- LAHARIGHAT

P. S- LAHARIGHAT

DIST - MORIGAON



24: INAMUL HOQUE CHOWDHURY C/O- UMAR ALI CHOWDHURY

R/O- SALMARABORI

P. O- BECHAMARI

P. S- DHING

DIST - NAGAON ASSAM.

25: MASHUDA KHATUN C/O- IKRAM HUSSAIN AHMED

R/O- SALMARABORI

P. O- BECHAMARI

P. S- DHING

DIST - NAGAON ASSAM.

26: NUR ALOM AHMED C/O- RIAZ UDDIN AHMED

R/O- NO-1 SOUTH RANGAPANI

P. O- BADLA BAZAR

P. S- BOKO

DIST - KAMRUP ASSAM.

27: MOHSIN AHMED BARBHUIYA C/O- ISHAQUE ALI BARBHUIHA

R/O- WARD NO.2 HAILAKANDI

P. O- VICHINGCHA

P. S- HAILAKANDI



DIST - HAILAKANDI ASSAM.

28: ENAMUL HAQUE LASKAR S/O- ABDUL LATIF LASKAR

R/O- DOBOKA PATHER

P. O- DOBOKA

P. S-DOBOKA

DIST - HOJAI ASSAM.

29: SAHANA YEASMIN MAZUMDER D/O- ABDUL HALIM MAZUMDER

R/O-BARJATRAPUR

P. O-BARJATRAPUR

P. S-BORKHOLA

DIST - CACHAR ASSAM.

30: SRIDEVI SINHA D/O- MONOMOHAN SINHA

R/O- NEW BHAKATPUR

P. O- BHAKATPUR

P. S- SILCHAR

DIST - SILCHAR ASSAM.

31: A.M. MASHUQUE AHMED MAZUMDER S/O- ATAUR RAHMAN MAZUMDER

R/O-BARJATRAPUR

P. O-BARJATRAPUR

P. S-BORKHOLA



DIST - CACHAR ASSAM.

32: A B MEHBOOB AHMED LASKAR S/O- LATE NIYAM UDDIN LASKAR

R/O- DAKSHIN MOHANPUR PT- VII

P. O- DAKSHIN MOHANPUR

P. S- SONAI

DIST - CACHAR ASSAM.

33: RANJIT TALUKDER S/O- BASANTA TALUKDER

R/O-BAHA UNNAT PARA

P. O- BARPAK

P. S- MAYONG

DIST - MORIGAON ASSAM.

34: MD ASHADUL ISLAM C/O-MD ABDUL MANNAN

R/O- SALMARABORI

P. O- BECHAMARI

P. S- DHING

DIST - NAGAON ASSAM.

35: BHASWATI SARMA D/O- SATYENDRA NATH SARMA

R/O- BISHNUPUR KHAT WARD NO-12 P. O- NALBARI

P. S- NALBARI



DIST - NALBARI ASSAM.

36: FARHINA BEGUM D/O- LATE AZAD KATAKI

R/O- GERAKHOWA

P. O- NIZ DANDUA

P. S- MORIGAON

DIST - MORIGAON ASSAM.

37: LUCIA MURMU D/O- LATE NIRMAL MURMU

R/O- CHOKRAGAON

P. O- AMBAGAON

P. S- HARISINGHA

DIST - UDALGURI ASSAM.

38: SRI BHARATI BORAH C/O- SRI DINA RAM BORAH

R/O- TELIA BEBEJIA

P. O- JURIA

P. S- JURIA

DIST - NAGAON ASSAM.

39: MD. SAFIQUL ISLAM S/O- ABDUL SATTAR

R/O-BERAJAN

P. O- MANSIRI

P. S- TEZPUR



DIST - SONITPUR ASSAM.

40: RUBIYA KHATUN D/O- NAZMA KHATUN

R/O- SONAPUR BALIGATE

P. O- SONAPUR

P. S- SONAPUR

DIST - KAMRUP METRO ASSAM.

41: RUNAKHYEE BARUAH C/O- SURAMONI BORTHAKUR

R/O- NAZIRAKHAT

P. O- SONAPUR

P. S- SONAPUR

DIST - KAMRUP METRO ASSAM.

42: JYOTISH GOGOI C/O- KHETRADHAR GOGOI

R/O- LONGPATIA

P. O- LONGPATIA

P.S- SONARI DIST - CHARAIDEO ASSAM.

43: TUTUMONI SAIKIA D/O- SUKUMAL SAIKIA

R/O- AJARLOGA

P. O- CHARIDUAR

P. S- CHARIDUAR



DIST - SONITPUR ASSAM.

44: CHIRAJUL ISLAM S/O- ELIUS ALI

R/O- KARATIPAM

P. O- KARATIPAM

P. S- MORIGAON DIST - MORIGAON ASSAM.

45: POMPY BORAH D/O- BIDYA DHAR BORAH

R/O- DHARAPUR (301A NIRMAN APARTMENT) P. O- AZARA

P. S- AZARA DIST - KAMRUP METRO ASSAM.

46: PRANAB JYOTI BORA S/O- DINA BORA

R/O- CHAKABAHI

P. O- KUMURAGURI

P.S- MORIGAON DIST - MORIGAON ASSAM.

47: ATIKUL ALOM S/O- SAHADAT HUSSAIN

R/O- KHATANIA PARA

P. O- DHULA

P.S- DHULA DIST - DARRANG ASSAM.

48: MOSFIQUL ALAM



S/O- KHAIRUL ANAM

R/O- BARALIMARI

P. O- BARALIMARI

P.S-BHURAGAON

DIST - MORIGAON ASSAM.

49: MD HAKIM ALI C/O- AHEZ ALI

R/O- RAJAPUKHURI

P. O- BHAKATPARA

P.S- DHULA

DIST - DARRANG ASSAM.

50: ABIDUR RAHMAN C/O- MUSA ALI

R/O-BATABARI

P. O-BATABARI

P.S- DHULA DIST - DARRANG ASSAM.

51: MD. FARHAD ALI C/O-ABDUL RAHMAN

R/O- NO-1 ARIMARI

P. O- KHARUPETIA

P.S- KHARUPETIA DIST - DARRANG ASSAM.

52: MIZANUR RAHMAN S/O- OSIMUDDIN SARKAR



R/O- NO-2 MAZGAON

P. O- LALPOOL

P.S- DALGAON DIST - DARRANG ASSAM.

53: MRIDULA KHATUN C/O- ZAHEER ABBAS

R/O- HAIBOR GAON

P. O- BARALIMARI

P.S- BURAGAON DIST - MORIGAON ASSAM.

54: SADDAM HUSSAIN S/O- FAKIR ALI R/O-BARUAJHAR

P. O- BECHIMARI

P.S- DALGAON DIST - DARRANG ASSAM.

55: ABUL KALAM AJAD S/O- NABIR HOSSAIN

R/O- MANIKPUR

P. O- MANIKPUR

P.S-BAGHBAR

DIST - BARPETA ASSAM.

56: RUMEJA KHATUN D/O- OMAR ALI

R/O- NO. 4 BARUAJHAR

P. O- BECHIMARI



P.S- DALGAON DIST - DARRANG ASSAM.

57: MONU MATI SONOWAL W/O- ADITYA GOGOI

R/O- DIR PAI BISHNU PUR

P. O- GERUKAMUKH

P.S- GERUKAMUKH

DIST - DHEMAJI ASSAM.

58: MD ABUL FARAK S/O- MD ABDUL GANI

R/O- JANGALPARA

P. O- JANGALPARA

P.S- KHARUPETIA

DIST - DARRANG ASSAM.

59: MINIARA PARBIN D/O- ABDUL KHALEK

R/O- JANGALPARA

P. O- JANGALPARA

P.S- KHARUPETIA

DIST - DARRANG ASSAM.

60: NASIRA BEGUM D/O- ABDUS SAMAD

R/O-BARJHAR

P. O- BHERBHERI BIL

P.S- DHULA



DIST - DARRANG ASSAM.

61: MAKIBUL ISLAM S/O- ABDUR RAHMAN

R/O-SUKMANAH

P. O- SUKMANAH

P.S-BARPETA

DIST - BARPETA ASSAM.

62: MUSTAFA MASUD BARBHUIYA S/O- ABDUL JALIL BARBHUIYA

R/O- SAYEDBOND PT-I

P. O- KALIBARI BAZAR

P.S- ALGAPUR

DIST - HAILAKANDI ASSAM.

63: SAHANARA ROUSHON BARBHUIYA C/O- MOINUL HOQUE BARBHUIYA

R/O-BHANGARPAR-IV

P. O- BHANGARPAR

DIST - CACHAR ASSAM.

64: REJAUL ALOM MAZUMDER S/O- NASHIR UDDIN MAZUMDER

R/O- BISHNUGHAR

P. O- NITAINAGHAR

P.S- HAILAKANDI

DIST - HAILAKANDI



65: HAFIJA BEGUM BARBHUIYA C/O- ASHIK UDDIN BARBHUIYA

R/O-BHAIROBNAGAR

P. O- KRISHNOPUR

DIST - CACHAR ASSAM.

66: KIRAN DUTTA D/O- BIPUL CH. DUTTA

R/O- DA-GATI

P. O- AZAD

P.S-PANIGAON

DIST - LAKHIMPUR ASSAM.

67: RULI BEGUM BARBHUIYA C/O- FAIAJ UDDIN BARBHUIYA

R/O- TELITIKAR

P. O- RAJARTILLA

DIST - CACHAR ASSAM.

68: HABIB MD MUSTAKIM AHMED LASKAR S/O- MUSLIM UDDIN LASKAR R/O- CHANDPUR PART-5

P. O- CHANDPUR

P.S-BARKHOLA

DIST - CACHAR ASSAM.

69: AFTAB ALI AHSAN C/O- HAFIZ UDDIN AHMED



R/O- LALIPATHER

P. O- BECHAMARI

P.S- DHING

DIST - NAGAON ASSAM.

70: AYESHA SIDDIQUEA D/O- ABDUL KADIR

R/O-FULKIPARA

P. O- HOWLY

P.S- HOWLY

DIST - BARPETA ASSAM.

71: ABDUL MUZIB LASKAR S/O- ABDUL LATIF LASKAR

R/O- BHATIRKUPA PT-III

P. O- BHATIRKUPA

P.S- HAILAKANDI

DIST - HAILAKANDI ASSAM.

72: MOHIBUL HOQUE CHOUDHURY S/O- CHAND MIYA

R/O-BAGDIA

P. O- BHAKAT PARA

P.S- DHULA

DIST - DARRANG ASSAM.

73: SANJOY CHANDRA DEV S/O- LATE PRADIP DEV



R/O- BHATOPUKHURI

P. O- KATAJHAR

P.S- GOBARDHANA

DIST -BAKSA ASSAM.

74: POULAMI CHAKRABORTY D/O- LATE SUDHINDRA CHAKRABORTY

R/O- NAGAON TOWN

P. O- NAGAON

P.S- SADAR

DIST - NAGAON ASSAM.

75: MD. SHAHID ALI S/O- MD. ABUL KALAM

R/O-BARUAJHAR

P. O- BECHIMARI

P.S- DALGAON

DIST - DARRANG ASSAM.

76: HASINA BEGUM D/O- BILLAL ALI.

R/O- KAKALBHANGI JOGIGAON

P. O- DALGAON

P.S- DALGAON

DIST - DARRANG ASSAM.

77: GOUTAM MAZUMDAR S/O- LATE SUCHIT MAZUMDAR.



R/O- N.T. ROAD WARD NO-8

P. O- KHARUPETIA

P.S- KHARUPETIA

DIST - DARRANG ASSAM.

78: SRI KARABI DEVI C/O- SRI BANAMALI NATH

R/O- KABEICHUBA

P. O-BARDOULGURI

P.S- SIPAJHAR

DIST - DARRANG ASSAM.

79: SOFIA KHATUN D/O- USMAN GONI

R/O- WARD NO-7 SUNARUPATTY KHARUPETIA

P. O- KHARUPETIA

P.S- KHARUPETIA

DIST - DARRANG ASSAM.

80: MUNJURUL ALOM AKAND S/O- SURAT ALI AKAND

R/O- KACHARI GAON

P. O- KAMANDANGA

P.S- TAMARHAT

DIST - DHUBRI ASSAM.



81: AMSER ALI AHMED S/O- SAMSER ALI

R/O- RAJAPUKHURI BAGICHA

P. O- CHAMUAKHAT

P.S- DHULA

DIST - DARRANG ASSAM.

82: KASHEM ALI S/O- ABBAS ALI.

R/O- DOWARPARA

P. O- JANGALPARA

P.S- DALGAON

DIST - DARRANG ASSAM.

83: ARIF UDDIN AHMED S/O- ASIM UDDIN AHMED

R/O- KALGACHIA

P. O- KALGACHIA

P.S- KALGACHIA

DIST - BARPETA ASSAM

84: AIBOR RAHMAN S/O- ABDUL HAKIM

R/O- ONDULAJHAR

P. O- DHULA

P.S- DHULA

DIST - DARRANG ASSAM.



85: BEGUM MAMTAZ AHMED C/O- AIBOR RAHMAN

R/O- ONDULAJHAR

P. O- DHULA

P.S- DHULA

DIST - DARRANG ASSAM.

86: NANDITA GOGOI D/O- PRANAB GOGOI

R/O- CHARING BARUWATI GAON

P. O- CHARING

P.S- GAURISAGAR

DIST - SIVASAGAR ASSAM.

87: BHITALI GOGOI D/O- GUNA GOGOI

R/O- LAGUABARI NAHARANI HABI

P. O- RAJMAI

P.S- DEMOW

DIST - SIVASAGAR ASSAM.

88: MANOJ KUMAR SAIKIA C/O- PRAMOD SAIKIA

R/O- SILAPATHAR

P. O- SILAPATHAR

P.S- SILAPATHAR

DIST - DHEMAJI ASSAM.



89: MAMU BORUAH C/O- NALINI GOGOI BORUAH

R/O-BERBHANGA

P. O-TARIONI BERBHANGA

P.S-BOGINADI

90: ABDUL HANNAN S/O- ABDUL GAFUR

R/O- MOIRABARI

P. O- MOIRABARI

P.S- MOIRABARI

DIST - MORIGAON ASSAM. DIST - LAKHIMPUR ASSAM.

91: NITYA KISHORE DEY S/O- NARENDRA DEY

R/O-ATANAGAR

P. O- KANAI BAZAR

DIST - KARIMGANJ ASSAM.

92: AKHTAR HUSSAIN S/O-ABU TALEB

R/O- CHAKARAGAON

P. O- DALGAON

P.S- DALGAON DIST - DARRANG ASSAM.

93: IMDADUR RAHMAN S/O- MAINUL HAQUE



R/O-BANDARKUNA-II

P. O- ERALIGOOL

P.S-PATHARKANDI

DIST - KARIMGANJ ASSAM.

94: SANJUKTA DAS D/O- BIMALENDU DAS

R/O- HOUSE NO.28 B.K KAKATI ROAD

P. O- ULUBARI

GUWAHATI

DIST - KAMRUP (METRO) ASSAM. VERSUS

THE STATE OF ASSAM AND 5 ORS REP. BY THE COMM. AND SECY. EDUCATION (ELEMENTARY) DEPTT. GOVT. OF ASSAM DISPUR GUWAHATI-06.

2:THE PRINCIPAL SECRETARY
TO THE GOVT. OF ASSAM
EDUCATION (ELEMENTARY) DEPTT.
DISPUR
GUWAHATI-06.
3:THE DIRECTOR OF THE ELEMENTARY EDUCATION

GOVT. OF ASSAM KAHILIPARA GUWAHATI-19. 4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN
ASSAM
KAHILIPARA
GUWAHATI-19.
5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION (A STATUTORY
BODY OF GOVT. OF INDIA)



HAVING ITS OFFICE AT HANS BHAWAN
WING II

BAHADUR SHAH ZAFAR MARG
NEW DELHI-110002
REP. BY ITS CHAIRPERSON.
6:CENTRAL BOARD OF SECONDARY EDUCATION
REP. HEREIN BY ITS SECRETARY
HAVING ITS OFFICE AT (SIXA KENDRA)

2

COMMUNITY CENTRE

PREET VIHAR

DELHI-110092.

Advocate for: MR. S BORTHAKUR

Advocate for: SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 5 ORS

Linked Case: WP(C)/3898/2020

CHANDIKA GOGOI AND 11 ORS. D/O- TILESWAR GOGOI R/O VILL.- SANTAPUR P.O.- LAHALIAL P.S.- BIHPURIA DIST.- LAKHIMPUR ASSAM PIN- 784161.

2: MRIDUSMITA KOUSHIK D/O- TANKA UPADHAYA R/O- NAKARI WARD NO. 1 NORTH LAKHIMPUR P.S.- NORTH LAKHIMPUR DIST.- LAKHIMPUR ASSAM PIN- 787001.

3: NIVA KHANIKAR D/O- KUSHAL KHANIKAR R/O- KEKURI DHAKUAKHANA DIST.- LAKHIMPUR ASSAM.



4: PALLAB SAIKIA S/O- LT. KAMALESWAR SAIKIA R/O VILL.- DHARAPUR P.O.- BHOMORAGURI P.S.- ULUWANI DIST.- NAGAON ASSAM PIN- 782143.

5: SANGEETA CHUTIA D/O- GUNA CHUTIA R/O VILL.- MAJGAON P.O. AND P.S.- GOGAMUKH DIST.- DHEMAJI ASSAM PIN- 787034.

6: RASHMI REKHA GOWALA D/O- REBA GOWALA R/O- TOWN BANTOW P.O.- KHELMATI DIST.- LAKHIMPUR ASSAM PIN- 787031.

7: ANAMIKA DUTTA D/O- RAJEN DUTTA R/O VILL.- CHARING MAJGAON DIST.- SIVSAGAR ASSAM PIN- 785661.

8: PRIYA SAHA D/O- DILIP SAHA R/O- BANSHBARI WARD NO. 17 P.S. AND DIST.- JORHAT ASSAM PIN- 785001.

9: DEEPA CHETRY D/O- LT. DEEPAK CHETRY R/O VILL.- NATUN SINGRI P.O.- NATUN SIRAJULI P.S.- DHEKIAJULI DIST.- SONITPUR ASSAM PIN- 784110.



10: MONJURUL HOQUE S/O- ABDUL MALEK R/O VILL.- KURIHA P.S.- BARPETA P.O.- KARAKUCHI DIST.- BARPETA ASSAM PIN- 781352.

11: SHYAMLAL SARKAR S/O- ASHUTOSH SARKAR R/O VILL.- JAKHLIRPAN P.O.- SIMIAGURI P.S.- GOBARDHANA DIST.- BAKSA ASSAM PIN- 781313.

12: SURESH CHANDRA ROY S/O- BHAJAN CHANDRA ROY R/O- BANGSHIBARI GAON P.O.- KOTAJHAR P.S.- GOBARDHANA DIST.- BAKSA ASSAM PIN- 781315. VERSUS

THE STATE OF ASSAM AND 2 ORS.
REP. BY THE COMMISSIONER AND SECY. TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPTT.
DISPUR
GHY- 6.

2:THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM
KAHILIPARA
GHY- 19.
3:THE UNION OF INDIA
REP. BY JOINT SECY. TO THE GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI- 110001.

Advocate for: MR. L MOHAN



Advocate for : SC

EDU appearing for THE STATE OF ASSAM AND 2 ORS.

Linked Case: WP(C)/3727/2020

DIPIKA DEKA W/O- RAJIB TALUKDAR R/O- VILL- KALBARI P.O. BHAWANIPUR P.S. BARPETA DIST.- BARPETA ASSAM

VERSUS

THE STATE OF ASSAM AND 4 ORS.
REP. BY THE COMM. AND SECY.
EDUCATION (ELEMENTARY) DEPTT.
GOVT. OF ASSAM
DISPUR
GHY-6

2:THE PRINCIPAL SECY. TO THE GOVT. OF ASSAM EDUCATION (ELEMENTARY) DEPTT.

DISPUR

GHY-6

3:THE DIRECTOR OF THE ELEMENTARY EDUCATION

GOVT. OF ASSAM

KAHILIPARA

GHY-19

4:CENTRAL BOARD OF SECONDARY EDUCATION

REPRESENTED HEREIN BY ITS SECRETARY

HAVING ITS OFFICE AT 'SIXA KENDRA'

2

COMMUNITY CENTRE

PREET VIHAR

DELHI- 110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION

(A STATUTORY BODY OF GOVT. OF INDIA)

HAVING ITS OFFICE AT HANS BHAWAN

WING II

1

BAHADUR SHAH ZAFAR MARG

NEW DELHI- 110002

REPRESENTED BY ITS CHAIRPERSON.



Advocate for : MR. S BORTHAKUR

Advocate for : SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 4 ORS.

Linked Case: WP(C)/4256/2020

ALOKESH CH RAY AND 18 ORS S/O- GAJEN RAY VILLAGE- SOUTH TOKRERCHARA PART-II P.O- GOLAKGANJ P.S- GOLAKGANJ DISTRICT- DHUBRI.

2: RINA ROY D/O- NITYA DAS VILLAGE- BAROMERA P.O- AGOMANI P.S- AGOMANI DISTRICT- DHUBRI

3: KRISHNA RAY D/O- BHABESWAR RAY VILLAGE- BAROMERA P.O- AGOMANI P.S- AGOMANI DISTRICT- DHUBRI

4: ASHOK KUMAR ROY S/O- BHABESWAR RAY VILLAGE- BAROMERA P.O- AGOMANI P.S- AGOMANI DISTRICT- DHUBRI

5: JOGEN CHANDRA ROY D/O- DWIPENDRA NATH ROY VILLAGE- MADHUSOULMARI PART-II P.O- KHUDIMARI P.S- GAURIPUR DISTRICT- DHUBRI

6: KAKULI KUNDU D/O- KARTIK KUNDU VILLAGE- KALDOBA PART-II P.O- AGOMANI



P.S- AGOMANI DISTRICT- DHUBRI

7: ALOKA SAHA D/O- ASHUTOSH SAHA VILLAGE- BAROMERA P.O- AGOMANI P.S- AGOMANI DISTRICT- DHUBRI

8: NANDITA ADHIKARY D/O- BHUMIDHAR ADHIKARY VILLAGE- BISONDAI PART-III P.O- BARUNDANGA P.S- GOLAKGANJ DISTRICT- DHUBRI

9: SUBARNA SHEEL D/O- GURUPADA SHEEL VILLAGE- GAURIPUR P.O- GAURIPUR P.S- GAURIPUR DISTRICT- DHUBRI

10: PROTIVA KARMAKAR D/O- SHASHI MOHAN KARMAKAR VILLAGE- BAROCHARAIKHOLA P.O- BAROCHARAIKHOLA P.S- GOLAKGANJ DISTRICT- DHUBRI

11: KRITANTA KR. ROY S/O- INDRAJIT KUMAR ROY VILLAGE- CHHOTODIGHALTARI P.O- SAGOLIA P.S- GOLAKGANJ DISTRICT- DHUBRI

12: RAMKRISHNA SAHA S/O- BABLU SAHA VILLAGE- BIDYARDABRI PART-II P.O- BIDYARDABRI P.S- GOLAKGANJ DISTRICT- DHUBRI

13: PROKASH CHOWHAN S/O- RAM CHANDRA CHOWHAN VILLAGE- SOUTH TOKRERCHARA PART-IV



P.O- GOLAKGANJ P.S- GOLAKGANJ DISTRICT- DHUBRI

14: BANASRI DEBNATH D/O- PANKAJ DEBNATH VILLAGE- SOUTH TOKRERCHARA PART-III P.O- GOLAKGANJ P.S- GOLAKGANJ DISTRICT- DHUBRI

15: SUBHANKAR SAHA S/O- SANKAR CHANDRA SAHA VILLAGE- SOUTH TOKRERCHARA PART-IV P.O- GOLAKGANJ P.S- GOLAKGANJ DISTRICT- DHUBRI

16: BIPUL CHOUDHURY S/O- BINOD CHOUDHURY VILLAGE- KALDOBA PART-II P.O- AGOMANI P.S- AGOMANI DISTRICT- DHUBRI

17: BARUN NATH S/O- SATYENDRA NARAYAN NATH VILLAGE- SURIPARA P.O- DHANPUN P.S- SAPATGRAM DISTRICT- DHUBRI

18: KULADEEP ROY S/O- JOY RAM ROY VILLAGE- NORTH RAIPUR PART-II P.O- BISONDAI P.S- GOLAKGANJ DISTRICT- DHUBRI

19: AZINUR RAHMAN S/O- RAHMAN ALI VILL-- FAKIRANIRJHAR PT.-II P.O.- BARKANDA P.S.- BILASHIPARA DIST.-- DHUBRI (ASSAM). VERSUS

THE STATE OF ASSAM AND 3 ORS



REPRESENTED BY THE COMMISSIONER AND SECRETARY EDUCATION (ELEMENTARY) DEPARTMENT GOVT. OF ASSAM DISPUR GUWAHATI- 6.

2:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM EDUCATION (ELEMENTARY) DEPARTMENT DISPUR GUWAHATI - 6.
3:THE DIRECTOR OF THE ELEMENTARY EDUCATION GOVERNMENT OF ASSAM KAHILIPARA GUWAHATI-19
4:THE MISSION DIRECTOR SARBA SIKSHA ABHIJAN ASSAM KAHILIPARA GUWAHATI - 19.

Advocate for: MR. S BORTHAKUR

Advocate for: SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 3 ORS

 $Linked\ Case: WP(C)/4282/2020$

SAHIN UDDIN AND 4 ORS S/O- NIZAM UDDIN R/O- DEORAIL P.O. BADARPUR DIST.- KARIMGANJ ASSAM

2: NASIM AHMED S/O- LT. FAKAR UDDIN R/O- KARKARI PART-I P.O. KALAIN DIST.- CACHAR ASSAM

3: SABANA BEGUM D/O- LT. MAYEEN UDDIN TAPADAR R/O- TIKARPARA P.O. SRIGOURI DIST.- KARIMGANJ ASSAM



4: MOZMIN SULTANA BARBHUIYA D/O- SIHAB UDDIN BARBHUIYA R/O- BRAHMANGRAM P.O. KALAIN DIST.- CACHAR ASSAM

5: NAZMUL ALOM LASKAR S/O- LT. FAIZUR ROHMAN LASKAR R/O- RAMPUR P.O. KATLICHERRA DIST.- HAILAKANDI ASSAM VERSUS

THE STATE OF ASSAM AND 3 ORS REP. BY THE COMM. AND SECY. EDUCATION (ELEMENTARY) DEPTT. GOVT. OF ASSAM DISPUR GHY-6

2:THE PRINCIPAL SECRETARY TO THE GOVT. OF ASSAM EDUCATION (ELEMENTARY) DEPTT.
DISPUR
GHY-6
3:THE DIRECTOR OF THE ELEMENTARY EDUCATION GOVT. OF ASSAM
KAHILIPARA
GHY-19
4:THE MISSION DIRECTOR
SARBA SIKSHA ABHIJAN
ASSAM
KAHILIPARA
GHY-19

Advocate for : MR. S BORTHAKUR

Advocate for: SC

SSA appearing for THE STATE OF ASSAM AND 3 ORS

Linked Case: WP(C)/3860/2020

JESMIN AHMED AND 45 ORS. D/O ABU SIDDIQUE KHANDAKAR VILL. AND P.O. KANDHULIMARI



NO. 2 P.S. DHING. DIST. -NAGAON ASSAM PIN-782123

2: SAHANARA ROUSHON BARBHUIYA D/O- MOINUL HOQUE BARBHUIYA VILL - BHANGARPAR- PT-4 P.O. - BHANGARPAR P.S.- BARKHOLA DIST. - CACHAR ASSAM PIN- 78817

3: AMSER ALI AHMED S/O- SAMSER ALI VILL - RAJAPUKHURI BAGISHA P.O.- CHAMUAKHAT P.S.- DHULA DIST.- DARRANG ASSAM PIN- 784190

4: NASIRA BEGUM D/O- ABDUS SAMAD VILL - BARJHAR P.O.- BHERBHERI BILL P.S.- DHULA DIST.- DARRANG ASSAM PIN- 784525

5: MUSTAFA MASUD BARBHUIYA S/O- ABDUL JALIL BARBHUIYA VILL - SAYEDBOND PART - I P.O.- KALIBARI BAZAR P.S.- ALGAPUR DIST.- HAILAKANDI ASSAM PIN- 788150

6: ABDUL MUZIB LASKAR S/O- ABDUL LATIF LASKAR VILL - BHATIRKUPA PT- III P.O.- BHATIRKUPA P.S.- HAILAKANDI DIST.- HAIKAKANDI ASSAM



PIN-788152

7: JARJU RHMAN D/O- MUSTAKUR RAHMAN VILL - JENGONIKOTIA PROGOTI (HARIALI) P.O.- SIVASAGAR P.S.-DIST.- SIVASAGAR ASSAM PIN- 785640

8: JULHAS HUSSAIN S/O- SIRAJ UDDIN VILL - DAKSHIN KACHUBARI P.O.- CHANDKHIRA P.S.- PATHARKANDHI DIST.- KARIMGANJ ASSAM PIN- 788725

9: MUNMI BORUAH D/O- HIMANTA SAIKIA VILL - NO- MATI NAWHALIA VILLAGE P.O.- NO- MATI P.S.- NAZIRA DIST.- SIVASAGAR ASSAM PIN- 785685

10: SHAHAR ALI S/O- KUJRAT ALI VILL - KAYEMARI P.O.- ANANDA BAZAR P.S.- SALBARI DIST.- BAKSA ASSAM PIN- 781318

11: MAHESH CHOUDHURY S/O- SHA SHI MAHAN CHOUDHURY VILL - BHUYANPARA P.O.- RUPAHI P.S.- SALBARI DIST.- BAKSA ASSAM PIN-781318



12: SARMISTA PAUL D/O- GONESH CHANDRA PAUL VILL - CENTRAL ROAD LALA BAZAR WARD NO-4 P.O.- LALA P.S.- LALA DIST.- HAILAKANDI ASSAM PIN- 788163

13: KABITA KUMARI D/O- APURBA KATAKY VILL - AMOLOKHI DOLONI P.O.- HALEN P.S.- HALEN DIST.- BISWANATH ASSAM PIN- 784170

14: NAZMUL ISLAM S/O- LT. SAHEB ALI VILL - BALABARI P.O.- BALABARI P.S.- DHULA DIST.- DARRANG ASSAM PIN- 784146

15: HIRAK JYOTI HALOI S/O- SATISH CHANDRA HALOI VILL - PIPALIBARI P.O.- PIPALIBARI P.S.- BELSOR DIST.- NALBARI ASSAM PIN-781338

16: FARZINA PARBIN D/O- AMIR ALI VILL - BALOGARAH P.O.- KHARUPETIA P.S.- DHULA DIST.- DARRANG ASSAM PIN- 784115

17: PANKAJ DHUNGANA



S/O- BHOLA DHUNGANA VILL - KAMAR PATHAR P.O.- BORGAON P.S.- THELAMARA DIST.- SONITPUR ASSAM PIN- 784149

18: A.B. MEHBOOB AHMED LASKAR S/O- LT. NIYAM UDDIN LASKAR VILL - DAKHIN MOHANPUR PART- 7 P.O.- DAKHIN MOHANPUR PART- 7 P.S.- SONAI DIST.- KACHAR ASSAM PIN-788119

19: A.M. MASHUQUE AHMED MAZUMDER S/O- ATAUR RAHMAN MAZUMDER VILL - BARJATRAPUR P.O.- BARJATPUR P.S.- BARKHOLA DIST.- CACHAR ASSAM PIN- 788110

20: JASMOT ALI S/O- HAKIMUDDIN SEIKH VILL - SIDHABARI PT-II P.O.- BAKAITURI P.S.- MATIA DIST.- GOALPARA ASSAM PIN- 783125

21: SAHANA YEASMIN MAZUMDER D/O- ABDUL HALIM MAZUMDER VILL - BARJATRAPUR P.O.- BARJATRAPUR P.S.- BARKHOLA DIST.- CACHAR ASSAM PIN- 788110

22: ABDUL MANAF S/O- ABDUL AZIZ VILL - BIDYANAGAR



P.O.- BIDYANAGAR P.S.- R.K. NAGAR DIST.- KARIMGANJ ASSAM PIN-788734

23: ASHADUL ISLAM S/O- MD. ABDUL MANNAN VILL - SALMARABORI P.O.- BECHAMARI P.S.- DHING DIST.- NAGAON ASSAM PIN-782123

24: BINEETA DUTTA D/O- CHANDI GOGOI ADD.- C.D. ROAD. BHOWLA KONWAR PAT WARD NO.3 DIST.- NORTH LAKHIMPUR ASSAM PIN- 787001

25: SAYEMA MUSRIFA AHMED D/O- ABUL MONSUR AHMED ADD.- STATION ROAD- WARD NO-4 P.O.- GAURIPUR P.S.- GAURIPUR DIST.- DHUBRI ASSAM PIN-783331

26: ANTARA CHOUDHURY D/O- NIKUNJA CHOUDHURY ADD.- R.K. MISSION ROAD WARD NO- 15 P.O.- BIDYAPARA P.S.- DHUBRI DIST.- DHUBRI ASSAM PIN- 783324

27: MILI DEVI W/O- DEEPAK MISRA VILL - DHUPDHARA P.O.- DHUBDHARA COLLEGE ROAD P.S.- DHUBDHARA COLLEGE ROAD



DIST.- GOALPARA ASSAM PIN- 783123

28: BHANITA DAS D/O- ARUN DAS ADD.- WARD NO- 8 P.O.- NORTH LAKHIMPUR P.S.- NORTH LAKHIMPUR DIST.- NORTH LAKHIMPUR ASSAM

PIN-787001

29: BIPASHA DAS D/O- BIMAL CHANDRA DAS R/O.- COLLEGE ROAD NALBARI P.O.- NALBARI P.S.- NALBARI DIST.- NALBARI ASSAM.

30: TARALI KALITA W/O- NAYAN KUMAR BARMAN VILL - BALIKARIA P.O.- KAZIPURA P.S.- NALBARI DIST.- NALBARI ASSAM PIN-781341

31: REJAUL ALOM MAZUMDER S/O- NASHIR UDDIN MAZUMDER VILL - BISHNUGHAR P.O.- NITAINAGHAR P.S.- HAILAKANDI DIST.- HAILAKANDI ASSAM PIN- 788155

32: BABITA NATH D/O- PADMALOCHAN NATH VILL - BAMUN PARA P.O.- MATIA P.S.- MATIA DIST.- GOALPARA ASSAM



PIN- 783125

33: GOUTAM MAZUMDAR S/O- LT. SUCHIT MAZUMDADR VILL - N.T. ROAD (NEAR H.S. SCHOOL) P.O.- KHARUPETIA P.S.- KHARUPETIA DIST.- DARRANG ASSAM

PIN- 784115

34: KARABI DEVI W/O- BANAMALI NATH VILL - KABEICHUBA (BORDOULGURI) P.O.- BORDOULGURI P.S.- SIPAJHAR DIST.- DARRANG ASSAM PIN- 784145

35: HABIB MD. MUSTAKIM AHMED LASKAR S/O- MUSLIM UDDIN LASKAR VILL - CHANDPUR PART-5 P.O.- CHANDPUR PART -5 P.S.- BARKHOLA DIST.- CACHAR ASSAM

PIN-788110

36: RASHMI REKHA DAS D/O- LT. BABUL DAS VILL - LOMATI GAON P.O.- TULSHIMUKH P.S.- SADAR DIST.- NAGAON ASSAM PIN- 782101

37: BISHNU BAGLARY S/O- NAGEN BAGLARY VILL - SIMJULI P.O.- DHEKIAJULI P.S.- DHEKIAJULI DIST.- SONITPUR ASSAM



38: ARIFA YESMIN D/O- ABDUL BARI MOLLAH VILL - UDAYANAGAR P.O.- BALADMARI P.S.- GOALPARA DIST.- GOALPARA ASSAM

PIN-78312111

39: DEBO DEKA PHUKAN S/O- JOGEN DEKA PHUKAN VILL - KARCHM MAJOGURI P.O.- AZAD P.S.-NORTH LAKHIMPUR DIST.- LAKHIMPUR ASSAM

40: JURI CHETIA D/O- INDRA KUMAR CHETIA VILL - NALKATA P.O.- BOGOLIJAN P.S.- NORTH LAKHIMPUR DIST.- LAKHIMPUR ASSAM PIN- 787031

41: BULBUL ALOM CHOUDHURY S/O- KHALILUR RAHMAN CHOUDHURY VILL - KALINAGAR P.O.- SIATTEK P.S.- KATIGORAH DIST.- CACHAR ASSAM

42: BISHNU JYOTI SAIKIA S/O- HARI PAARAD SAIKIA VILL - GARAMUR P.O.- PHULAGURI P.S.- RAHA DIST.- NAGAON ASSAM

PIN-782103

43: AMIT KUMAR BORO



S/O- PRAMOD BORO VILL - BONDAIJARONI P.O.- NO-2 PIRAKATA P.S. -DIST.- SONITPUR ASSAM PIN-784110

44: SANJOY CHANDRA DEV S/O- PRADIP DEV VILL- BHATOPUKHURI P.O.- KATAJHAR P.S.- GOBARDHANA DIST.- BAKSA ASSAM PIN- 781315

45: KAMRUL HUDA BARBJUIYA S/O- ABDUL MATAHIR BARBHUIYA VILL - GANIRGRAM PART 3 P.O.- MAHADEVPUR P.S.- KATIGORAH DIST.- CACHAR ASSAM PIN- 788025

46: AFJAL HUSSAIN LASKAR S/O.- LATE AKBAL ALI LASKAR R/O.- GOPNIRGRAM PART-I P.S.- KATIGORAH DIST.- CACHAR ASSAM VERSUS

THE STATE OF ASSAM AND 4 ORS.
TO BE REP .BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM
EDUCATION (ELEMENTARY)DEPTT. DISPUR
GUWAHATI-6

2:THE DIRECTOR
ELEMENTARY EDUCATION ASSAM
KAHILIPARA
GUWAHATI-19
3:THE MINISTRY OF EDUCATION
TO BE REP. BY ITS SECRETARY SHASTRI BHAWAN
RAJENDRA PRASAD ROAD
NEW DELHI



4:THE NATIONAL COUNCIL FOR TEACHER EDUCATION TO BE REPRESENTED BY ITS **CHAIRPERSON NEW DELH**

G-7 SECTOR-10 **DUWARKA NEW DELHI-110075** 5:THE CENTRAL BOARD OF SECONDARY EDUCATION **NEW DELHI** TO BE REPRESENTED BY ITS CHAIRPERSON SIKSHA KENDRA COMMUNITY CENTRE

PREET VIHAR

NEW DELHI -110072 NEW DELHI

Advocate for: MR. A B BHUYAN

Advocate for: SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 4 ORS.

Linked Case: WP(C)/4139/2020

SUBHRA DUTTA AND ANR. D/O SARADINDU DUTTA. VILL.RATNAPUR PO AND PS LALUK DIST LAKHIMPUR ASSAM 784160 ASSAM

2: BINA DEBNATH D/O KANU DEVNATH. VILLAGE HARMOTI PO MERBIL PS LALUK DIST LAKHIMPUR 784160 ASSAM **VERSUS**

THE STATE OF ASSAM AND 2 ORS. REPRESENTED BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM EDUCATION DEPARTMENT DISPUR GUWAHATI 6 ASSAM

2:THE MISSION DIRECTOR AXOM SARBA SIKSHA ABHIYAN MISSION



KAHILIPARA
GUWAHATI 19 ASSAM
3:THE UNION OF INDIA
REPRESENTED BY THE JOINT SECRETARY TO THE GOVT. OF INDIA
DEPARTMENT OF SCHOOL AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI 11000

Advocate for: MR. PK MAZUMDAR

Advocate for: SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 2 ORS.

Linked Case: WP(C)/4156/2020

SMTI. DIPIKA DEKA AND 8 ORS. W/O RAJIB TALUKDAR R/O VILL-KALBARI P.O.-BHAWANIPUR P.S.-BARPETA DIST-BARPETA ASSAM

2: SWARUP BHATTACHARJEE S/O SUDARSHAN BHATTACHARJEE R/O MAIN ROAD NILAM BAZAR P.O. AND P.S.-NILAM BAZAR DIST-KARIMGANJ ASSAM

3: DEEPIKA BHOWMICK D/O DULAL BHOWMICK R/O THANA ROAD KARIMGANJ P.O. AND P.S.-KARIMGANJ DIST-KARIMGANJ ASSAM

4: ARUP BISWAS S/O ANIL CH. BISWAS R/O AMDAKHAL P.O. AND P.S.-KARIMGANJ DIST-KARIMGANJ ASSAM



5: RAJESH CHOUDHURY S/O JAYANTA KR. CHOUDHURY R/O SRIBANI P.O.-CHAMELA BAZAR P.S.-RAMKRISHNA NAGAR DIST-KARIMGANJ ASSAM

6: MOUMITA BANIK D/O BISHNUPADA BANIK R/O NILAM BAZAR P.O. AND P.S.-NILAM BAZAR DIST-KARIMGANJ ASSAM

7: MOHUA CHAKRABORTY D/O MRINMOY CHAKRABORTY R/O KARIMGANJ P.O. AND P.S.-KARIMGANJ DIST-KARIMGANJ ASSAM

8: DIKSHA DAS D/O LATE DIPAK DAS R/O SILCHAR NATIONAL HIGHWAY P.O.-SILCHAR P.S.-SILCHAR SADAR DIST-KARIMGANJ ASSAM

9: MD. JAHRUL ISLAM S/O ABDUS SUKKUR R/O KATALUNI P.O.-KANAI BAZAR P.S.-PATHARKANDI DIST-KARIMGANJ ASSAM VERSUS

THE STATE OF ASSAM AND 5 ORS.
REPRESENTED BY THE COMMISSIONER AND SECRETARY
EDUCATION (ELEMENTARY) DEPARTMENT
GOVT. OF ASSAM
DISPUR
GUWAHATI-6



2:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM EDUCATION (ELEMENTARY) DEPARTMENT

DISPUR

GUWAHATI-6

3:THE DIRECTOR OF ELEMENTARY EDUCATIO

GOVERNMENT OF ASSAM

KAHILIPARA

GUWAHATI-19

4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN

ASSAM

KAHILIPARA

GUWAHATI-19

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION

(A STATUTORY BODY OF GOVT. OF INDIA)

HAVING ITS OFFICE AT HANS BHAWAN

WING II

1

BAHADUR SHAH ZAFAR MARG

NEW DELHI-110002

REPRESENTED BY ITS CHAIRPERSON

6:CENTRAL BOARD OF SECONDARY EDUCATION

REPRESENTED HEREIN BY ITS SECRETARY

HAVING ITS OFFICE AT SIXA KENDRA

2

COMMUNITY CENTRE

PREET VIHAR

DELHI-110092

Advocate for : MR. S BORTHAKUR

Advocate for: SC

ELEM. EDU appearing for THE STATE OF ASSAM AND 5 ORS.

Linked Case: WP(C)/3838/2020

GITANJALI DAS AND 284 ORS. D/O- KAMINI KANTA DAS R/O- MAJORKURI P.O. AND P.S.- HAJO DIST.- KAMRUP ASSAM.

2: NILAKSHI PHUKAN D/O-BHUPEN PHUKAN

R/O- NATUN NIRMALI GAON



P.O AND P.S-C.R BUILDING DIBRUGARH

DISTRICT-DIBRUGARH ASSAM.

3: SUBHAM GHOSH S/O-NITAI GHOSH

R/O- RANGJIA WARD NO.6

P.O AND P.S-RANGIA

DISTRICT- KAMRUP ASSAM.

4: MANISHA GHOSH D/O-MADHAB GHOSH

R/O-BIHPURIA

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR ASSAM.

5: MAYURIMA TIMSINA D/O-RISHI KUMAR TIMSINA

R/O- NO.1 BHURBANDHA

P.O-ULLUANI

P.S-BORGHULI

DISTRICT-NAGAON ASSAM.

6: NIRUPAMA DEVI D/O-HEMLAL SHARMA

R/O-BANGO

P.O-DONGIBIL

P.S-BIHPURIA



DISTRICT- LAKHIMPUR ASSAM.

7: SILPI DUTTA D/O-NIMAI DUTTA

R/O- BIHPURIA WARD NO.7

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR ASSAM.

8: SOMA DAS D/O-SUNIL DAS

R/O-BIHPURIA

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR ASSAM.

9: KARISHMA SARMA D/O-NABIN CH. SARMA

R/O- NO.1 GERIMARI

P.O AND P.S-MANGALDOI

DISTRICT- DARRANG ASSAM.

10: NAMITA DUTTA D/O-NARAYAN DUTTA

R/O- GARUBANDHA

P.O AND P.S-ORANG

DISTRICT-UDALGURI ASSAM.

11: MANISHA DEVI D/O-HARI PD. SHARMA



R/O- MONA BARI NO.1

P.O-LAHORIJAN

P.S-GINGIA

DISTRICT- BISWANATH ASSAM.

12: JIBAN SAIKIA S/O-BENU SAIKIA

R/O- DHIPAGURI

P.O-MACHKHOWA P.S-DHERMAJI

DISTRICT- DHEMAJI ASSAM.

13: SHEWLI KARMAKAR D/O-BIRENDRA KARMAKAR

R/O- HOWLY WARD NO.2

P.O AND P.S-HOWLY

DISTRICT- BARPETA ASSAM.

14: HASIB ANSARI S/O-SOHRAB ALI

R/O- NO.3 DAKSHIN RANGAPANI

P.O-BADLA BAZAR

P.S-BOKO

DISTRICT- KAMRUP ASSAM.

15: DOLI MONI BHATTACHARYA D/O-PRATUL BHATTACHARYA

R/O- BHATTAPAR WARD NO.3



P.O AND P.S-RANGIA

DISTRICT- KAMRUP ASSAM.

16: JOYDEEP ACHARJEE S/O-SUKUMAR ACHARJEE

R/O- SANTINAGAR WARD NO.2

P.O AND P.S-KOKRAJHAR

DISTRICT- KOKRAJHAR ASSAM.

17: SAIFUL ISLAM S/O-TAYAB ALI

R/O- GOALTOLI

P.O-BISWANATH GHAT

P.S-BISWANATH CHARIALI

DISTRICT- BISWANATH ASSAM.

18: RAJIB KALITA S/O-GIRIDHAR KALITA

R/O- RANGIA TINIALI

P.O AND P.S-RANGIA

DISTRICT- KAMRUP ASSAM.

19: KAUSHIK BASAK S/O-KARTIK BASAK

R/O- RAMNAGAR

P.O AND P.S-KHARUPETIA

DISTRICT- DARRANG ASSAM.



20: SARMILA GHOSH D/O-RUP KUMAR GHOSH

R/O- KHARALAL PARA

P.O AND P.S-DUDHNOI

DISTRICT- GOALPARA ASSAM.

21: NANDITA DAS D/O-LATE DIPEN DAS

R/O- KAMARGAON

P.O-KAMARGAON

P.S-SORBHOG

DISTRICT- BARPETA ASSAM.

22: PRANITA DAS D/O-PURNA RAM DAS

R/O- CHARANGBARI

P.O AND P.S-TAMULPUR

DISTRICT- BAKSA ASSAM.

23: PARUL BARMAN D/O-KAMAL BARMAN

R/O- BIHPURIA WARD NO.8

P.O AND P.S-BIHPURIA

DISTRICT- LAKHIMPUR ASSAM.

24: GEETA BARUAH D/O-DHANI RAM BARUAH

R/O- BOTAHGHULI PANJABARI



P.O-PANJABARI

P.S-SATGAON

DISTRICT- KAMRUP (M) ASSAM.

25: PINKU BHARADWAJ S/O-SACHINDRA SARMA

R/O- VILL.-BARATHIABARI

P.O-JANARAM CHOWKA P.S-MANGALDOI

DISTRICT- DARRANG ASSAM.

26: DIPSIKHA SARMA D/O-MAHESWAR SARMA

R/O- SARABARI BARAMPUR

P.O-BARAMPUR

P.S-SIPAJHAR

DISTRICT- DARRANG ASSAM.

27: RUMA SUTRADHAR D/O-PARESH SUTRADHAR

R/O- KHAIRABARI

P.O AND P.S-BARPETA ROAD

DISTRICT-BARPETA ASSAM.

28: PAYEL SAHA D/O-KALIPADA SAHA

R/O- SIMLAGURI

P.S-GOBARDHAN



DISTRICT- BAKSA (BTAD) ASSAM.

29: AYUB ALI S/O-SADULLAH MIAH

R/O- 1 NO. TUPAMARI

P.O -TUPAMARI

P.S-NAGARBERA DISTRICT- KAMRUP ASSAM.

30: ASHIM SAHA S/O- PARITOSH SAHA R/O- BARPETA ROAD

P.O. AND P.S - BARPETA ROAD

DISTRICT- BARPETA ASSAM.

31: PRANAB JYOTI SAHA S/O-RUHI DAS SAHA

R/O-BARPETA ROAD

P.O AND P.S -BARPETA ROAD

DISTRICT- BARPETA ASSAM.

32: MANISHA DEVI W/O-LOHIT DABARI

R/O- GAMERI

P.O-GAMERI

DISTRICT- BISWANATH ASSAM.

33: MANTI PAUL D/O-DULAL PAUL

R/O-THEKASU PART-2



P.O AND P.S -DUDHNOI

DISTRICT- GOALPARA ASSAM.

34: RIYAKSHI HAZARIKA D/O-NAGEN HAZARIKA

R/O- NAMBAGH MORA

P.O AND P.S -BISWANATH

DISTRICT- BISWANATH ASSAM.

35: SUMI SALAI D/O-JATIN SALOI

R/O-BHETHUA

P.O-BHETHUA

P.S -PATACHARKUCHI

DISTRICT- BARPETA ASSAM.

36: DESDIMONA BARUAH D/O-MAHENDRA BARUAH

R/O- CHATIA CHOOK

P.O AND P.S -GOHPUR

DISTRICT- BISWANATH ASSAM.

37: MASHUT ALAM S/O-AZGAR ALI

R/O- FALIHAMARI PAM

P.O-FALIHAMARI PATHER

DISTRICT- MORIGAON ASSAM.



38: ANKITA DUTTA D/O-DULAL DUTTA

R/O- KARI GAON NOWBOICHA P.O-DOOLAHAT

P.S -NORTH LAKHIMPUR

DISTRICT- LAKHIMPUR ASSAM.

39: PARIMA SUTRADHAR D/O-PARIKSHIT SUTRADHAR

R/O- BARPETA ROAD

P.O AND P.S -BARPETA ROAD

DISTRICT- BARPETA ASSAM.

40: JURIMONI HAZARIKA D/O-PURNA HAZARIKA

R/O- LATHOW HAZARIKA

P.O-NOWBOICHA

DISTRICT- LAKHIMPUR ASSAM.

41: PANKAJ ROY S/O-SHANTI RANJAN ROY

R/O- JAMUNAMUKH REVENUE TOWN

P.O AND P.S -JAMUNAMUKH

DISTRICT- HOJAI ASSAM.

42: PAMPI KALITA D/O-MADAN KALITA

R/O- CHHAYGAON

P.O AND P.S -CHHAYGAON



DISTRICT- KAMRUP(M) ASSAM.

43: POMPI SARKAR D/O-LATE NRIPENDRA NATH SARKAR

R/O- KHAIRABARI

P.O AND P.S -BARPETA ROAD

DISTRICT- BARPETA ASSAM.

44: BANASHREE DAS D/O-LAKSHMI RAM DAS

R/O- MIRZA

P.O-MIRZA

P.S -PALASHBARI

DISTRICT- KAMRUP ASSAM.

45: CHIMPA DAS D/O-RABINDRA NATH DAS

R/O- MIRZA NARAYANPUR

P.O-MIRZA

P.S -PALASHBARI

DISTRICT- KAMRUP ASSAM.

46: SNEHA DUTTA D/O-LALIT DUTTA

R/O- BHADRAPARA SUKAFA NAGAR

P.O AND P.S -DHEMAJI

DISTRICT- DHEMAJI ASSAM.



47: GITA MONI DAS D/O-PARESH CH. DAS

R/O- BURAPARA BHAGABATIPARA

P.O-BHAGABATIPARA

P.S -PALASHBARI

DISTRICT- KAMRUP ASSAM.

48: ANUPAM PAUL S/O-ASISH PAUL

R/O- PAMDU

P.O-PANDU

P.S -JALUKBARI

DISTRICT- KAMRUP(M) ASSAM.

49: PARUL GOGOI D/O-TANKA KAMAL GOGOI

R/O- HABICHUA BORPATHER

P.O-MELAMORA

P.S -KAMARGAON

DISTRICT- GOLAGHAT ASSAM.

50: PRIYANKA GOGOI D/O-JOYGURU GOGOI

R/O- ARAPATHAR GAON

P.O-BHADOIPAVHALI

P.S -DULIAJAN



DISTRICT- DIBRUGARH ASSAM.

51: ASHAPURNA TALUKDAR W/O-HARAJIT DAS

R/O- HOUSE NO.-5 BYELANE-5 JONAK NAGAR

P.O-KAHILIPARA

P.S -DISPUR

DISTRICT-KAMRUP(M) ASSAM.

52: MANASH JYOTI DUTTA CHOUDHURY S/O- MUNINDRA DUTTA CHOUDHURY R/O- JURANIPARA P.O- DHUPDHARA P.S.- DHUPDHARA DISTRICT- GOALPARA ASSAM.

53: INAMUL HOQUE S/O-SUROJ ALI R/O-HATIMURIA P.O- MOIRABARI P.S.- MOIRABARI DISTRICT- MORIGAON ASSAM.

54: MUSTAQUE AHMED S/O-LATE SABED CHOWDHURY R/O-AUTALABORI P.O- CHETUAIKHAITY P.S.- LAHARIGHAT DISTRICT- MORIGAON ASSAM.

55: MINARA BEGUM D/O-JAMAL UDDIN R/O-DHUPAGURI GAON P.O- DHUPAGURI P.S.- DHING DISTRICT- NAGAON ASSAM.



56: HAIDAR RAHMAN BHUYAN S/O-HANIF BHUYAN R/O-SHAWRACHARA RESERVE P.O- CHIKNI P.S.- KALGACHIA DISTRICT- BARPETA ASSAM.

57: EKBAL KHAN S/O-RANGU KHAN R/O-AGDIA PATHER P.O- GAHIYA P.S.- SARTHEBARI DISTRICT- BARPETA ASSAM.

58: HIMANGSU BAISHYA S/O-KAMDEB BAISHYA R/O-BONGSHAR P.O- BONGSHAR P.S.- SUALKUCHI DISTRICT- KAMRUP(R) ASSAM.

59: HAFIJUR RAHMAN S/O-HATEM ALI AHMED R/O-BAHARI RESERVE P.O- BAHARI HAT P.S.- TARABARI DISTRICT- BARPETA ASSAM.

60: PRANJAL CHETIA S/O-PUNYESWAR CHETIA R/O-GOHAIN TEKELA P.O- AZAD P.S.- PANIGAON DISTRICT- LAKHIMPUR ASSAM.

61: MANAS JYOTI HAZARIKA S/O-JOGNESWAR HAZARIKA R/O-JORHATIA P.O- AZAD P.S.- PANIGAON DISTRICT- LAKHIMPUR ASSAM.



62: PANKAJ BASUMATARY S/O-LAKHIKANTA BASUMATARY R/O-PHAKIRPARA P.O- DHANUBHANGA P.S.- DHUPDHARA DISTRICT- GOALPARA ASSAM.

63: RAJU CHOWHAN S/O-BHIMUA CHOWHAN R/O-BEGARKASH P.O- SHYAMTILA P.S.- DHULA DISTRICT- DARRANG ASSAM.

64: MD. ESHRAEL HUSSAIN S/O-AMJAT ALI R/O-SHALMARA BORI P.O- BECHAMARI P.S.- DHING DISTRICT- NAGAON ASSAM.

65: NABANITA BAISHYA D/O-MAHESWAR BAISHYA R/O-GITANAGAR (GUWAHATI) P.O- BAMUNIMAIDAM P.S.- GEETANAGAR DISTRICT- KAMRUP(M) ASSAM.

66: SOBITA MIPUN D/O-BIKRAM CH. MIPUN R/O-GORAJAN BORHOLLA P.O- GORAJAN P.S.- BORHOLLA DISTRICT- JORHAT ASSAM.

67: KANKAN KUMAR DAS S/O-HEMANTA KUMAR DAS R/O-BARUAPARA P.O- CHHAYGAON P.S.- CHHAYGAON DISTRICT.-KAMRUP (R)



ASSAM.

68: NIRANJAN DAS S/O-UPEN CHANDRA DAS R/O-MALIBARI SATRA P.O- MALIBARI BAZAR P.S.- BOKO DISTRICT- KAMRUP ASSAM.

69: BHANITA DAS D/O-ANANTA DAS R/O-SALPARA P.O- SALPARA P.S.- DHUPDHARA DISTRICT- GOALPARA ASSAM.

70: DAMBARUDHAR ROY S/O-DWIJENDRA NARAYAN RAY MANDAL R/O-KISMAT HASDAHA P.O- KISMAT HASDAHA DISTRICT- DHUBRI ASSAM.

71: DEBESH CHANDRA ROY S/O-HALODHAR ROY R/O-KACHUAR KHASH PT.1 P.O- DHARMASALA P.S.- DHUBRI DISTRICT- DHUBRI ASSAM.

72: SUROJIT PRODHANI S/O-SUKUMAR PRODHANI R/O-NORTH KACHAKHANA P.O- PAGLAHAT P.S.- TAMARHAT DISTRICT- DHUBRI ASSAM.

73: PROTIVA KARMAKAR S/O-SHASHI MOHAN KARMAKAR R/O-BAROCHARAIKHOLA P.O.-BAROCHARAIKHOLA P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.



74: SUBHANKAR SAHA S/O-SANKAR CHANDRA SAHA R/O-SOUTH TOKRERCHARA PT. IV P.O.-GOLAKGANJ P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

75: KULADEEP ROY S/O-JOT RAM ROY R/O-NORTH RAIPUR PT. II P.O.-BISONDAI P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

76: ALOKESH CHANDRA RAY S/O-GAJEN RAY R/O-SOUTH TOKRERCHARA PT. II P.O.-GOLAKGANJ P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

77: NANDITA ADHIKARY D/O-BHUMIDHAR ADHIKARY R/O-BISONDAI PT. III P.O.-BARUNDANGA P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

78: BARUN NATH S/O-SATYENDRA NARAYAN NATH R/O-SURIPARA P.O.-DHANPUR P.S- SAPATGRAM DISTRICT- DHUBRI ASSAM.

79: KRISHNA KANTA ROY S/O-SUDHIR CHANDRA ROY R/O-KHERBARI PT. I P.O.-KHERBARI P.S- AGOMANI DISTRICT- DHUBRI ASSAM



80: KARNABHUSAN RAY S/O-SASHIBHUSAN RAY R/O-KACHAKHANA P.O.-PAGLAHAT P.S- TAMARHAT DISTRICT- DHUBRI ASSAM.

81: ABDUS RUHUL AMIN S/O-AHAD ALI BEPARI R/O-SHIRNAGAR P.O.-BELGURI P.S- AGOMONI DISTRICT- DHUBRI ASSAM.

82: NOPIOL HOQUE S/O-JAHAR UDDIN SHEIKH R/O-BINNACHARA PART.I P.O.-BALADOBA P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

83: BIPUL CHOUDHURY S/O-LATE BINOD CHOUDHURY R/O-KALDOBA PT. II P.O.-AGOMANI P.S- AGOMANI DISTRICT- DHUBRI ASSAM.

84: PRODIP SARKAR S/O-MANORANJAN SARKAR R/O-BIDYARDABRI PT. V P.O.-MAHAMAYAHAT P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

85: KAKULI KUNDU D/O-KARTIK KUNDU R/O-KALDOBA PT. II P.O.-AGOMANI P.S- AGOMANI DISTRICT- DHUBRI ASSAM.



86: KRISHNA RAY D/O-BHABESWAR RAY R/O-BAROMERA P.O.-AGOMANI P.S- AGOMANI DISTRICT- DHUBRI ASSAM.

87: RINA ROY D/O-NITYA DAS R/O-BAROMERA P.O.-AGOMANI P.S- AGOMANI DISTRICT- DHUBRI ASSAM.

88: ASHOK KUMAR ROY S/O-BHABESWAR ROY R/O-BAROMERA P.O.-AGOMANI P.S- AGOMANI DISTRICT- DHUBRI ASSAM.

89: HRISHIKESH PAUL S/O-MRINAL KANTI PAUL R/O-A SHERNAGAR P.O.-AGOMANI P.S- AGOMANI DISTRICT- DHUBRI ASSAM.

90: ALOKA SAHA D/O-ASHUTOSH SAHA R/O-BAROMERA P.O.-AGOMANI P.S- AGOMANI DISTRICT- DHUBRI ASSAM.

91: SUBARNA SHEEL D/O-LATE GURUPADA SHEEL R/O-GAURIPUR P.O.-GAURIPUR P.S- GAURIPUR DISTRICT- DHUBRI ASSAM.



92: PROSEN BARMAN S/O-PARIMAL KANTI BARMAN R/O-DIGHALTARI P.O.-DIGHALTARI P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

93: DIPANKAR DAS S/O-NIROD DAS R/O-KATMARI PT. II P.O.-KATMARI PT. II P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

94: MADHUSMITA DAS D/O-MANORANJAN DAS R/O-BOWALIMARI P.O.-LALMATI P.S- ABHAYAPURI DISTRICT- DHUBRI ASSAM.

95: SULTAN MAHMUD S/O-SAHAR ALI R/O-DAMDAMA PATHAR P.O.-MUKALMUA P.S- MUKALMUA DISTRICT- NALBARI ASSAM.

96: SHUKCHAND ALI S/O-RAHOM ALI R/O-BHANGNAMARI P.O.-BHANGNAMARI P.S- BHANGNAMARI DISTRICT- NALBARI ASSAM.

97: MONIR UDDIN S/O-JOYAN ALI R/O-BHANGNAMARI P.O.-BHANGNAMARI P.S- BHANGNAMARI DISTRICT- NALBARI



ASSAM.

98: SAIJUDDIN AHMED S/O-DAROG ALI R/O-DIMATOLA PART II P.O.-JORUAR CHAR P.S- FAKIRGANJ DISTRICT- DHUBRI ASSAM.

99: SK. MD. LUTFAR SAYEED S/O-ABDUS SAMAD SHEIKH R/O-MADHUSOULMARI PART. I P.O.-KHUDIMARI P.S- GAURIPUR DISTRICT- DHUBRI ASSAM.

100: KRITANTA KR. ROY S/O- SRI INDRAJIT KR. ROY R/O-CHHOTODIGHALTAR P.O.-SAGOLIA P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

101: ANIL CHANDRA RAY S/O- HARENDRA NATH RAY R/O-DEBOTTAR HASDAHA PART V P.O.-D. HASDAHA P.S- GOLAKGANJ DISTRICT- DHUBRI ASSAM.

102: MD. MOFIDUL ISLAM S/O-MD. NURUL ISLAM VILL- JANGALPARA P.O- JANGALPARA DIST- DARRANG ASSAM

103: MD NAJIMUDDIN GAJI S/O- ABDUL KUDDUS VILL- ULUBARI P.O- JANGALPARA P.S.-DALGAON DIST.- DARRANG

104: KIRAN DEVI



D/O- MAHANANDA POKHREL VILL- GADHARIA BASTI P.O- GAMERI P.S- HALEM DIST- BISWANATH

105: BARSHA DEVI D/O-DEBA NEWPANE VILL-PURANA BUROI P.O-GAMIRI P.S-HALEM DIST-BISWANATH

106: ABRAHAM MURMU S/O-LUIS MURMU VILL-TEBITOLA P.O-TEBITOLA P.S-TAMULPUR DIST-BAKSA

107: KARISHMA PARBIN D/O-HABIL ALI VILL-KANIHA P.O-KANIHA P.S-RANGIA DIST-KAMRUP (R)

108: ASMITARA BEGUM D/O-KITAB ALI FARAJI VILL-BOTABORI P.O-TENGAGURI P.S-LAHORIGHAT DIST-MORIGAON

109: MD. ASHADUL ALOM S/O-MD AYUB ALI VILL-SALANABARI P.O-AMLOKHI P.S-DHING DIST-NAGAON

110: BHITALI GOGOI D/O-GUNA GOGOI VILL-LAGUABARI NAHARANI HABI P.O-RAJMAI P.S-DEMOW DIST-SIVASAGAR PIN-785672



111: MISS TUTUMONI SAIKIA D/O-SUKUMAL SAIKIA VILL-AJARLOGA P.O-CHARIDUAR P.S-CHARIDUAR DIST-SONITPUR

112: SANJAY HALOI S/O-LT. HALIRAM HALOI VILL-SIMALABARI P.O-NAYABASTI P.S-BARBARI DIST-BAKSA PIN-781344

113: YAKUB ALI S/O-SORHAB ALI

VILL-ALISINGA GAON

P.O-LALPOOL

P.S-DALGAON

DIST-DARRANG.

114: MIZANUR RAHMAN S/O-OSIMUDDIN SARKAR

VILL-NO-2 MAZGAON

P.O-LALPOOL

P.S-DALGAON

DIST-DARRANG.

115: SARIF ALI S/O-JAINAL ABDIN

VILL-NO-2 MADHABGOHAIN

P.O-BECHIMARI

P.S-ROWTA

DIST-UDALGURI.



116: ATIKUL ALOM S/O-SAHADAT HUSSAIN

VILL-KHATANIA PARA

P.O-DHULA

P.S-DHULA

DIST-DARRANG

PIN-784146.

117: MUSTAFIJUR RAHMAN S/O-ABUL KASHEM

VILL-CHUKABAHI

P.O-DAIPAM

P.S-DALGAON

DIST-DARRANG.

118: DIPANKAR BORA S/O-NILA KANTA BORA

VILL-BATADRABA SARUHISA

P.O-BATADRABA

P.S-BATADRABA

DIST-NAGAON

PIN-782122.

119: RUNAKHYEE BARUAH C/O-SURAMONI BORTHAKUR

VILL-NAZIRAKHAT

P.O-SONAPUR

P.S-SONAPUR



DIST-KAMRUP (M)

PIN-782402.

120: RUBIYA KHATUN C/O-NAZMA KHATUN

VILL-SONAPUR BALIGATE

P.O-SONAPUR

P.S-SONAPUR

DIST-KAMRUP (M)

PIN-782402.

121: SHAHANUR ISLAM MONDAL S/O-MORTUZ ALI MONDAL

VILL-KUMRI

P.O-CHIRAKUTI

P.S-FAKIRAGANJ

DIST-DHUBRI.

122: MRIDULA KHATUN W/O-ZAHEER ABBAS

VILL-HAIBOR GAON

P.O-BARALIMARI

P.S-BURAGAON

DIST-MORIGAON

PIN-782121.

123: PUSHPA KUMARI RAI D/O-MANOJ RAI

VILL-DOOMDOOMA KUMHARI PATTI



P.O-DOOMDOOMA KUMHARI PATTI

P.S-DOOMDOOMA KUMHARI PATTI

DIST-TINISUKIA

PIN-786151.

124: MOJAHIDA AHMED D/O- MOFIZ UDDIN AHMED

VILL- LENGRIBARI

P.O- SAHARIAGAON

P.S--MOIRABARI

DIST- MORIGAON

PIN-782126.

125: NAJMA PARBIN W/O-ZAKIR HUSSAIN

VILL- BARJHAR BAGICHA

P.O-BHAKATPARA

P. S- KALAIGAON

DIST-UDALGURI.

126: MD RAKIBUL HUSSAIN S/O-ABDUL KUDDUS

VILL- ULUBARI

P.O- JANGALAPRA

P.S-DALGAON

DIST- DARRANG

PIN-784116.

127: LUCIA MURMU



D/O- LT. NIRMAL MURMU

VILL-CHOKRAGAON

P.O-AMBAGAON

P.S-HARISINGHA

DIST-UDALGURI

PIN-784510.

128: RASHIDA PARBIN D/O-NABI HUSSAIN

VILL-POCHIM PODUKHAT

P.O-SHYAMTILA

P.S-DHULA

DIST-DARRANG

PIN-784190.

129: MUZAMMEL HOQUE S/O-NURUL ISLAM

VILL- JANGALPARA

P.O- JANGALPARA

P.S-KHARUPETIA

DIST-DARRANG

PIN-784116.

130: SOMIR ALI S/O-OSMAN ALI

VILL-NO.3 GALANDI

P.O-GALANDI

P.S-KHARUPETIA

DIST-DARRANG



PIN- 784115.

131: JONMANI SHIL D/O-ANIL KUMAR SHIL

VILL-KHARALAL PARA

P.O-DUDHNOI

P.S-DUDHNOI

DIST-GOALPARA

PIN-783124.

132: RINKU BARDALOI S/O-DILIP BARDALOI

VILL-NIZ MOGAL BECHA

P.O-MUDOIBORI

P.S-KALAIGAON

DIST-UDALGURI

PIN-784146.

133: POOJA KUMARI D/O- MANOJ YADAV

VILL- DOOMDOOMA KUMHARI PATTY

P.O-DOOMDOOMA

P.S- DOOMDOOMA

DIST-TINSUKIA

PIN-786151.

134: NASEEMA YESMIN C/O-NAZRUL ISLAM

VILL-BHOMOLAHATI PUB GOG

P.O-BARPALAHA



P.S-BAIHATA CHARIALI

DIST-KAMRUP

PIN-781121.

135: MOHSIN AHMED BARBHUIYA S/O-ISHAQUE ALI BARBHUIYA

TOWN-HAILAKANDI WARD NO.2

P.O-HAILAKANDI

P.S-HAILAKANDI

DIST-HAILAKANDI

PIN-788151.

136: RUMEJA KHATUN D/O-OMAR ALI

VILL- NO. 4 BARUAJHAR

P.O-BECHIMARI

P.S-DALGAON

DIST-DARRANG

PIN-784514.

137: AMIRUL HAQUE S/O- ABDUL JUBBAR

VILL-BECHIMARI

P.O-SILBORI

P.S- DALGAON

DIST-DARRANG

PIN-784114.

138: PRONOY KACHARY S/O-BINARAM KACHARY



VILL- BAJRAJHAR

P.O-ROWTA CHARIALI

P.S-ROWTA

DIST- UDALGURI

PIN-784508.

139: RANJIT TALUKDER S/O-BASANTA TALUKDAR

VILL-BAHA UNNAT PARA

P.O- BARPAK

P.S- MAYONG

DIST-MORIGAON

PIN-782411.

140: JAHAN UDDIN SK S/O-OMAR ALI

VILL-PAROWA

P.O- CHIRAKUTI

P.S- FAKIRAGANJ

DIST- DHUBRI

PIN- 783330.

141: HAZRAT ALI S/O- SOBUR ALI

VILL- KUMRI

P.O- CHIRAKUTI

P.S- FAKIRGANJ

DIST- DHUBRI



PIN-783330.

142: ROUJLINA RAHMAN D/O- MOZIBUR RAHMAN VILL- GOTLONG P.O- KALIABHOMORA P.S- TEZPUR DIST- SONITPUR PIN- 784027

143: MONJUR ALI SK S/O- SHIRAJUL HOQUE

VILL- GERAMARI PT-1

P.O- GERAMARI

P.S- GOURIPUR DIST- DHUBRI

PIN- 783339.

144: ISFAQUR RAHMAN S/O- MAZIBAR RAHMAN

VILL-BAGHMARA

P.O- GHOGRAPAR

P.S.- GHOGRAPAR

DIST- NALBARI

PIN-781369.

145: BASUDEV SARMAH S/O- LT MONILAL SARMAH

VILL- SANTAPUR

P.O- LAHOLIAL

P.S- BIHPURIA

DIST-LAKHIMPUR

PIN- 784161.



146: YOUBARAJ KARKI S/O- CHHATRA KARKI VILL.- NO. 2 BORDIKORAI P.O.- RANGACHAKUA P.S.- JAMUGURIHAT DIST.- SONITPUR PIN- 784182.

147: JUNTI KALITA D/O-LT. BHAIKON KALITA

VILL-DHOLI KUMAR GAON

P.O-PANICHAKUA

P.S-PULIBOR

DIST- JORHAT

PIN-785006.

148: AFRUJA BEGUM D/O-ABDUL KASHEM

VILL-AMINPARA

P.O-AMINPARA

DIST-DARRANG

PIN-784514.

149: MD SAHAJUDDIN AHMED S/O- KABAJ ALI FAKIR

VILL-NO.3 BARUAJHAR

P.O - BECHIMARI

P.S- DALGAON

DIST-DARRANG

PIN- 784514.

150: MD. SHAHID ALI S/O- MD. ABUL KALAM



VILL-BARUAJHAR

P.O-BECHIMARI

P.S- DALGAON

DIST-DARRANG

PIN- 784514.

151: JOINAL ABDIN S/O-MUKLESOR RAHMAN

VILL-JANGALPARA

P.O-JANGALPARA

P.S-KHARUPETIA

DIST-DARRANG

PIN-784116.

152: NILA MONI SAIKIA C/O- CHANDRA SAIKIA

VILL-BHAKATGAON

P.O- KAPAHERA

P.S- MIKIRBHETA

DIST- MORIGAON

PIN-782103.

153: AYESHA SIDDIQUEA D/O-ABDUL KADIR

VILL-FULKIPARA

P.O-HOWLY

P.S-HOWLY

DIST-BARPETA

PIN-781316.



154: JINTU BORAH C/O- BIPUL BORAH VILL- GUALGAON P.O- MUDOIGAON DIST- GOLAGHAT

155: SADDAM HUSSAIN S/O-FAKIR ALI VILL-BARUAJHAR P.O-BECHIMARI P.S-DALGAON DIST- DARRANG PIN-784514

156: ABDUS SALAM TAFADAR S/O-RASHID ALI TAFADAR VILL-UTTAR NOWABIL P.O-AMBARI P.S-MURAJHAR DIST-HOJAI PIN-782445

157: MEHDI HASSAN TALUKDAR S/O- EBAD ALI TALUKDAR VILL- KHARUBHAJ P.O- RAJMITA P.S- LAKHIPUR DIST-GOALPARA PIN-783129

158: SULTANA PARBIN D/O- FAJAR ALI VILL-KATAHBARI NO. 2. MASJID PATH P.O-GARCHUK

P.S-GARCHUK GHY-35 DIST-KAMRUP(M) PIN-781035

159: MISS RITA BORA D/O-NABIN BORA VILL-BAHORUA GAON P.O- MISSAMORA P.S- DERGAON DIST-GOLAGHAT PIN- 785618



160: NUR ALOM AHMED C/O- RIAZ UDDIN AHMED VILL- NO-1 SOUTH RANGAPANI P.O- BADLA BAZAR P.S- BOKO DIST- KAMRUP PIN-781127

161: KUMKUM UMMUL ORAH D/O- LT. NAZRUL ISLAM VILL- AZARA HATKHOWAPARA P.O-AZARA P.S-AZARA DIST-KAMRUP PIN-781017

162: MONUMOTI SONOWAL W/O- ADITYA GOGOI VILL- DIRPAI BISHNU PUR P.O- GERUKAMUKH P.S- GERUKAMUKH DIST- DHEMAJI PIN-787035

163: POMPY BORAH D/O- BIDYA DHAR BORAH VILL-DHARAPUR (301A NIRMAN APARTMENT) P.O-AZARA P.S-AZARA DIST-KAMRUP (M) PIN-781017

164: MANISHA CHAWHAN C/O- SRI RAJEN CHAWHAN VILL-SINGRIMARI P.O-KALAIGAON P.S-KALAIGAON PIN- 784525

165: ANUSUYA NATH C/O- ATUL KUMAR NATH VILL-NAHARKATIA C.H.C DIGHALAPATHAR P.O-NAHARKATIA P.S-NAHARKATIA DIST-DIBRUGARH PIN-786610



166: UMA NATH CHETRY C/O- LT. THARKA BAHADUR CHETRY VILL-DONGIBIL P.O-DONGIBIL P.S-BIHPURIA DIST-LAKHIMPUR PIN-784161

167: ABDUS SALAM TAFADAR S/O-RASHID ALI TAFADAR VILL-UTTAR NOWABIL P.O-AMBARI P.S-MURAJHAR DIST-HOJAI PIN-782445

168: RAJIB BORAH S/O- LATE RAJENDRA PRASAD BORAH VILL-BHUYANHAT P.O-JALUKGAON P.S-AMGURI DIST-SIVASAGAR PIN-785680

169: CHANDRAMA BARUAH C/O-DIPEN BARUAH. VILL-AMORABATI P.O-DUDHNOI PIN- 783124 DIST-GOALPARA

170: SANJUKTA DAS D/O-LATE BIMALENDU DAS

VILL-H.NO.28 DR. B.K. KAKATI ROAD ULUBARI GUWAHATI

DIST-KAMRJUP(M).

171: ALAM UDDIN LASKAR S/O-JALAL UDDIN LASKAR VILL- NITYANANDAPUR PART-I P.O- NITYANANDAPUR P.S- LALA DIST- HAILAKANDI



PIN-788168

172: CHAYANIKA BORA C/O- RAJENDRANATH BORAH VILL- DIMORUGURI (NEAR BORDOWA GATE) PO- DIMORUGURI PS- SADAR DIST- NAGAON PIN- 782003

173: ABIDA SULTANA PARBIN D/O-ANOWER HUSSAIN VILL- NO 1/2 BARUAJHAR P.O- GALANDI PIN-784116 PS - DALGAON DIST-DARRANG

174: GYANDEEPA NEOG C/O- DURGADHAR NEOG ADDRESS- .HN..234.GOLAGHAT OLD AMLAPATTY

MUKTA DUWARA PATH. P.O- GOLAGHAT. P.S- GOLAGHAT DIST-GOLAGHAT. PIN- 785621

175: MD. RINGKUL AHMED S/O - SUMSUDDIN AHMED VILL - BAGALIPARA P.O- LAHARIGHAT. P.S- LAHARIGHAT. DIST - MORIGAON (ASSAM) PIN- 782127

176: TANUZA AHMED D/O- ABDUR RAHIM SARKAR VILL- MANIPUR P.S- BARPETA ROAD P.O- BARPETA ROAD DIST- BARPETA PIN- 781315

177: JYOTISH GOGOI C/O- KHETRADHAR GOGOI VILL- LONGPATIA P.O- LONGPATIA



P.S- SONARI DIST- CHARAIDEO PIN- 785692

178: DHANJITA NATH C/O- TIKEN NATH VILL- CHAKABAUSHI P.O- BHULUKADOBA DIST- BARPETA

179: RUPAM GOGOI C/O- ABONI GOGOI PH- 8402875660 DIST- DIBRUGARH VILL- DIGHALIA KUKURAPUHIA P.O- SASONI P.S- NAHARKATIA

180: JOYGAN NESSA D/O- SOLEMAN ALI VILL- JOYPUR P.O- HOWLY P.S- HOWLY DIST- BARPETA PIN- 781316

181: DISHA KALITA C/O-JATINDRA NATH KALITA

VILL- TULSIBARI P.O- TULSIBARI PIN- 781376 DIST-KAMRUP

182: NILKAMAL ARJYA C/O- NIMAY ARJYA VILL- MADHAPUR P.O- RUPAHI P.S- PATACHARKUCHI DIST- BARPETA PIN- 781318

183: MUNUJURUL ALOM AKAND S/O- SURAT ALI AKAND VILL- KACHARI GAON P.O- KAMANDANGA P.S- TAMARHAT DIST- DHUBRI



PIN-783332

184: SHAFIQUL ISLAM S/O-ASHAK ALI VILL- KAHIBARI P.O-DHAKUA P.S-BARPETA DIST-BARPETA(ASSAM) PIN-781309

185: SANJIB CHOUDHURI C/O- DIMBESWAR KALITA VILL- CHARAIMARI P.O- CHARAIMARI DIST- BAKSA PIN- 781377

186: IKBAL HUSSAIN DEWAN S/O- ABUL KASHEM DEWAN VILL- KHABLAR BHITHA P.O- KHABLAR BHITHA P.S- BARPETA DIST- BARPETA PIN- 781352

187: HEMANTA HAZARIKA C/O- MINARAM HAZARIKA VILL- KUHUM JOGANIA GAON P.O- GOROKHIA DOL PIN- 785015 DIST- JORHAT

188: ROFIQUL ISLAM S/O- ABDUL KHALEK VILL- BHASANIPARA P.O- JOYPUR BAZAR P.S- PANCHARATNA DIST- GOALPARA PIN- 783129

189: FARIDA KHATUN W/O- ABDUL BATEN VILL- CHELABARI P.O- AMBARI P.S- DHUPDHARA DIST- GOALPARA PIN- 783123



190: TINA SARKAR C/O-AKHIL SARKAR ADDRESS- SARDHAPALLI ROAD

CHOKITUP NAGAON ASSAM P.O- CHOTO HAIBOR P.S- SADAR PIN- 782003

DIST-NAGAON

191: TULTUL DEWAN C/O- KASHEM DEWAN VILL- RADHAKUCHI P.O- RADHAKUCHI P.S- BARPETA DIST- BARPETA PIN- 781309

192: DILOWAR HUSSAIN S/O- SIDDIQUE ALI VILL- NO.1 KUARIPUKHURI P.O- KUARIPUKHURI P.S- KHARUPETIA

193: MAHIBUR RAHMAN S/O- ABDUL JALIL VILL- DALGAON KHUTI P.O- DALGAON P.S- DALGAON DIST- DARRANG PIN- 784116

194: HIMANJALI SARMA D/O- BIREN SARMA VILL- PALEPARA P.O- BARANGHATI P.S- KAYAN DIST- KAMRUP (R) PIN- 781350

195: MAHENDRA PRASAD SAH S/O- MOHAN PRASAD SAH VILL- SRIRAMPUR P.O- SRIRAMPUR P.S- GOSSAIGAON DIST- KOKRAJHAR PIN- 783361



196: NIBEDETA RAY D/O- RAJEN RAY VILL- DUDHNOI P.O- DUDHNOI P.S- DUDHNOI DIST- GOALPARA PIN- 783124

197: CHARULATA BISWAS C/O-NIKHIL BISWAS VILL-KALAKHOWA P. O-KALAKHOWA P. S-LALUK DIST-LAKHIMPUR PIN-787023

198: MD. HARIJUL ISLAM S/O- MD. ABDUR RAHMAN VILL- GUMIR PATHER P.O- NALIGAON DIST- BARPETA PIN- 781352

199: SUBHADRA RABHA C/O- BIMAL RABHA VILL- RANGAMATI P.O- BARDUAR BAGAN P.S- PALASBARI DIST- KAMRUP PIN- 781120

200: SOFIA KHATUN D/O- USMAN GONI VILL- SUNARUPATTY WARD NO 7 KHARUPETIA P.O- KHARUPETIA P.S- KHARUPETIA DIST- DARRANG PIN- 784115

201: AZIZUR RAHMAN S/O- LT. TAMSER ALI VILL- HIRAPARA P.O- DHULA P.S- DHULA DIST- DARRANG



PIN-784146

202: AFZAL ALI S/O- AHMED ALI VILL- TEMURA P.O- DHAKUA DIST- BARPETA PIN- 781309

203: SIDDIQUE ALI S/O- SAMEJUDDIN AHMED VILL- NO 1 GADHOWA P.O- MANGALDAI P.S- MANGALDAI DIST- DARRANG PIN- 784125

204: MOUMITA PAUL C/O- LT. HIRENDRA CH. PAUL VILL-SENPARA P.O- BIDYAPARA DIST- DHUBRI PIN- 783324

205: AHAD ALI S/O- HAKIM UDDIN VILL- KALIKURA PART II P.O- MADRASSAPARA P.S- MERERCHAR DIST- BONGAIGAON (ASSAM) PIN- 7833834

206: SABINA YASMIN D/O- ABDUL KARIM VILL- BARUAJHAR P.O- BECHIMARI P.S- DALGAON DIST- DARRANG PIN- 784514

207: ZAHIDUL ISLAM S/O- JALIL MIAH VILL- KUTHURIJHAR P.O- BARENGABARI P.S- GOBARDHANA DIST- BAKSA PIN- 781315



208: PIKU SARMA C/O-DHRUBAJYOTI KALITA ADDRESS- WARD NO- 1 NEAR DHARMAPUR NAMGHAR PO -ABHAYAPURI DIST-BONGAIGAON PIN- 783384

209: HASINA BEGUM D/O-BILLAL ALI VILL -KAKALBHANGI JOGIGAON PO-DALGAON PS-DALGAON DIST -DARRANG ASSAM PIN-784116

210: SHAHNAZ BEGUM D/O- RUSTAM ALI W/O- ILIAS AHMED VILL- KADAMONI PATHER P. O- JURIA PS- JURIA DIST.- NAGAON ASSAM PIN.- 782124

211: AQIL AHMED S/O- ALAUDDIN AHMED VILL- KHATANIAPARA P.O- DHULA P.S-DHULA DIST- DARRANG PIN- 784146

212: IKBAL HUSSAIN S/O- ABDUL SATTAR VILL- AMBARI P.O- HOWLY PS- HOWLY DIST- BARPETA PIN- 781316

213: MAZIDUR RAHMAN S/O- ABDUL KARIM VILL- BARUAJHAR P.O- BECHIMARI P.S- DALGAON



PIN-784514

214: CHAMPAK SARMA S/O- PRATUL SARMA VILL- JAPARKUCI P.O- TERECHIA P.S- NALBARI DIST- NALBARI

215: RABIJA BEGUM D/O- RAMJAN ALI VILL- SHILLONGANI P.O- SHILLONGANI P.S- SADAR DIST- NAGAON

216: MANIZA KHATUN W/O- ABDUL WAHAB VILL- NIZ KHARUPETIA P.O.- NIZ KHARUPETIA P.S - DHULA DIST- DARRANG (ASSAM)

217: PRERONA BORUAH D/O- DIMBESWAR BORUAH VILL- BHATIAPAR P.O- BHATIAPAR DIST- SIVASAGAR

218: PALASHI THAKURIA D/O- BIRENDRA KR THAKURIA VILL- GOPAL BAZAR P.O- GOPAL BAZAR DIST- NALBARI

219: MD ZINNAH S/O-MD SAMSUL HOQUE VILL- BANIARA PARA P.O- GAREMARI DIST- BARPETA PIN- 781314

220: ROOPA RAY D/O-JYOTSNA KUMAR RAY VILL- DALOK P.O- AGIA P.S- AGIA DIST- GOALPARA



221: DEEPA RAY D/O-NABAKANTA ROY VILL- UPARTOLA P.O- UPARTOLA P.S- DUDHNOI DIST- GOALPARA

222: MURSHIDA PARVIN SULTANA C/O-ABDUL MAZID KHANDAKAR R/O- GTB ROAD WARD NO-1 P.O- DHUBRI P.S- DHUBRI DIST- DHUBRI

223: MD NAJRUL ISLAM S/O- MD SIBAR ALI VILL- JANGALPARA P.O- JANGALPARA P.S- KHARUPETIA DIST- DARRANG

224: SRI BHARATI BORAH C/O-SRI DINA RAM BORAH VILL-TELIA BEBEJIA P.O- JURIA P.S- JURIA DIST- NAGAON PIN- 782124

225: RASHIDUL HOQUE S/O-MADU SHEIKH VILL-CHIRAKUTI P.O- CHIRAKUTI P.S-FAKIRGANJ DIST- DHUBRI

226: SHAH ALOM S/O-LOKMAN ALI VILL-ROWAR PAR NC P. O-JAMADOUR HAT P. S-FAKIRGANJ DIST-DHUBRI

227: SHAHIDA KHATUN C/O- MD NURUL HUDA VILL- -ALOMGANJ PART 2



P.O- ALOMGANJ P.S- GAURIPUR DIST- DHUBRI

228: JALESHWAR SAW S/O- DUKHU SAW VILL - SRIRAMPUR PS- GOSSAIGAON PO- SRIRAMPUR DIST- KOKRAJHAR

229: MONAMI BURAGOHAIN W/O-MR JAYANTA TAIRAI. R/O-SASONI PATHAR GAON. P.O-GOJPURIA PIN- 786610 DIST-DIBRUGARH

230: MANJILA BEGAM D/O- HELAL UDDIN AHMED VILL- SILAPATNI P.O- CHENGLIMARI DIST- BARPETA

231: USHA PRASAD D/O-HARE RAM PRASAD R/O- AZAD ROAD DOOMDOOMA P.O - DOOMDOOMA P.S -DOOMDOOMA DIST-TINSUKIA ASSAM

232: AMIN AYESHA SULTANA D/O- ABDUL MOZID SHEIKH R/O-BIDYANAGAR GARIGAON DIST- KAMRUP (M)

233: GITIKA DEVI D/O-KHIROD CH SARMAH VILL- GOPALPUR P.O - DHEKIPARA P.S -SIPAJHAR DIST - DARRANG

234: DHIRA KALITA C/O-- JATINRA NATH KALITA VILL-- BAHBARI



P O- KUMARIKATA DIST- BAKSA

235: PRANAB KALITA C/O- RAMESWAR KALITA VILL- TARANI P.O- TARANI P.S- RANGIA DIST- KAMRUP

236: ABUL KALAM AJAD S/O- NABIR HOSSAIN VILL- MANIKPUR P.O- MANIKPUR P.S- BAGHBAR DIST- BARPETA

237: RAJINA BEGUM C/O- GAJIBAR RAHMAN VILL- BANDIA P.O- MANGALDAI DIST- DARRANG

238: SAHABUDDIN AHMED C/O- ATAUR RAHMAN VILL- DHANKSRIKASH P.O- DHULA P.S- DHULA DIST- DARRANG

239: OMAR ALI S/O- BADIUR ZAMAN VILL- DHANSRIKASH P.O- DHULA P.S- DHULA DIST- DARRANG

240: PAPIYA ACHARJEE C/O- JIBAN CHANDRA ACHARJEE VILL- UTTAR ATHIABARI P.O- BARPETA ROAD DIST- BARPETA

241: NAJIMA KHATUN D/O- FUL MAHAMMED VILL- NIZ BISWANATH . P.O- BISWANATH GHAT DIST- SONITPUR



242: MANISHA DEVI D/O -PRAMOD SARMA VILL- PATIKARA

P.O-JALKHANA

P.S-TIHU DIST- NALBARI (ASSAM)

243: SAHNAZ PARBIN LASKAR C/O- ABDUL KARIM LASKAR CITY- SILCHAR P.S- SILCHAR DIST- CACHAR

244: HIREN DEKA C/O-KALICHARAN DEKA VILL-DAGAPARA P. O-DAGAPARA P. S-MUKALMUA DIST-NALBARI

245: BHARGAB DAS C/O-DWIZEN DAS VILL-KUMARIKATA P. O-DEHARKALAKUCHI P. S-MUKALMUA DIST-NALBARI

246: MD NUR ISLAM ALI C/O-LT ALAUDDIN VILL-NO.1 LARKUCHI P. S-MUKALMUA DIST-NALBARI

247: BHABEN KONWAR S/O - DURGESWAR KONWAR VILL - MADHUPUR. PO-JAGIBHAKAT GAON. P.S -JAGIROAD. DIST - MORIGAON.

248: RASHIDUL ISLAM S/O-MIAZ UDDIN AHMED VILL-PODMAR ALGA PARTY P. O-PODMAR ALGA P. S-FAKIRGANJ



DIST-DHUBRI

249: SABITRI KALITA C/O-TARACHARAN KALITA VILL-NO.1 ZIAKUR P. O-KUKURMARA P. S-CHHAYGAON DIST-KAMRUP

250: AIBOR RAHMAN S/O- ABDUL HAKIM VILL- ONDULAJHAR P.O- DHULA P.S- DHULA DIST- DARRANG ASSAM.

251: BEGUM MAMTAZ AHMED C/O- AIBOR RAHMAN VILL- ONDULAJHAR P.O- DHULA P.S- DHULA DIST- DARRANG

252: SUSHMITA DEKA D/- O SUNANDA DEKA R/O- WARD NO. 4 UDALGURI TOWN NEAR HANUMAN RICE MILL P.O-UDALGURI P.S.- UDALGURI DIST.- UDALGURI (BTR)

253: FARHINA BEGUM D/O-LT. AZAD KATAKI VILL-GERAKHOWA P. O-DANDUA P. S-MORIGAON DIST-MORIGAON

254: NAAZ PARBIN C/O- MATLIB UDDIN AHMED VILL- NADIRMUKH P.O- NO-1 PUNIA P.S- KHARUPETIA DIST- DARRANG

255: MOHBUB AHMED ALI MAMUN LASKAR



S/O- LT. AKILUR RAHMAN LASKAR VILL- VICHINGCHA PART-1 P.O- VICHINGCHA P.S- HAILAKANDI DIST- HAILAKANDI

256: SUDARSHINA GOGOI C/O- HOREN GOGOI R/O-TENPUR GOLAGHAT WARD NO 3 P.O- GOLAGHAT DIST-GOLAGHAT

257: FARUK AHMED LASKAR S/O-ABDUL MONNAF LASKAR VILL-BHAJANTIPUR PART-2 P. S-HAILAKANDI DIST - HAILAKANDI

258: CHANDANA DEKA D/O- NAREN DEKA VILL- GARUBANDHA

P.O-ORANG P.S- ORANG

DIST-UDALGURI

259: AZIZUR RAHMAN S/O- BAZLUR RAHMAN VILL- KASHIARTARI P.O- CHIRAKUTI DIST- DHUBRI(ASSAM)

260: BIDISHA NATH C/O-SARBESWAR NATH R/O-SHIV MANDIR PATH BAGHARBARI TINIALI PANJABARI GUWAHATI DIST- KAMRUP(M)

261: MD ABUL FARAK S/O- MD ABDUL GANI. VILL-JANGALPARA PO-JANGALPARA PS - KHARUPETIA DIST - DARRANG

262: MINIARA PARBIN



D/O-MD ABDUL KHALEK VILL-JANGALPARA PO-JANGALPARA PS - KHARUPETIA DIST - DARRANG

263: SAPNA YASMIN D/O- ABDUL MALIK VILL- KARAIKANBI PART-2 P.O- RAJARTILLA P.S- KATIGORAH DIST- CACHAR

264: RUBIA SULTANA D/O- ESA HAQUE ALI VILL- HELAPAKHRI P.O- BALADMARI CHAR P.S- MORNOI DIST- GOALPARA

265: JEHENA AKTAR D/O- JALALUDDIN NAGARIK VILL- AND P.O-KALGACHIA

DIST-BARPETA.

266: TANUSRI SHILL D/O- SRI DHANEASH SHILL VILL- KATANI GAON

P.O-THELAMARA

DIST- SONITPUR ASSAM

267: . NITYA KISHORE DEY S/O- NARENDRA DEY VILL.- ATA NAGAR P.O.- KANAI BAZAR DIST.- KARIMGANJ ASSAM.

268: IJAZ AHMED S/O- FAZLUL HOQUE VILL- AND P.O-SANOWA

DIST- DARRANG ASSAM.



269: RIYA DEBANATH D/O- RADHA GOBINDA DEBNATH VILL- DHING CHARIALI

P.O-DHING

DIST- NAGAON.

270: HIRA DEVI D/O- SITESWAR SARMA

VILL-NICHILAMARI

P.O-ORANG DIST- UDALGURI (BTAD) ASSAM.

271: ANIMA DUTTA D/O- RABINDRA DUTTA

VILL- RBHS ROAD WARD NO.3

P.O-RANGAPARA

DIST- SONITPUR ASSAM.

272: SANOJ KUMAR KARKI S/O- CHANDRA BAHADUR KARKI VILL.- NIZ BARSOLA P.O.- BARSOLA DIST.- SONITPUR ASSAM.

273: KABITA DUTTA W/O-DEBAJIT DUTTA BORAH

R/O- NAKARI WARD NO.1

P.O AND P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR ASSAM.

274: RINKUMONI DOLEY



D/O-TEPURAM DOLEY

R/O- BORMURIA GAON WARD NO.11

P.O AND P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR ASSAM.

275: SMTI. GANGASHREE SAIKIA W/O-TAPAN KUMAR BORAH YEARS

R/O-BORPANIGAON

P.O-BORPANIGAON

P.S-SAMAGURI

DISTRICT- NAGAON ASSAM

276: HIMAKSHI SAHARIA D/O-SASHINDRA NATH SAHARIA

R/O-BELKONA

P.O-BIHDIA P.S-BAIHATA CHARIALI

DISTRICT-KAMRUP ASSAM.

277: MUNNA ROY D/O-INDRAJIT ROY

R/O- DALIMBARI

P.O-GASHPARA P.S-RAHA

DISTRICT-NAGAON ASSAM.

278: HALIMA YESMIN W/O-TAIBAR SIKDAR



R/O- HARIPUR

P.O-GOMAFUL-BARI P.S-TARABARI

DISTRICT-BARPETA ASSAM.

279: RANJU MANI NATH D/O-JATIN CH. NATH

R/O-BARLECHAKONA

P.O-MADHUKUCHI

P.S-RANGIA

DISTRICT-KAMRUP ASSAM.

280: REKHAMONI GOGOI D/O-LATE GHANA GOGOI

R/O- PUTABIL

P.O-BORGOYA KHAGORI P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR ASSAM.

281: BHAWANI NARAH D/O-NIRAN NARAH

R/O- PUTABIL

P.O-BORGOYA KHAGORI P.S-NORTH LAKHIMPUR

DISTRICT-LAKHIMPUR ASSAM.

282: JAYASHREE DAS W/O-RITUPABAN DAS

R/O-KAKORIKATA GAON

P.O-BARGAYAN NO.1



P.S-GARMUR

DISTRICT-MAJULI ASSAM.

283: RIJUMONI SAIKIA W/O-SRI DURLOV KALITA

R/O-GARMURH NAPAM

P.O-JEC P.S-JORHAT

DISTRICT-JORHAT ASSAM.

284: MONOWAR HUSSAIN S/O-ROKIBUL ISLAM

R/O-THEPKAI

P.O-SIMLABARI

P.S-BAGUAN

DISTRICT-GOALPARA ASSAM.

285: SANGITA HALOI D/O- KALYAN HALOI R/O-SILPOTA P.O-KACHARISION DIST- SONITPUR ASSAM VERSUS

THE STATE OF ASSAM AND 4 ORS.
REP. BY THE COMMISSIONER AND SECY.
EDUCATION (ELEMENTARY) DEPTT.
GOVT. OF ASSAM
DISPUR
GHY- 6.

2:THE PRINCIPAL SECRETARY TO THE GOVERNMENT OF ASSAM EDUCATION (ELEMENTARY) DEPARTMENT DISPUR GUWAHATI - 6.



3:THE DIRECTOR OF THE ELEMENTARY EDUCATION GOVERNMENT OF ASSAM KAHILIPARA GUWAHATI-19. 4:CENTRAL BOARD OF SECONDARY EDUCATION REPRESENTED HEREIN BY ITS SECRETARY

HAVING ITS OFFICE AT 'SIXA KENDRA'

2

COMMUNITY CENTRE

PREET VIHAR

DELHI-110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION (A STATUTORY BODY OF GOVT. OF INDIA) HAVING ITS OFFICE AT HANS BHAWAN WING II

1

BAHADUR SHAH ZAFAR MARG NEW DELHI - 110002 REPRESENTED BY ITS CHAIRPERSON.

Advocate for: MR. S BORTHAKUR

Advocate for: SC

CBSE appearing for THE STATE OF ASSAM AND 4 ORS.

Linked Case: WP(C)/3720/2020

BINOD KARMAKAR AND 145 ORS S/O BIKASH KARMAKAR VILL AND P.O KHAIRABARI DIST- BARPETA (ASSAM) PIN- 781315

2: MOMINUR ISLAM S/O- ABDUL MOZID MIAH VILL- SIMLABARI P.O- SIMLABARI DIST- GOALPARA (ASSAM) PIN-783330

3: AMAL LAL DAS S/O- GANESH LAL DAS VILL-TATIMARA P.O- CHANDRAPUR DIST- KAMRUP (ASSAM) PIN-781150



4: PURABI BARUAH C/O- RANJAN BORAH HOUSE NO-4 VILL-KALITAPARA P.O- AZARA DIST- KAMRUP (M) (ASSAM) PIN-781017

5: MANABI RAJBONGSHI W/O- DULAL TALUKDAR VILL-KUMARIKATA P.O- DEHARKALAKUCHI DIST- NALBARI (ASSAM) PIN-781310

6: KAPIL HUSSAIN S/O- MD. RAFIQUL HUSSAIN VILL-GERAMARI PT-V P.O- GERAMARI DIST- DHUBRI (ASSAM) PIN-783339

7: ABDUL WAHID SARKAR S/O- ABU SAYED SARKAR VILL-BHELAKOBA P.O- KHUDIMARI DIST- DHUBRI (ASSAM) PIN-783331

8: SANJIB KALITA S/O- ARUN CH. KALITA VILL-CHARAIMARI P.O- AMJONHA DIST- GOALPARA PIN-783124

9: NAZMA BEGUM C/O- NAZIR ALI VILL-MAHIPALKUCHI P.O- BALIKUCHI DIST- KAMRUP (R) (ASSAM) PIN-781381

10: SUDHARSAN SHIL S/O- SUBAL CH. SHIL VILL- UJANPETLA PT-I P.O- UJANPETLA DIST- DHUBRI



PIN-783332

11: MITHUN NATH S/O- MANORANJAN NATH VILL-NAMATI P.O- HATINAMATI DIST- NALBARI (ASSAM) PIN-781337

12: GARIMA KALITA D/O- TARA NATH KALITA VILL-RANGIA DIPTI NAGAR W.N.3 P.O- RANGIA DIST- KAMRUP (R) (ASSAM) PIN-781354

13: APURBA DAS S/O- SURJYA DAS VILL-BORI P.O- BORI DIST- NALBARI (ASSAM) PIN-781338

14: PORISHMITA BORA D/O- DIP BORA VILL-GOSSAIN SATRA P.O- ADARSATRA DIST- GOLAGHAT (ASSAM) PIN-785621

15: PANKAJ KALITA S/O- PUSPA CH. KALITA VILL-SANTIPUR WORD NO-3 P.O- PATHSALA DIST- BARPETA (ASSAM) PIN-781325

16: AKHTAR HUSSAIN S/O- ABU TALEB VILL-CHAKARAGAON P.O- DALGAON DIST- DARRANG (ASSAM) PIN-784116

17: GITANJALI HAZARIKA C/O- RANJIT DEKA VILL-BARBARI



P.O- BURHA DIST- DARRANG (ASSAM) PIN-784148

18: BABILON BORA D/O- LATE NAREN CH. BORA VILL-RUPAIBARI P.O- AHATGURI DIST- MORIGAON PIN-782412

19: NUR MAHBUBUR RAHMAN S/O- IAMSHER ALI VILL-NO-2 THEKERABARI P.O- BALABARI DIST- DARRANG (ASSAM) PIN-784146

20: KASHEM ALI S/O- ABBAS ALI VILL-DOWARPARA P.O- JANGALPARA DIST- DARRANG (ASSAM) PIN-

21: FARHAD ALI C/O- MD. ABDUL RAHMAN VILL- NO.- 1 ARIMARI P.O- KHARUPETIA DIST- DARRANG (ASSAM) PIN-784115

22: GEETIKA SARMA S/O- NARAYAN SARMA VILL-BALIPARA P.O- BHALAKI DIST- BARPETA (ASSAM) PIN-781371

23: TABASSUM HAZARIKA S/O- DILWAR HUSSAIN HAZARIKA VILL- K. B. ROAD WORD NO-3 P.O-DIST- LAKHIMPUR (ASSAM) PIN-787001

24: SAIFUL ISLAM MAZUMDER



S/O- MD. ABDUL JALIL MAZUMDAR VILL-SIDHAKHOWA P.O- AMINPARA DIST- UDALGURI (ASSAM) PIN-784514

25: ANJUNARA BEGUM C/O- ISMAIL HUSSAIN VILL-KOTHAKUTHI P.O- DHUPDHARA DIST- GOALPARA PIN-783123

26: MADHUSMITA TALUKDAR D/O- SRI BIREN TALUKDAR VILL- TITKA P.O- PATWSALA DIST- BARPETA (ASSAM) PIN-781325

27: DIPJYOTI SHARMA S/O- MANOJ SHARMA VILL-GOLIA P.O-DIST- SANITPUR (BISWANATH) PIN-784176

28: MRIDUL DUTTA S/O- BIREN DUTTA VILL-RATANPUR P.O- BARBANG DIST- BARPETA (ASSAM) PIN-781325

29: EKRAMUL HUSSAIN CHOUDHURY S/O- ABDUL KALAM CHOUDHURY VILL-MASLY P.O- BHANGA BAZAR DIST- KARIMGANG PIN-788701

30: KULDIP MEDHI S/O- DILIP KUMAR MEDHI VILL-PATHSALA GAON P.O- PATHSALA DIST- BARPETA (ASSAM0 PIN-781325



31: ADHAM ALI S/O- MD. ABDUL HOQUE VILL- NO. - 2 DHANANKASH P.O-DIST- DARRANG (ASSAM) PIN-784190

32: MINHAZUL ABDIN S/O- JAINAL ABDIN VILL-CHAKABAHI P.O- DOIPAM DIST- DARRANG (ASSAM) PIN-784514

33: MANASHI BORAH S/O- SUBHASH BORAH VILL. AND P.O- PATBAUSHI DIST- BARPETA PIN-781314

34: ATOWAR RAHMAN C/O- ABDUL RAZZAQUE VILL-BORO PAITARY P.O- JOYBHUM DIST- GOAL PARA PIN-783129

35: BASIRUL ISLAM C/O- ABDUS SATTER VILL-BARDHAP P.O- MERUATTASY DIST- NALBARI PIN-781126

36: RUPABATI SUTRADHAR C/O- DHARMESWAR SUTRADHAR VILL-CHOWKAPARA DORAPARA P.O- AGIA DIST- GOALPARA PIN-783120

37: MRIDUPABAN SARMAH C/O- PROFULLA SARMAH VILL-BARICHOWA BRAHMIN GAON P.O- MUDOIGAON DIST- GOLAGHAT PIN-785614



38: TANGKESWAR KALITA C/O- UPEN KALITA VILL-BARANGHATI P.O- BARANGHATI DIST- KAMRUP (M) PIN-781350

39: MARAMI DAS C/O- DHANI RAM DAS VILL-GOWALHATI P.O- SIPARHATI DIST- KAMRUP PIN-781125

40: MUKUNDA MADHAB MEDHI C/O- PRADIP CH. MEDHI VILL-DUANI P.O- MANIPUR DIST- MORIGAON PIN-782105

41: DIPANGKAR GAYAN C/O- RANJEN GAYAN VILL-GASARGURI P.O- UDARI DIST- MARIGAON PIN-782105

42: LIPIKA DEVI C/O- GOPAL DAS VILL-WORD NO-6 SASAMPAHI P.O- MANGALDOI DIST- DARRANG (ASSAM) PIN-784125

43: MILIJULI DUTTA C/O- DHANESWAR DUTTA VILL. AND P.O- BHOTANTA SADERI DIST-BARPETA PIN-781325

44: DIVYA JYOTI PATOWARI C/O- BHUPEN PATOWARI VILL-CHANDMARI P.O- SILPHUKURI DIST- KAMRUP (M) PIN-781003



45: DEBAJIT CHETIA C/O- UMESH CHETIA VILL-BAGICHA GAON P.O- DHAKUAKHANA DIST- LAKHIMPUR PIN-787055

46: BHUPAMANI CHOUDHURY C/O- LATE KAMANI MOHAN CHOUDHURY VILL. AND P.O.-BARBANG (JANPUR) DIST- BARPETA PIN-781325

47: KALPANA DAS C/O- BHUBENESWAR DAS VILL- PATHSALA P.O- PATHSALA DIST- BARPETA PIN-781325

48: RIMA KUMARI CHAUHAN C/O- MOHIT NARAYAN CHOUHAN VILL-HOJAI RAMPUR PHE ROAD P.O- HOJAI DIST- HOJAI PIN-782435

49: TAPASH PAUL C/O- AKHIL PAUL VILL AND P.O- DALGOMA DIST- GOALPARA PIN-783125

50: SEWALI DAS C/O- RABINDRA NATH DAS VIIL- BARIGAON P.O- DOHELA DIST- GOALPARA PIN-783125

51: MOHIBUL HOQUE CHOUDHURY C/O- CHAND MIYA VILL- BAGDIA P.O- BHAKATPARA DIST- DARRANG PIN-784190



52: CHANAKYA DEKARAJA C/O KHARGASINGH DEKARAJA VILL- MORIGAON NABHETI WORD-10 P.O- MORIGAON DIST- MORIGAON PIN-782105

53: SIBER ALI C/O- ABDUL KALAM VILL- RANIPUKHURI P.O- KAJIAMATI DIST- UDALGURI PIN-784509

54: JAHUR UDDIN C/O- SHAHEB UDDIN VILL- BANTIPUR P.O- JARABARI DIST- BARPETA PIN-781314

55: AKHLASUR RAHMAN C/O- JAMUL UDDIN VILL- PANDOBA P.O- MARKULA DIST- GOALPARA PIN- 783120

56: PRANAB JYOTI DEKA C/O PRAHLAD CH. DEKA VILL AND P.O- CHAMALIPARA PARA DIST- DARRANG PIN-784147

57: BAHARUP ISLAM C/O- BAHADUR ISLAM VILL- SATSIA P.O- JAMADARHAT DIST- DHUBRI (ASSAM) PIN-783330

58: HAFIZUR RAHMAN C/O- GIAS UDDIN VILL- CHENIMARI P.O. - DHUM KURA DIST- MORIGAON (ASSAM) PIN-782127



59: PUJA RANI SAIKIA D/O RAJU SAIKIA VILL- CHOW KHAM TING GAON P.O.- SISSI BOR GAON DIST- DHEMAJI (ASSAM) PIN-787110

60: SUMI BARMAN W/O- DEEPJYOTI PATHAR VILL- JAKHLIRPAR P.O- SIMLAGURI DIST.-BAKSA (ASSAM) PIN-781313

61: SUSMITA BHATTACHARJEE D/O SWAPAN KR. BHATTACHARJEE VILL-SUSMITA BHATTACHARJEE LALA VIVEKANANDA ROAD P.O-LALA POLICE STATION DIST-HAILAKANDI PIN-788163

62: PRIYANKA DEY D/O PARESH DEY VILL-JOYPUR FALTUTULA GAON P.O-JOYPUR DIST-DIBRUGARH (ASSAM) PIN-786614

63: BINITA DEVI C/O MOHAN SAEMAH VILL-KATHANIBARI P.O-LAHORIJAN DIST-BISWANATH PIN-784176

64: MANALISHA SARMAH D/O MEDINI SARMAH VILLAND P.O- GANGMOUTHAR DIST- BISWANATH (ASSAM) PIN-784167

65: ANAMIKA DEVI D/O GOPAL SARMAH VILL AND P.O. SAMAR DALANI DIST-BISWANATH (ASSAM) PIN-784175



66: SWARNAJYOTI SARMAH S/O BISWADEV SARMAH VILL-PACHIM GINGA P.O-GINGA DIST-PIN-784184

67: MAKIBUL ISLAM S/O ABDUR RAHMAN VILL. AND P.O- SUKMANAH DIST-BARPETA (ASSAM) PIN-781316

68: LEENA PATHAK C/O- AJAY KUMAR PATHAK VILL- 18-A UDAYAN PATH P.O- BELTOLA DIST-KAMRUP PIN-781028

69: HITESH MEDHI S/O DEBEN MEDHI VILL- SARAPARA P.O-RANGJULI DIST-GOALPARA (ASSAM) PIN-783130

70: NABANITA BARMAN C/O JYOTI PRASAD DAS VILL. AND P.O- BORI DIST-NALBARI (ASSAM) PIN-781338

71: BARNALI BHUYAN D/O- LATE TANKESWAR BHAYAN VILL- MORAN SIDING STATION P.O-MORAN KHATKHATI DIST-CHARAIDEO (ASSAM) PIN-785669

72: LAKHINANDAN BORAH C/O- DIMBA BORAH VILL-PICHALAGURI P.O- MADHABPUR DIST-LAKHIMPUR PIN-784164

73: SAIDUL ISLAM



S/O SHOMEZ UDDIN VILL- SATSIA P.O-JAMADARHAT DIST-DHUBRI (ASSAM) PIN-783330

74: SAHODOR ALI SIKDER S/O KURPAN ALI SIKDER VILL- MOIRAKUCHI PT-I P.O-AIRKATA DIST-DHUBRI (ASSAM) PIN-783330

75: BIPRO BHUSAN GOSWAMI S/O BIMAN BIHARI GOSWAMI VILL. AND P.O.- MIRJAPUR DIST-KARIMGANG (ASSAM) PIN-788701

76: MASTUFA AHMED S/O MAYNUL HAQUE VILL- BANDARKUNA-II P.O-ERALIGOOL DIST-KARIMGANG PIN-788723

77: CHANDRA KUMARI SAH W/O SATRUGHANA SAH VILL- NO-1 KATHIAKHUNDA GAON P.O-SAPEKHATI DIST-CHARAIDEU (ASSAM) PIN-785692

78: GITAMANI DAS D/O SONESWAR DAS VILL- NO-1 GERIMARI P.O-MANGALDOI DIST-DARRANG PIN-784125

79: RUPSHAN AHMED BARBHUIYA C/O FOKOR UDDIN BARBHUIYA VILL- PURBOKITTERBOND P.O-AMALA DIST-HAILAKANDI PIN-788164

80: JIYARUL HOQUE



S/O SUMAR ALI MONDAL VILLAGE WEST GAIKHOWA PART II P.O. DIMAKURI P.S GOLAKGANJ DIST DHUBRI

PIN 783334 ASSAM

81: BABAR ALI S/O-JAMAL UDDIN VILLAGE-DABANDIA P.O.-GUNIAL GURI P.S-KALGACHIA DIST-BARPETA

PIN-781319 ASSAM

82: ANURADHA DEKA D/O-BHUGESWAR DEKA VILLAGE-DOMAL BETANI P.O.-DOMAL P.S-DHARAMTUL DIST-MORIGAON

PIN-782105 ASSAM

83: TARUN CHAUHAN S/O-RAMLAKHAN CHAUHAN VILLAGE-CHERAPATHAR NO 1 P.O.-MENMEJI P.S-KERONI DIST-WEST KARBI ANGLONG

PIN-782435 ASSAM

84: SHAMBHU PAUL S/O-SHIVBACHAN PAUL VILLAGE-WATIJOR P.O.-WATIJOR P.S-KHERONI DIST-WEST KARBI ANGLONG

PIN-782446 ASSAM



85: RUBIA KHATUN D/O-MD AZIZUR KHATUN VILLAGE-UDALI KACHARI GAON P.O.-UDALI BAZAR P.S-LANKA DIST-HOJAI

PIN-782446 ASSAM

86: KRISHNA CHAUHAN S/O-BASUDEO CHAUHAN VILLAGE-WATIZOR NO 2 P.O.-WATIZOR NO 2 P.S-KHERONI DIST-WEST KARBI ANGLONG

PIN-782446 ASSAM

87: RAJU YADAV S/O-BALINDRA YADAV VILLAGE-KHERONI KACHARI GAON P.O.-KHERONI P.S-KHERONI DIST-WEST KARBI ANGLONG

PIN-782448 ASSAM

88: PARTHA BASAK S/O-PRABHAT BASAK VILLAGE-KATAJHAR PATHER P.O.-KATAJHAR

DIST-BARPETA

PIN-781315 ASSAM

89: BARUN SUTRADHAR S/O-BRINDABAN SUTRADHAR VILLAGE-JAKHLIRPAR P.O.-SIMLAGURI P.S-GOBARDHANA DIST-BAKSA

PIN-781313



ASSAM

90: ABDUL HANNAN S/O-ABDUL GAFUR VILLAGE-MOIRABARI P.O.-MOIRABARI P.S-MOIRABARI

DIST-MORIGAON

PIN-782126 ASSAM

91: RANJAN SUTRADHAR S/O-ASHOK SUTRADHAR VILLAGE-BELGURI P.O.-GUWAGACHA P.S-GOBARDHANA DIST-BAKSA

PIN-781313 ASSAM

92: SADHAN GHOSH S/O-SUBAL GHOSH VILLAGE-ATAGAON P.O.-MAIRAJHAR P.S-GOBARDHANA DIST-BAKSA (BTAD)

PIN-781315 ASSAM

93: ASHRAFUL HOQUE S/O-JAHAN ALI SK VILLAGE-BISHKHOWA PT- 5 P.O.-BISHKHOWA P.S-GOLAKGANJ DIST-DHUBRI

PIN-783334 ASSAM

94: JUNIAD HASSAN S/O-HAZAK ALI VILLAGE-NO 1 CHAULKHOWA P.O.-DHALPUR P.S-MANGALDAI



DIST-DARRANG

PIN-784145 ASSAM

95: AFTAB ALI AHSAN S/O-JHAFIZ UDDIN AHMED VILLAGE LALIPATHAR

P.O.-BECHAMARI P.S-DHING DIST-NAGAON

PIN-782123 ASSAM

96: PARVEJ SHAH PAHLOVI S/O-ABDUL MALEQUE VILLAGE AND P.O.-SAHARIAGAON P.S-MOIRABARI DIST-MORIGAON

PIN-782126 ASSAM

97: WARIF AHMED S/O-SAMSUDDIN VILLAGE-DURABANDHI GAON P.O. AND P.S-MORIABARI

DIST-MORIGAON

PIN-782126 ASSAM

98: AZIZUR RAHMAN C/O-ABDUR RAHIM VILLAGE-GUNAIBORI P.O.-LOCHANABORI P.S-MORIABARI DIST-MORIGAON

PIN-782126 ASSAM

99: MANJUR HUSSAIN S/O-SAIFUL ISLAM VILLAGE AND P.O.-SHAGUNBARI



DIST-MORIGAON

PIN-782126 ASSAM

100: DHIRAJ KUMAR C/O TARVN KUMAR VILL- MIRZA P.O-MIRZA DIST-KAMRUP (ASSAM) PIN-781125

101: PRANAMI BORA C/O GONESH CH. BORA VILL- CHORACHOWA GAON P.O-PANICHAKUA DIST-JORHAT PIN-785006

102: ABDUL HAMID SK C/O NURUL ISLAM VILL- BERBHANG PT-II DIST-DHUBRI (ASSAM) PIN-783334

103: FOZILUR RAHMAN S/O ABU BAKKAR SK VILL- PUBKANURI P.O-GOLAKGANJ DIST-DHUBRI (ASSAM) PIN-783334

104: ALTAP HOSSAIN C/O-JAHAN ALI VILL-BISHKHOWA PT-5 P.O.-BISHKHOWA DIST.-DHUBRI PIN-783334

105: LITON SARKAR C/O-PROSENJIT SARKAR VILL-POKALAGI PT-IV P.O.-POKALAGI DIST.-DHUBRI PIN-783335

106: KARISHMA GOGOI C/O-AMAR JYOTI SAIKIA



VILL-ALIGARH P.O.-KAPAHERA DIST. - MORIGAON PIN-782103

107: KRISHNA PHUKAN C/O-HEMKANTA PHUKAN VILL-KAPAHERA P.O.-KAPAHERA DIST.-MORIGAON (ASSAM) PIN-782103

108: MASHUDA KHATUN C/O-IKRAM HUSSAIN AHMED VILL-SALMARABORI P.O.-BECHAMARI DIST.-NAGAON (ASSAM) PIN-782123

109: INAMUL HOQUE CHOWDHURY C/O- UMAR ALI CHOWDHURY VILL-SALMARABORI P.O.-BECHAMARI DIST.-NAGAON (ASSAM) PIN-782123

110: IKRAM HUSSAIN AHMED C/O-ABDUL HAKIM VILL-SALMARABORI P.O.-BECHAMARI DIST.-NAGAON (ASSAM) PIN-782123

111: DIPANJALI BASAK C/O-JADAB CH. BASAK VILL-KATAJHAR PATHAR P.O.-KATAJHAR DIST.-BARPETA (ASSAM) PIN-781315

112: SATRUGHAN CHOWHAN C/O- KISHORE CHOWAN VILL-NAGENDRA NAGAR P.O.-HOJAI DIST.-HOJAI (ASSAM) PIN-782435

113: BAPAN CH. DAS



C/O-ABHILASH DAS VILL-BHOKHAW BASTI P.O.-BORBOHA DIST.-HOJAI (ASSAM) PIN-782442

114: DIPEKA DEBNATH C/O-PRABHAS DEBNATH VILL-KALAHABHANGA WARD NO-3 P.O.-BARPETA ROAD DIST.-BARPETA PIN-781315

115: MAINUL HAQUE C/O-JAHIR UDDIN VILL-BOGCHARA P.O.-R. B. HAT DIST.-BARPETA (ASSAM) PIN-781304

116: MD. MUSLEM KHAN C/O- MD. MUZAFAR KHAN VILL-GANOKPARA P.O.-MAKRIKUCHI DIST.-BARPETA (ASSAM) PIN-781305

117: DHIREN BORO C/O-SURENDRA NATH BORO VILL-PUB-BALIGAON P.O.-GOUAMUKH DIST.-DHEMAJI (ASSAM) PIN-787034

118: MANOJ KUMAR SAIKIA C/O-PRAMOD SAIKIA VILL-SILAPATHAR P.O.-SILAPATHAR DIST.-DHEMAJI PIN-787059

119: MANIK ALI C/O-JAFAR ALI VILL-PATHLI KUCHI P.O.-GAJIA DIST.-BARPETA (ASSAM) PIN-781314



120: SABRINA AHMED C/O LATE HAFIZUDDIN AHMED VILL- GANDHIBASTI NEW SARANIA P.O- SILPHUKURI DIST- KAMRUP PIN-781003

121: ABIDUR RAHMAN S/O-MUSA ALI VILLAGE-BATABARI P.O.-BALABARI P.S-DHULA DIST-DARRANG

PIN-784146 ASSAM

122: IMRAN HUSSAIN S/O MANSUR ALI AHMED VILL-GHILADHARI P/O KOUPATI DIST-DARRANG PIN-784113 ASSAM

123: IMDADUR RAHMAN S/O MAINUL HAQUE VILL-BANDARKUNA II P.O. ERALIGOOL DIST-KARIMGANJ PIN-788723 ASSAM

124: SAHIDUL HOQUE S/O SHARIF UDDIN AHMED VILL -DALURBOND DIST-KARIMGANG PIN-788156 ASSAM

125: DIPA RANI DOLEY D/O RADHA KANTA DOLEY VILL-DELHOUSI P.O. GOHPUR DIST-BISWANATH PIN-784168 ASSAM



126: DIPANJALI CHAKRABORTY D/O-DIPAK CHAKRABORTY STATION ROAD OPPOSITIE KARIMGANJ COLLEGE P.O.-KARIMGANJ COLLEGE DIST-KARIMGANJ

PIN-788701 ASSAM

127: PRITILATA DAS D/O LT NARESH CHANDRA DAS VILL AND P.O. FAKUAGRAM DIST-KARIMGANJ

PIN-788723 ASSAM

128: MANISHA BHARALI D/O-DEBESWAR BHARALI R/O -PANDU SADILAPUR

P.O. PANDU

DIST-KAMRUP (M) PIN-781012 ASSAM

129: EMDADUL HOQUE C/O- MD. HUSSAIN ALI VILL-NO- 1 JHARGAON P.O.-RAUIPUKHURI DIST.-UDALGURI (BTAD ASSAM) PIN-784190

130: MOFIDUL ISLAM C/O- ABDUL HUSSAIN VILL-SONTOSH PUR PT-II P.O.-SONTOSH PUR DIST.-BONGOIGAON (ASSAM) PIN-783384

131: SHABANA AREFIN C/O- ABDUR RASHID BHUYAN VILL- KUSHBARI P.O- KUSHBARI DIST- BONGAIGOAN (ASSAM) PIN-783384



132: SHAHIDUL ISLAM C/O- ASIR UDDIN VILL- PAKHAKATA P.O NASATRA DIST- BONGAIGAON (ASSAM) PIN-783384

133: MITUL DAS C/O- NARAKANTA DAS VILL- BHAKATPARA P.O- TAMULPUR DIST- BASKA PIN-781367

134: DEEP SUTRADHAR C/O- MANARANJAN SUTRADHAR VILL- BAHABARI P.O- KUMARI KATA DIST- BASKA PIN-781360

135: SAIFUL ISLAM C/O- SAHED ALI VILL- LATIBARI PT-3 P.O- LATIBARI DIST- BONGAIGAON PIN-783384

136: JABIR HUSSAIN C/O- SALIK AHMED VILL- MASLY P.O- BANGHABAZAR DIST- KARIMGANG PIN-788701

137: RESHMI BORO C/O SURENDHAR NATH BORO VILL- PUB BALIGAON P.O- GOGAMUKH DIST- DHEMAJI PIN-787034

138: KIRAN DUTTA BIPUL CH. DUTTA VILL- DA-GATI P.O- AZAD DIST- LAHIMPUR PIN-787031



139: ANKUR KASHYAP C/O- LATE PRADIP SARMAH VILL- 3 NO SANTIPUR P.O CHUNJANI DIST- GOLAGHAT PIN-785601

140: ZAHANGIR ALI C/O RAHIZ UDDIN VILL- GOREMARI HABI P.O- PALHAZI DIST- BARPETA PIN-781309

141: RINIMA BARUAH C/O BIREN BARUAH VILL- KUMARGAON P.O- DERGAON DIST- GOLAGHAT PIN-785615

142: BEAUTY DEVI C/O LATE MANIK SARMA VILL- MOLIA GAON P.O- DHEKIAL DIST- GOLAGHAT PIN-785622

143: JOYSHREE HATIBORUAH C/O- MONESWAR HATIBORUAH VILL- NOWSOLIA GAON P.O- R R L DIST- JORHAT PIN-785006

144: PRINKA SARKAR C/O- LATE SUBASH SARKAR VILL- BHASKAR NAGAR P.O- BINOVA NAGAR DIST- KAMRUP PIN-781018

145: PINKI CHAKRABORTY C/O- RATAN LAL CHAKRABORTY VILL- WORD NO- VIII P.O- LAKSHMISAHAR DIST- HAILAKANDI



PIN-788152

146: HAFIJA BEGUM BARBHUIYA C/O- ASHIK UDDIN BARBHUYAN VILL- BHAIROBNAGAR P.O- KRISHNOPUR DIST- CACHER PIN-788025 VERSUS

THE STATE OF ASSAM AND 4 ORS REP. BY THE COMMISSIONER AND SECRETARY TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPTT. DISPUR GUWAHATI-781006

2:THE DIRECTOR

ELEMENTARY EDUCATION ASSAM

KAHILIPARA

GUWAHATI-781019

3:THE UNION OF INDIA

REP. BY THE JOINT SECRETARY TO THE GOVT. OF INDIA

DEPTT. OF SCHOOL EDUCATION AND LITERACY MINISTRY OF HUMAN

RESOURCES DEVELOPMENT SHASTRI BHAWAN

NEW DELHI-110001

4:CENTRAL BOARD OF SECONDARY EDUCATION REPRESENTED HEREIN

BY ITS SECRETARY

HAVING ITS OFFICE AT 'SIXA KENDRA'

2

COMMUNITY CENTRE

PREET VIHAR

DELHI- 110092.

5:THE NATIONAL COUNCIL FOR TEACHER EDUCATION

(A STATUTORY BODY OF GOVT. OF INDIA)

HAVING ITS OFFICE AT HANS BHAWAN

WING II

1

BAHADUR SHAH ZAFAR MARG

NEW DELHI- 110002

REPRESENTED BY ITS CHAIRPERSON.

Advocate for: MR K K MAHANTA

Advocate for: ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 4 ORS

Linked Case: WP(C)/3866/2020

PARISHMITA DEORI AND ANR.



D/O- KUSHRAM DEORI R/O- JUGASHREE NAGAR MORDERN SCHOOL ROAD KAHILIPARA DIST.- KAMRUP (M) ASSAM PIN- 78119

2: RAJESH KUMAR DEORI C/O MAHENDRA DEORI NEAR M/S GIRLS SCHOOL R/O- VILL- RANGKOP JONAI DIST.- DHEMAJI PIN- 787060 VERSUS

THE STATE OF ASSAM AND 2 ORS.
REP. BY THE COMM. AND SECY. TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPTT.
DISPUR
GHY-6

2:THE DIRECTOR
ELEMENTARY EDUCATION
ASSAM
KAHILIPARA
GHY-19
3:THE UNION OF INDIA
REP. BY THE JOINT SECY.
GOVT. OF INDIA
DEPTT. OF SCHOOL EDUCATION AND LITERACY
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
SHASTRI BHAWAN
NEW DELHI- 110001

Advocate for : MR. A DEKA

Advocate for: ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 2 ORS.

Linked Case: WP(C)/4406/2020

RANJITA GOGOI AND 2 ORS W/O- SRI RAJU RANJAN GOGOI R/O- VILL- SANTAPUR P.O. LAHALIAL P.S. BIHPURIA



DIST.- LAKHIMPUR ASSAM PIN- 784161

2: CHANDIKA GOGOI D/O- TILESWAR GOGOI R/O- VILL- SANTAPUR P.O. LAHALIAL P.S. BIHPURIA DIST.- LAKHIMPUR ASSAM PIN- 784161

3: PINKY SAHU
W/O- SANDIP SAHU
R/O- SHIV MANDIR KANDALI
PAKADOL PATHAR
P.O. POKADOL
P.S. BIHPURIA
DIST.- LAKHIMPUR
ASSAM
PIN- 784161
VERSUS

THE STATE OF ASSAM AND 4 ORS REP. BY THE COMM. AND SECY. TO THE GOVT. OF ASSAM EDUCATION ELEMENTARY DEPTT. DISPUR GHY-6

2:THE AXOM SARBA SIKSHA ABHIJAN MISSION REP. BY THE MISSION DIRECTOR SARBA SIKSHA ABHIJAN MISSION ASSAM KAHILIPARA GHY-19

3:THE DIRECTOR ELEMENTARY EDUCATION

ASSAM KAHILIPARA

GHY-19

4:THE MISSION DIRECTOR

SARBA SIKSHA ABHIJAN MISSION

ASSAM

KAHILIPARA

GHY-19

5:THE UNION OF INDIA

REP. BY THE JOINT SECY. TO THE GOVT. OF INDIA DEPTT. OF SCHOOL EDUCATION AND LITERACY



MINISTRY OF HUMAN RESOURCES DEVELOPMENT SHASTRI BHAWAN NEW DELHI- 110001

Advocate for: MR. L MOHAN

Advocate for: ASSTT.S.G.I. appearing for THE STATE OF ASSAM AND 4 ORS

BEFORE HONOURABLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA

Date: 18-12-2020

JUDGMENT & ORDER (ORAL)

Heard Mr. K.K. Mahanta, learned senior counsel for the petitioners in WP(C) No. 3720/2020, WP(C) No. 3722/2020, WP(C) No.3851/2020, WP(C) No.4174/2020 and WP(C) No.4227/2020. Also heard Mr. S. Borthakur, learned counsel for the petitioners in WP(C) No. 3727/2020, WP(C) No. 3838/2020, WP(C) No. 4156/2020, WP(C) No. 4256/2020, WP(C) No. 4258/2020 and WP(C) No. 4282/2020. Also heard Mr. A. Deka, learned counsel for the petitioners in WP(C) No. 3866/2020. Also heard Mr. P.D. Nair, learned counsel for the petitioner in WP(C) No. 3833/2020 and Mr. E. Ahmed, learned counsel for the writ petitioner in WP(C) No. 4237/2020. Also heard Mr. A.R. Bhuyan, learned counsel for the writ petitioners in WP(C) No. 3860/2020. Also heard Mr. L. Mohan, learned counsel for the writ petitioners in WP(C) No. 3898/2020 and WP(C) No. 4406/2020. Also heard Mr. D. Saikia, learned senior counsel for the Elementary Education Department of Government of Assam and Mr. S.K. Medhi, learned counsel for the respondent, Union of India.

- 2. All the writ petitions involve a common issue requiring a determination based upon a common set of facts as well as the same set of laws. Accordingly, we propose to give a consideration to the writ petitions by a common judgment and order.
- 3. The petitioners herein are all qualified in the Teachers Eligibility Test (in short



TET) conducted by the Central Board of Secondary Education on behalf of the Government of India and for a easy reference hereinafter it would be referred as CTET.

- 4. It is stated that the CTET examinations are held periodically over the years and the petitioners have all successfully completed the CTET held at different times and their qualifications in CTET are valid even as on today. The common grievance of the petitioners is that the authorities in the Elementary Education Department of Government of Assam have allowed the CTET qualified candidates to participate in recruitment processes for Assistant Teachers in the Elementary Education Schools in Assam since the year 2012 onwards and therefore, they have a legitimate expectation that for the recruitment at hand i.e. as per the advertisement dated 11.09.2020 also the petitioners would be allowed to participate on the strength of their CTET qualifications that they possess.
- 5. Mr. K.K. Mahanta, learned senior counsel for the petitioners leading the argument on behalf of the petitioners refers to the various advertisements that were issued by the authorities in the Government of Assam in the Elementary Education Department over the years since 2012 to point out that the CTET qualified candidates were all along held to be eligible to participate in such recruitment processes. According to the learned senior counsel, CTET qualified candidates having been allowed to participate in the recruitment processes conducted by the authorities in the Elementary Education Department of Government of Assam, a past practice has been put in place and by virtue of such past practice, there cannot be any deviation in respect of the advertisement dated 11.09.2020 and accordingly, even the CTET qualified candidates are required to be allowed to participate in the selection process.
- 6. The other contention raised by the learned senior counsel is that the doctrine of legitimate expectation would also be applicable in favour of the petitioners inasmuch as, because of the conduct on the part of the respondent authorities in the Elementary Education Department the petitioners were let to believe that they would be allowed to participate in the recruitment process on the basis of their CTET qualification.



- 7. In this respect specific reliance is placed upon the stand that the Elementary Education Department had taken in an affidavit filed by the Commissioner & Secretary to the Government of Assam, Elementary Education Department in WP(C) No. 2280/2018, which was an earlier writ petition instituted by certain aspiring candidates who did not have the qualification of TET conducted by the Government of Assam (in short STET) staking a claim that they should be allowed to participate in the recruitment process without having a TET qualification as because the authorities in the Elementary Education of the Government of Assam had not held any TET examinations for the years 2013, 2014, 2015, 2016, 2017 and 2018.
- 8. The relevant paragraphs relied upon by the learned senior counsel from the said affidavit in WP(C) No. 2280/2018 provides that although the TET examination had not been held in Assam every year, the intending candidates for the post of teachers in the Elementary Schools can appear and get qualified in the CTET for being eligible to participate in such recruitment process. By relying on the said provision, it is the contention that it is a stated policy decision of the Government of Assam in Elementary Education Department that candidates who have the qualification of CTET are also equally eligible to participate in any recruitment process for the post of teachers in the Elementary Schools in Assam.
- 9. Accordingly, the third contention raised is that as no TET has been held in the Elementary Education Department of Government of Assam in the year 2020, therefore, the said stated decision in the affidavit would still hold good and the CTET qualified candidates would have to be construed to be eligible to participate in the recruitment process.
- 10. Mr. A.R. Bhuyan, learned counsel for the petitioner in WP(C) No. 3860/2020 and Mr. A. Deka, learned counsel for the petitioner in WP(C) No. 3866/2020 have raised the contention that even otherwise, the statutory provisions and the guidelines framed for the purpose do make the CTET qualified candidates eligible to participate in the



recruitment process involved in this writ petition.

- 11. Mr. S. Borthakur, learned counsel for the writ petitioner in WP(C) No. 3727/2020, WP(C) No. 3838/2020, WP(C) No. 4156/2020, WP(C) No. 4256/2020, WP(C) No. 4258/2020 and WP(C) No. 4282/2020 has also raised the contention that the candidates who are qualified in the CTET have a legitimate expectation that they will be allowed to participate in the recruitment process pursuant to the advertisement involved in this writ petition by making it known to them through the various stands taken by the authorities in the Elementary Education Department from time to time, based on the past practice followed by the respondent authorities.
- 12. Mr. K.K. Mahanta, learned senior counsel has raised a further contention that by excluding CTET qualified candidates, the authorities in the Elementary Education Department of Government of Assam has favoured their own chosen STET candidates to be the exclusion of the CTET candidates and further even if the CTET qualified candidates had a desire to get themselves qualified in the STET but they were deprived from such participation and preference was shown only towards the STET qualified candidates.
- 13. Mr. D. Saikia, learned senior counsel for the respondent Elementary Education Department of the Government of Assam per contra raises the contention that the requirement of having TET qualified candidates is a statutory requirement provided in the Minimum Qualification prescribed by the National Council for Teacher Education (NCTE), which is a statutory provision framed under Section 23(1) of the Right of Children to Free and Compulsory Education Act, 2009 (in short RTE Act of 2009).
- 14. By referring to the Minimum Qualification prescribed by the NCTE which is a statutory provision, Mr. D Saikia, refers to Clause 10(b) thereof which inter alia provides that one of the minimum qualifications is to pass in the TET to be conducted by the appropriate Government in accordance with the guidelines framed by the NCTE for the purpose. The learned senior counsel thereafter refers to the definition of



appropriate government as defined in Section 2(a) of the RTE Act of 2009 which *inter alia* provides that appropriate Government means in relation to a school established, owned or controlled by the Central Government, the Central Government and in relation to a school, other than the school established owned and controlled by the Central Government to be the State Government. In other words, according to the learned senior counsel, the provisions of the Minimum Qualification providing for a qualification in TET to be conducted by the appropriate government would mean that in the event, the given school is established, owned and controlled by the Central Government, the TET would have to be conducted by the Central Government and in the event of a school established, owned or controlled by the State Government it would have to be a TET conducted by the State Government.

- 15. The further contention raised is that the guidelines framed as notified in the communication dated 11.02.2011 of the Principal Secretary of the NCTE would have to be read conjointly with the statutory provisions of the Minimum Qualifications and to that extent the provisions of Clause 10(a) and 10(b) are to be in conformity with the statutory Minimum Qualifications.
- 16. Mr. D Saikia, learned senior counsel further contends that as per the provisions in the guidelines after Clause 10(b), in case the State Government decides not to conduct a TET, in that event, the State Government would consider the CTET, would have to be read in the context only when there is a decision or in fact a factual situation where the TET had not been conducted by the State Government. In other words, if the State Government does not conduct a TET, in such event, it would be permissible to also accept the candidates having a CTET qualification for participating in a recruitment process conducted by the State Government. Further contention raised by referring to Clause 11 of the guidelines is that the appropriate Government should conduct a TET at least once a year.
- 17. A contention is raised that on a conjoint reading of the provisions of Clause 10 providing for the acceptability of a CTET, in the event the State Government does not



conduct TET and the provisions of Clause 11 providing that the appropriate Government should conduct the TET once a year, it has to be understood that if in a given year the TET was not conducted by the State Government, the CTET qualified candidates would become eligible to participate in a recruitment process to be conducted by the State Government and on the other hand, if in a given year the STET was held, in such event, the CTET qualified candidates would not be eligible.

- 18. With regard to the contention raised by the petitioners that they have a legitimate expectation that even the CTET qualified would be held eligible to participate in a recruitment process pursuant to the advertisement of 11.09.2020, Mr. D Saikia, learned senior counsel refers to a judgment of the Supreme Court on the question of applicability of the doctrine of legitimate expectation and raises the contention that the doctrine of legitimate expectation and the doctrine of promissory estoppels both goes together and the doctrines require that in order to invoke the doctrine of legitimate expectation also there must be an act on the part of the authorities which had led the aggrieved persons to alter their position to their own detriment and only under such situation they would be entitled to the benefit of the doctrine of legitimate expectation.
- 19. The learned senior counsel contends that there is no such act on the part of the respondent authorities which had led the petitioners to alter their position to their own detriment and therefore the doctrine of legitimate expectations would not be attracted in the present case. The said contention is fortified with the further contention that what had happened with the petitioners in the present case is a mere anticipation and any altering of their position pursuant to such anticipation, even if it is to their own detriment, cannot attract the doctrine of legitimate expectation.
- 20. Mr. D Saikia, learned senior counsel also raises the contention that it is the prerogative of the employer to lay down the eligibility condition for a recruitment process and the same cannot be governed or dictated by the intending candidates as to what the eligibility condition should be. In reply thereof, Mr. KK Mahanta, learned



senior counsel reiterates that the stand taken in paragraph 6 of the affidavit in WP(C)No. 2280/2018 still holds good and it depicts a policy decision on the part of the respondents in the Elementary Education Department that the authorities would allow even the CTET qualified candidates to be eligible to participate in a recruitment process conducted by the State Government.

- 21. Mr. KK Mahanta, learned senior counsel reiterates that as the stand taken in the affidavit in WP(C) No.2280/2018 still holds good, the expectation of the writ petitioners flows from such stand depicted in the affidavit and therefore, they thought it necessary that they are not required to acquire any STET qualification. In other words, we are to understand that the writ petitioners have altered their position to their detriment on the basis of such act on the part of the respondent authorities. In reply, even the earlier stand that consistent past practices allowing the CTET qualified candidates to participate in the recruitment process is being reiterated.
- 22. Contentions have also been raised that the STET examination conducted by the State Government authorities in December, 2019 was not a suo moto action on the part of the State Government, but on the other hand, it was the requirement of the direction of this Court in its judgment dated 28.03.2019 in WA No.32/2019. The only question sought to be raised by such contention is that the STET held in December, 2019 was not a regular TET and, therefore, its existence is not to be taken note of, meaning thereby to be construed that the TET was not held at all.
- 23. A further contention has been raised in reply by Mr. KK Mahanta, learned senior counsel that even otherwise the petitioners ought to have been informed by the respondent authorities that in the recruitment process pursuant to the advertisement of 11.09.2020, only the STET qualified candidates would be acceptable and CTET qualified candidates would not be taken into consideration. Absence of any such information renders the action of the respondents to be unfair, unreasonable and hit by the doctrine of fair play, as well as, has resulted in a bias against the petitioners by favouring only the STET qualified candidates.



- 24. The further contention raised by Mr. KK Mahanta, learned senior counsel for the petitioners that there was no policy decision by the authorities in the Government of Assam in the Elementary Education Department that only the STET qualified candidates would be eligible to the exclusion of the CTET qualified candidates and a decision contained in the minutes of the meeting dated 01.09.2020 is not a policy decision as the required procedure for conducting a policy decision was not followed. On a conspectus of the aforesaid contentions raised by the rival parties, the core issue which calls for a decision of the Court would be:
 - (i) Whether there was any past practice to allow even the CTET qualified candidates to participate in a recruitment process for teachers in the Elementary Schools in Assam and whether such past practice has resulted in a legal right to be accrued to the CTET qualified candidates that they would be continued to be allowed to participate in such recruitment process.
 - (ii) Whether a legal right had accrued in favour of the petitioners on the basis of the doctrine of legitimate expectation that they would have to be required to be allowed to participate in the recruitment process on the strength of their CTET qualification alone, although otherwise, it would be contrary to the statutory provisions.
 - (iii) Whether the statutory provisions in place entitles a CTET qualified candidates to participate in a recruitment process for Assistant Teachers in the Elementary schools in the State of Assam.
 - (iv) Whether by not allowing the CTET qualified candidates to participate in the recruitment process, a class within a class have been created.
- 25. A corollary of the said issues as raised by the writ petitioners is that had they been duly informed about the change in the policy decision, they would have availed the opportunity to get themselves qualified in a STET conducted by the State



Government.

Past Practice:

- The petitioners refer to the factual situation that in the year 2012 a TET was 26. conducted by the State Government and a TET was also conducted by the Central Government and the recruitment process that took place in the year 2012 had allowed both, the STET qualified candidates as well as CTET qualified candidates to participate. In other words, it has been urged upon that even though the statutory rules may provide for CTET for the schools established, owned and controlled by the Central Government and STET for the schools established, owned and controlled by the State Government, but even in such schools established, owned and controlled by the State Government, the CTET qualified candidates were allowed to participate although for the given year, the STET was also held. It is also stated that for the subsequent years, i.e. 2013, 2014, 2015, 2016 and 2017, the CTET qualified candidates were allowed to participate in the recruitment processes conducted by the State Government. As because the CTET qualified candidates were also allowed to participate all along since the year 2012 up to the year 2018, therefore, a past practice has been put in place requiring the CTET qualified candidates to be allowed to participate in such recruitment process in all subsequent years. As past practice has already been put in place, it is the grievance of the petitioners that any deviation to be taken by the respondent authorities from such past practice would have to be proceeded by a definite policy decision with due intimation to all concerned.
- 27. Mr. D Saikia, learned senior counsel for the respondents in the Elementary Education Department on the other hand urges upon that the year 2012 was an exception in the circumstance that the concept of TET was implemented for the first time in the given year and, therefore, the situation was fluid to a great extent, which resulted in a deviation from the statutory provisions. But as regards the years 2013 onwards up to 2018, it is urged upon that for those given years, the Government of Assam in the Elementary Education Department had not conducted any TET and therefore, even though the CTET qualified candidates were allowed to participate in



the recruitment process that had taken place, the same would be saved by the provisions of Clause 10 of the guidelines which provides that in the event, the State Government decides not to hold or does not hold the TET for a given year, the recruitment processes that may be initiated in such year can be carried forward by including the CTET qualified candidates. As no TET was conducted by the authorities in the Government of Assam in the Elementary Education Department for the years from 2013 to 2018, the authorities in conformity with the provisions of Clause 10 of the guidelines allowed even the CTET qualified candidates to participate in such recruitment process. Accordingly a distinction is sought to be made in the concept of past practice that for the years 2013-2018, the CTET qualified candidates were allowed to participate in a situation where the STET Government had not conducted the TET for the given years and therefore it was not a practice adopted that CTET qualified candidates were allowed even when the State Government and conducted its own TET for the given years.

- 28. It is true that for the year 2012, the CTET qualified candidates were also allowed to participate in the recruitment process although for that given year, the Govt. of Assam had also conducted the STET. The explanation provided by Mr. D. Saikia, learned senior counsel for the respondents with regard to allowing CTET candidates to participate in the year 2012 is that the requirement of TET was introduced for the first time in the year 2012 and therefore, the situation was termed to be fluid, meaning thereby that the authorities as well as respective candidates were unsure as to what precise procedure is required to be followed in a strict manner. We do not offer any view on the said submission and also do not venture into the question of deciding the question as to whether if a situation is fluid as because a particular requirement of the law was introduced for the first time, the authorities can be allowed to deviate from the prescribed statutory procedure, as because they were unsure of the requirements.
- 29. The contention of claiming a legal right by the petitioners is based upon that from the years 2012 up to 2018, there was a practice put in place by the authorities in the Government of Assam in the Elementary Education Department allowing the CTET



qualified candidates to also participate in a recruitment process for teachers in the Elementary Schools which was owned, established and controlled by the Government of Assam.

30. The said fact itself would definitely lead to a conclusion that in-fact there was a past practice allowing the CTET candidates to participate in such recruitment process conducted by the Government of Assam in the Elementary Education Department. But if we take a closer look on the factual aspect that had actually taken place, we are required to look into the aspect that for the year 2012, the CTET qualified candidates were allowed to participate in the recruitment process although correspondingly a STET was conducted by the authorities in the Government of Assam in the Elementary Education Department. In other words, in spite there being a STET being conducted, the CTET candidates were also allowed to participate in such selection process. To understand the implication of such conduct on the part of the Govt. of Assam in the Elementary Education Department, we are required to look into the statutory provisions that govern the concept the Minimum Qualification prescribed by the NCTE in exercise of the powers under Section 23(1) of the RTE Act, 2009. In Clause 1(b) of the Minimum Qualification for Classes I to V in the Elementary Education system, a candidate is required to pass the Teachers Eligibility Test (TET) to be conducted by the appropriate government in accordance with the guidelines framed by the NCTE for the purpose. The relevant provisions of Clause 1(b) of the Minimum Qualification prescribed by the NCTE as published in the notification dated 23.08.2010 is extracted below:-

- (ii) Classes VI-VIII
- (a) B.A./B.Sc and 2 year Diploma in Elementary Education (by whatever name known)

or

B.A/B.Sc with at least 50% marks and 1 – year Bachelor in Education (B.Ed)

or

B.A./B.Sc with at least 45% marks and 1 year Bachelor in Education (B.Ed) in accordance with the NCTE (Recognition Norms and Procedure) Regulations issued from time to time in this regard.

[&]quot;1(b) Pass in the Teacher Eligibility Test (TET) to be conducted by the appropriate Government in accordance with the Guidelines framed by the NCTE for the purpose.



or

Senior Secondary (or its equivalent) with at least 50% marks and 4 year Bachelor in Elementary Education (B.El.Ed)

or

Senior Secondary (or its equivalent) with at least 50% marks and 4 year BA/BSc Ed or BA. Ed/BSc Ed

or

B.A./B.Sc with atleast 50% marks and 1 year B.Ed (Special Education)

And

(b) Pass in the Teacher Eligibility Test (TET) to be conducted by the appropriate Government in accordance with the Guidelines framed by the NCTE for the purpose."

In other words, the statutory provision provided for a qualification in the TET to be conducted by the appropriate government. The appropriate government is defined in Section 2(a) of the RTE Act, 2009 which is extracted as under:-

"2(a) appropriate Government means-

- (i) in relation to a school established, owned or controlled by the Central Government, or the administrator of the Union territory, having no legislature, the Central Government;
- (ii) in relation to a school, other than the school referred to in sub-clause (i), established within the territory of-
 - (A) a State, the State Government;
 - (B) a Union territory having legislature, the Government of that Union Territory;"
- 31. A reading of the definition of the appropriate government makes it explicit that in relation to a school owned, established and controlled by the Central Government, the appropriate government would be the Central Government, whereas in relation to a school owned, established and controlled by the State Government, the appropriate government would be the State Government. In other words, the statutory definition of appropriate government gives the meaning that if the school is established, owned, and controlled by the Central Government, the appropriate government to conduct the TET would be the Central Government, the appropriate government to conduct the TET would be the State Government, the appropriate government to conduct the TET would be the State Government.
- 32. A conjoint reading of the provision of Clause 1(b) of the Minimum Qualification prescribed by the NCTE as published in the notification dated 23.08.2010 and the



provision of Section 2(a) of the RTE Act, 2009 would make it discernible that the prescribed statutory qualification for appointment as a teacher in the Elementary Schools from Classes 1 to V would be that if the school concerned is established, owned or controlled by the Central Government, the intending candidate would mandatorily require to have a qualification of TET conducted by the Central Government and on the other hand, if the school concerned is established, owned and controlled by the State Government, the intending candidate would mandatorily require to have a qualification of TET conducted by the State Government. In other words, the statutory provisions makes it explicit that for a school established, owned and controlled by the Central Government, STET qualified candidate would be excluded from having the minimum qualification and vice-versa in respect of a school established, owned and controlled by the State Government, the CTET qualified candidate would be excluded from having the minimum qualification for the post of teacher in such Elementary Schools. From the said point of view, we have to conclude that even though in the year 2012, the authorities in the Government of Assam in the Elementary Education Department had also allowed the CTET qualified candidates to participate in the recruitment process in spite of the existence of STET qualified candidates for the given year, such conduct on the part of the State Government would have to be accepted to have been contrary to the statutory law provided in the notification dated 23.08.2010 read with Section 2(a) of the RTE Act, 2009. Hence, we are to construe that such act may have been practiced in the past, but at the same time, it would also have to be construed that it was contrary to the statutory law.

33. As regards the assertion that even for the years 2013 up to 2018, the CTET qualified candidates were allowed to participate in a recruitment process for teachers in the Elementary Education Schools conducted by the Government of Assam in the Elementary Education Department, where we take note of that it is an admitted position of the parties that for the aforesaid years, the Government of Assam in the Elementary Education Department had not conducted any TET of their own, the provision of Clause -10 of the guidelines framed by the NCTE provides for that it would be permissible to allow the CTET qualified candidates to participate in the recruitment



processes for those given years.

- 34. From such point of view, the past practice urged upon for the years 2013 up to 2018 would have to be understood to be a practice that was allowed in the absence of any STET being conducted by the Government of Assam in the Elementary Education Department.
- 35. From the aforesaid aspect, we are now required to look into the concept of the doctrine of past practice and whether in the facts and circumstance as indicated above, such doctrine would be applicable so as to arrive at a conclusion that the petitioners herein have a legal right in their favour.
- 36. In *D. Stephen Joseph –vs- Union of India and Others* reported *in (1997) 4 SCC 753* in paragraphs 4 and 5 the Supreme Court arrived at its conclusion that a past practice would be acceptable to be the foundation of a legal right provided such practice confirms to the rule or the law that was prevalent at that relevant point of time. Any past practice that was de hors the rules cannot be accepted to be a past practice to have been consistently followed for a long period of time for interpreting any such rule.
- 37. The proposition thereof laid down by the Supreme Court in paragraphs-4 and 5 are extracted below:-
 - "4.Mr. Venkataramani, learned counsel appearing for the appellant, has contended that the plain language of the rule need not be followed in all cases and in applying the rule for promotion to 50% quota form amongst Junior Engineers with degree in Electrical Engineering, past practice is required to be considered as held by this Court in N. Suresh Nathan v. Union of India. If the past practice is taken into consideration for the purpose of interpreting the said rule, it will be quite evident that experience of three years had always been reckoned from the date of the acquisition of the degree in Electrical Engineering. Therefore, the decision of the Tribunal cannot be sustained and the promotion of private respondents in the 50% quota earmarked for the persons holding degree in Electrical Engineering could not have been given to the said private respondents.
 - 5. It appears to us that the State Government is laboring under a wrong impression as to the applicability of the past practice as indicated in Suresh Nathan case. This Court in the said decision, has only indicated that past practice should not be upset provided such practice conforms to the rule for promotion and consistently for some time past the rule has been made applicable in a particular manner. In our view, the decision in Nathan case only indicates that past practice must be referable to the applicability of the rule by interpreting it in a particular manner consistently for some time. Any past practice dehors the rule cannot be taken into consideration as past practice consistently followed for long by interpreting the rule. It may be indicated here that a similar question also came up for consideration before this Court in M.B.



Joshi v. Satish Kumar Pandey. The decision in Suresh Nathan case was distinguished in the facts of that case and it was indicated that when the language of the rule is quite specific that if a particular length of service in the feeder post together with educational qualification enables a candidate to be considered for promotion, it will not be proper to count the experience only from the date of acquisition of superior educational qualification because such interpretation will violate the very purpose to give incentive to the employee to acquire higher education."

- 38. Again in *National Board of Examinations –vs- G. Anand Ramamurthy and others* reported in *(2006) 5 SCC 515* in paragraph-6, the Supreme Court had clearly laid down the proposition that any alleged past practice cannot override the statutory rules and regulations.
- 39. Paragraph-6 is quoted herein below:-
 - "6. Mr. S. Bala Krishnan, learned Senior Counsel for the respondents, per contra submitted that the stand of the petitioner herein was totally inconsistent not only in terms of the eligibility criteria but also as per past practice. According to him, the petitioner Institution has been allowing the candidates for taking the super specialty examinations, which were conducted in the month of June. But the facts remain that such a past practice as argued before the High Court has not been pleaded at all. This apart, the alleged past practice cannot override the statutory rules and regulations since the respondents are not qualified as per clause 7.12. We are, therefore, not permitting them to sit for the examinations in June 2006 as directed by the High Court."
- 40. As noticed above, the propositions laid down by the Supreme Court is explicit and clear that a past practice can be the basis of a foundation of a legal right only when such practice did conform to the statutory laws in place and on the contrary if the past practice was contrary or inconsistent with the statutory laws that were in force at that given point of time, even if such practice did prevail at an earlier point of time, such practice cannot be the basis to form a legal right to be claimed in a subsequent situation on the basis of the doctrine of past practice.
- 41. In the instant case, we have already taken note of that although in the year 2012, the CTET qualified candidates were allowed to participate in the recruitment process conducted by the Elementary Education Department of the Government of Assam in spite of there being the STET qualified candidates for that given year, but the said practice allowed by the Government of Assam clearly did not conform to the statutory laws provided in Clause 10(b) of the Minimum Qualifications prescribed by the NCTE in the notification dated 23.08.2010 under Section 23(1) of the RTE Act, 2009 read with Section 2(a) of the said Act. As the said practice allowed by the Government of Assam was not in conformity with the statutory provisions, the same in



view of the propositions laid down by the Supreme Court while elucidating the doctrine a past practice cannot be accepted to be the basis to form a legal right in favour of the petitioners for a direction that in the recruitment process at hand also the same should be accepted and the petitioners be allowed to participate.

42. As regards the assertion of the prevalence of the past practice from the years 2013 up to 2018, we have already taken note of that during the said years it was in fact not the past practice but a practice in conformity with the provision of Clause-10 of the guidelines by the NCTE meaning thereby that whenever for a given year the State Government decides not to hold or does not hold the STET, the CTET qualified candidates would be acceptable for participating in the recruitment process for such given year. Consequently, the said practice was on the premises that for those given years, the Government of Assam in the Elementary Education Department had not held the STET. It being so, the same cannot be brought in for the purpose of accepting that even for the given year where the Government of Assam in the Elementary Education Department had held the STET the practice of allowing the CTET candidates to participate in the recruitment process have to be continued.

Legitimate Expectation:

- 43. The petitioners collectively had also urged that the conduct of the authorities in the Government of Assam in the Elementary Education Department for the years from 2012 up to 2019 had led the petitioners to believe that even CTET qualified candidates would be eligible to participate in the recruitment process for teachers in the Elementary Education system of the Government of Assam and therefore, they had a legitimate expectation that the same would also prevail in the recruitment process pursuant to the advertisement dated 11.09.2020.
- 44. Mr. K.K. Mahanta, learned senior counsel for the petitioners lays the foundation of his argument that the doctrine of legitimate expectation would also prevail in the facts and circumstance of the case by referring to an averment made by the authorities in the Government of Assam in the Elementary Education Department in an affidavit filed in an earlier writ petition being WP(C) 2280/2018. According to the learned senior



counsel it was a categorical stand being expressed by the Government of Assam in the Elementary Education Department that as a policy decision the Government of Assam had not conducted the TET every year and any resident of Assam who intend to participate in a recruitment process for the post of teachers in the Elementary Education Schools can appear and acquire the CTET for being eligible for the post in terms of any advertisement as and when published by the authorities.

- 45. Mr. K.K. Mahanta, learned senior counsel has argued that the said stand taken by the respondent Government of Assam in the Elementary Education Department had clearly spelt out that the CTET qualified candidates are also acceptable to the Government of Assam for participating in the recruitment process for teachers in the Elementary Education Schools.
- 46. According to Mr. KK Mahanta, learned senior counsel, the said stand is binding on the Government of Assam in the Elementary Education Department and the authorities now cannot come out of it and take a contrary stand. It has been further submitted by Mr. KK Mahanta, learned senior counsel that the specific stand by the Government of Assam in the Elementary Education Department had led the petitioners to believe that they would be eligible to participate in the recruitment process on the strength of their CTET qualification and because of such belief the petitioners have thought that they would still be qualified even if they do not go for the STET qualification.
- 47. Mr. KK Mahanta, learned senior counsel contends that the said averments made by the Government of Assam in the Elementary Education Department in the affidavit in WP(C)No.2280/2018 was an act which had led the petitioners to change their position to their detriment and, therefore, they would be governed by the doctrine of legitimate expectation. Mr. KK Mahanta, learned senior counsel also urges upon certain other situations which had led the petitioners not to acquire the STET qualification. In order to substantiate his contention that the facts and circumstances of the instant case warrants the invocation of the doctrine of legitimate expectation, Mr. KK Mahanta, learned senior counsel has relied upon the pronouncement of the Supreme Court in Confederation of Ex-Servicemen Association and Others Vs. Union of India and others



reported in (2006) 8 SCC 399 by specifically referring to paragraphs 33, 34 and 35 thereof.

48. The Supreme Court in *Confederation of Ex-Servicemen Association* (supra) had referred to a passage from a decision in Attorney General of Hongkong Vs. Ng Yuen Shiu, wherein Lord Fraser by referring to an earlier exposition of the proposition by Lord Denning in Schmidt Vs. Secretary of State had held as extracted:

"The expectations may be based on some statement or undertaking by, or on behalf of, the public authority which has the duty of making the decision, if the authority has, through its officers, acted in a way that would make it unfair or inconsistent with good administration for him to be denied such an inquiry."

- 49. By referring to the aforesaid extracts, the Supreme Court was of the view that in the matter of an action by administrative authority there is a requirement to act judicially as well as fairly and that the doctrine of legitimate expectation is based on the principle that good administration demands observance of reasonableness and where it had adopted a particular practice for a long time, even in the absence of provisions of law, it should adhere to such practice without depriving the citizens the benefits enjoyed by them. The extract in Attorney General (supra) had clearly provided that for the doctrine of legitimate expectation to have its role, the expectations may be based on some statement or undertaking by or on behalf of the public authorities which has a duty of making the decision and if the authority through its officers act in a way that would be unfair or inconsistent with good administration, such situation would warrant an invocation of the doctrine of legitimate expectation.
- 50. Mr. KK Mahanta, learned senior counsel also heavily relied upon the exposition of the proposition of doctrine of legitimate expectation by the Supreme Court in paragraph 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42 in Civil Appeal No.3860-3862/2020 in State of Jharkhand and Others Vs. Brahmaputra Mettalics Ltd., Ranchi and Another. The provisions of the aforesaid paragraphs are extracted below:
 - 32. Under English Law, the doctrine of promissory estoppel has developed parallel to the doctrine of legitimate expectations. The doctrine of legitimate expectations is



founded on the principles of fairness in government dealings. It comes into play if a public body leads an individual to believe that they will be a recipient of a substantive benefit. The doctrine of substantive legitimate expectation has been explained in R vs North and East Devon Health Authority, ex p Coughlan²¹ in the following term:

"55. But what was their legitimate expectations?" where there is a dispute as to this, the dispute has to be determined by the court, as happened in In re Findlay. This can involve a detailed examination of the precise terms of the promise or representation made, the circumstances in which the promise was made and the nature of the statutory or other discretion.

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56. Where the court considers that a lawful promise or practice has induced a legitimate expectation of a benefit which is substantive, not simply procedural, authority now establishes that here too the court will in a proper case decide whether to frustrate the expectation is so unfair that to take a new and different course will amount to an abuse of power. Here, once the legitimacy of the expectation is established, the court will have the task of weighting the requirements of fairness against any overriding interest relied upon for the change of policy.

33. Under English Law, the doctrine of legitimate expectation initially developed in the context of public law as an analogy to the doctrine of promissory estoppels found in private law. However, since then, English Law has distinguished between the doctrines of promissory estoppels and legitimate expectation as distinct remedies under private law and public law, respectively. De Smith's Judicial Review ²² notes the contrast between the public law approach of the doctrine of legitimate expectation and the private law approach of the doctrine of promissory estoppels:

" [d]espite dicta to the contrary [Rootkin v Kent CC, (1981) 1 WLR 1186 (CA); R v Jockey Club Ex p Ram Racecourses Ltd, [1993] AC 380 (HL); R v IRC Ex p Camacq Corp, (1990) 1 WLR 191 (CA)], it is not normally necessary for a person to have changed his position or to have acted to his detriment in order to qualify as the holder of a legitimate expectation [R v Ministry for Agriculture, Fisheries and Foods Ex p Hamble Fisheries (Offshore) Ltd, (1995) 2 All ER 714 (QB)].... Private law analogies from the field of estoppels are, we have seen, of limited relevance where a public law principle requires public officials to honour their undertakings and respect legal certainty, irrespective of whether the loss has been incurred by the individual concerned [Simon Atrill, 'The End of Estoppel in Public Law? (2003) 62 Cambridge Law Journal 3]'

34. Another difference between the doctrine of promissory estoppel and legitimate expectation under English Law is that the latter can constitute a cause of action ²³. The scope of the doctrine of legitimate expectation is wider than promissory estoppels because it not only takes into consideration a promise made by a public body but also official practice, as well. Further, under the doctrine of promissory estoppels, there may be a requirement to show a detriment suffered by a party due to the reliance placed on the promise. Although typically it is sufficient to show that the promise has



altered its position by placing reliance on the promise, the fact that no prejudice has been caused to the promise may be relevant to hold that it would not be "inequitable" for the promisor to go back on their promise. ²⁴ However, no such requirement is present under the doctrine of legitimate expectation. In Regina (Bibi) vs Newham London Borough Council ²⁵, the Court of Appeal held:

"55 The present case is one of reliance without concrete detriment. We use this phrase because there is moral detriment, which should not be dismissed lightly, in the prolonged disappointment which has ensued; and potential detriment in the deflection of the possibility, for a refugee family, of seeking at the start to settle somewhere in the United Kingdom where secure housing was less hard to come by. In our view these things matter in public law, even though they might not found an estoppels or actionable misrepresentation in private law, because they go to fairness and through fairness to possible abuse of power. To disregard the legitimate expectation because no concrete detriment can be shown would be to place the weakest in society at a particular disadvantage. It would mean that those who have a choice and the means to exercise it in reliance on some official practice or promise would gain a legal toehold inaccessible to those who, lacking any means of escape, are compelled simply to place their trust in what has been represented to them.

35. Consequently, while the basis of the doctrine of promissory estoppel in private law is a promise made between two parties, the basis of the doctrine of legitimate expectation in public law is premised on the principles of fairness and non-arbitrariness surrounding the conduct of public authorities. This is not to suggest that the doctrine of promissory estoppels has no application in circumstance when a State entity has entered into a private contract with another private party. Rather, in English law, it is inapplicable in circumstances when the State has made representation to a private party, in furtherance of its public functions.

H.5 Indian Law and the doctrine of legitimate expectations

36. Under Indian Law, there is often a conflation between the doctrines of promissory estoppel and legitimate expectation. This has been described in Jain and Jain's well known treatise, Principles of Administrative Law ²⁷:

"At times, the expressions 'legitimate expectation' and 'promissory estoppel' are used interchangeably, but that is not a correct usage because 'legitimate expectation' is a concept much broader in scope than 'promissory estoppel'.

. .

A reading of the relevant Indian cases, however, exhibit some confusion of ideas. It seems that the judicial thinking has not as yet crystallized as regards the nature and scope of the doctrine. At times, it has been referred to as merely a procedural doctrine; at times, it has been treated interchangeably as promissory estoppels. However both these ideas are incorrect. As stated above, legitimate expectation is a substantive doctrine as well and has much broader scope than promissory estoppel.

37. While this doctrinal confusion has the unfortunate consequence of making the



law unclear, citizens have been the victims. Representations by public authorities need to be held to scrupulous standards, since citizens continue to live their lives based on the trust they repose in the State. In the commercial world also, certainly and consistency are essential to planning the affairs of business. When public authorities fail to adhere to their representations without providing an adequate reason to the citizens for this failure, it violates the trust reposed by citizens in the State. The generation of a business friendly climate for investment and trade is conditioned by the faith which can be reposed in government to fulfil the expectations which it generates. Professors Jain and Deshpande characterize the consequences of this doctrinal confusion in the following terms:

Thus, in India, the characterization of legitimate expectations is on a weaker footing, than in jurisdictions like UK where the courts are now willing to recognize the capacity of public law to absorb the moral values underlying the notion of estoppels in the light of the evolution of doctrines like LE(Legitimate Expectations) and abuse of power. If the Supreme Court of India has shown its creativity in transforming the notion of promissory estoppels from the limitations of private law, then it does not stand to reason as to why it should also not articulate and evolve the doctrine of LE for judicial review of resilement of administrative authorities from policies and long-standing practices. If such a notion of LE is adopted, then not only would the Court be able to do away with the artificial hierarchy between promissory estoppels and legitimate expectation, but, it would also be able to hold the administrative authorities to account on the footing of public law outside the zone of promises on a stronger and principled anvil. Presently, in the absence of a like doctrine to that of promissory estoppels outside the promissory zone, the administrative law adjudication of resilement of policies stands on a shaky public law foundation.

38. We shall therefore attempt to provide a cogent basis for the doctrine of legitimate expectation, which is not merely grounded on analogy with the doctrine of promissory estoppels. The need for this doctrine to have an independent existence was articulated by Justice Frankfurter of the United State Supreme Court in Vitarelli vs Seton

An executive agency must be rigorously held to the standards by which it professes its action to be judged. Accordingly, if dismissal from employment is based on a defined procedure, even though generous beyond the requirements that bind such agency, that procedure must be scrupulously observed. This judicially evolved rule of administrative law is now firmly established and, if I may add, rightly so. He that takes the procedural sword shall perish with the sword.

39. However, before we do this, it is important to clarify the understanding



of the doctrine of legitimate expectation in previous judgments of this Court. In National Buildings Construction Corporation vs S. Raghunathan (National Buildings Construction Corpn) a three Judge bench of this Court, speaking through Justice S. Saghir Ahmed, held that:

18. The doctrine of legitimate expectation has its genesis in the field of administrative law. The Government and its departments, in administering the affairs of the country, are expected to honour their statements of policy or intention and treat the citizens with full personal consideration without any iota of abuse of discretion. The policy statements cannot be disregarded unfairly or applied selectively. Unfairness in the form of unreasonableness is akin to violation of natural justice. It was in this context that the doctrine of legitimate expectation was evolved which has today become a source of substantive as well as procedural rights. But claims based on legitimate expectation have been held to require reliance on representations and resulting detriment to the claimant in the same way as claims based on promissory estoppel.

(emphasis supplied)

However, it is important to note that this observation was made by this Court while discussing the ambit of the doctrine of legitimate expectation under English Law, as it stood then. As we have discussed earlier, there was a substantial conflation, or overlap between eh doctrines of legitimate expectation and promissory estoppel even under English Law since the former was often invoked as being analogous to the latter. However, since then and since the judgment of this Court in National Buildings Construction Corporation (supra), the English Law in relation to the doctrine of legitimate expectation has evolved. More specifically, it has actively tried to separate the two doctrines and to situate the doctrine of legitimate expectations on a broader footing. In Regina (Reprotech (Pebsham) Ltd) vs East Sussex County Council, the House of Lords has held thus:

- 33. In any case, I think that it is unhelpful to introduce private law concepts of estoppels into planning law. As lord Scarman pointed out in Newbury District Council v Secretary of State for the Environment [1981] AC 578, 616 estoppels bind individuals on the ground that it would be unconscionable for them to deny what they have represented or agreed. But these concepts of private law should not be extended into "the public law of planning control, which binds everyone."
- 34. There is of course an analogy between a private law estoppels and the public law concept of a legitimate expectation created by a public authority, the denial of which may amount to an abuse of power... But it is no more than an analogy because remedies against public authorities also have to take into account the



interests of the general public which the authority exists to promote. Public law can also take into account the hierarchy of individual rights which exist under the Human Rights Act 1998, so that, for example, the individual's right to a home is accorded a high degree of protection while ordinary property rights are in general far more limited by considerations of public interest.

35. It is true that in early cases such as the Wells case [1971] 1 WLR 1000 and Lever Finance Ltd v Westminster (City) London Borough Council [1971] 1 QB 222, Lord Denning MR used the language of estoppels in relation to planning law. at that time the public law concepts of abuse of power and legitimate expectation were very undeveloped and no doubt the analogy of estoppels seemed useful... It seems to me that in this area, public law has already absorbed whatever is useful from the moral values which underlie the private law concept of estoppels and the time has come for it to stand upon its own two feed."

(emphasis supplied)

40. In a concurring opinion in Monnet Ispat and Energy Ltd vs Union of India (Monnet Ispat), Justice HL Gokhale highlighted the different considerations that underlie the doctrines of promissory estoppels and legitimate expectation. The learned judge held that for the application of the doctrine of promissory estoppels, there has to be a promise, based on which the promisee has acted to its prejudice. In contrast, while applying the doctrine of legitimate expectation, the primary considerations are reasonableness and fairness of the State action. He observed thus:

"Promissory Estoppel and Legitimate Expectations

289. As we have seen earliler, for invoking the principle of promissory estoppels there has to be a promise, and on that basis the party concerned must have acted to its prejudice. In the instant case it was only a proposal, and it was very much made clear that it was to be approved by the Central Government prior whereto it could not be constructed as containing a promise. Beside, equity cannot be used against a statutory provision or notification.

290. In any case, in the absence of any promise, the Appellants including Aadhunik cannot claim promissory estoppels in the teeth of the notifications issued under the relevant statutory powers. Alternatively, the Appellants are trying to make a case under the doctrine of legitimate expectations. The basis of this doctrine is in reasonableness and fairness. However, it can also not be invoked where the decision of the public authority is founded in a provision of law, and is in consonance with public interest."

"41. In Union of India Vs. Lt. Col. PK Choudhary, speaking through Chief Justice



TS Thakur, the Court discussed the decision in Monnet Ispat (supra) and noted its reliance on the judgment in Attorney General for New South Wales Vs. Quinn. It then observed:

"This Court went on to hold that if denial of legitimate expectation in a given case amounts to denial of a right that is guaranteed or is arbitrary, discriminatory, unfair or biased, gross abuse of power or in violation of principles of nature justice, the same can be questioned on the well-known grounds attracting Article 14 of the Constitution, but a claim based on mere legitimate expectation without anything more cannot ipso facto give a right to invoke these principles."

Thus, the Court held that the doctrine of legitimate expectation cannot be claimed as a right in itself, but can be used only when the denial of a legitimate expectation leads to the violation of Article 14 of the Constitution.

- 42. As regards the relationship between Article 14 and the doctrine of legitimate expectation, a three judge Bench in Food Corporation of India Vs. Kamdhenu Cattle Feed Industries, speaking through Justice JS Verma, held thus:
 - 7. In contractual sphere as in all other State actions, the State and all its instrumentalities have to conform to Article 14 of the Constitution of which nonarbitrariness is a significant facet. There is no unfettered discretion in public law: A public authority possesses powers only to use them for public good. This imposes the duty to act fairly and to adopt a procedure which is 'fairplay in action'. Due observance of this obligation as a part of good administration raises a reasonable or legitimate expectation in every citizen to be treated fairly in his interaction with the State and its instrumentalities, with this element forming a necessary component of the decisionmaking process in all State actions. To satisfy this requirement of non-arbitrariness in a State action, it is therefore, necessary to consider and give due weight to the reasonable or legitimate expectations of the persons likely to be affected by the decision or else that unfairness in the exercise of the power may amount to an abuse or excess of power apart from affecting the bona fides of the decision in a given case. The decision so made would be exposed to challenge on the ground of arbitrariness. Rule of law does not completely eliminate discretion in the exercise of power, as it is unrealistic, but provides for control of its exercise by judicial review.
 - 8. The mere unreasonable or legitimate expectation of a citizen in such a situation, may not by itself be a distinct enforceable right, but failure to consider and give due weight to it may render the decision arbitrary, and this is how the requirement of due consideration of a legitimate expectation forms part of the principle of non-arbitrariness, a necessary concomitant of the rule of law. Every legitimate expectation is a relevant factor requiring due consideration in a fair decision-making process. Whether the expectation of the claimant is reasonable or legitimate in the context is a question of



fact in each case. Whenever the question arises, it is to be determined not according to the claimant's perception but in larger public interest wherein other more important considerations may outweigh what would otherwise have been the legitimate expectation of the claimant. A bona fide decision of the public authority reached in this manner would satisfy the requirement of non-arbitrariness and withstand judicial scrutiny. The doctrine of legitimate expectation gets assimilated in the rule of law and operates in our legal system in this manner and to this extent."

(emphasis supplied)

More recently, in NOIDA Entrepreneurs Assn. vs NOIDA³⁵, a two-judge bench of this Court, speaking through Justice B.S. Chauhan, elaborated on this relationship in the following terms:

"39. State actions are required to be non-arbitrary and justified on the touchstone of Article 14 of the Constitution. Action of the State or its instrumentality must be in conformity with some principle which meets the test of reason and relevance. Functioning of a "democratic form of Government demands equality and absence of arbitrariness and discrimination". The rule of law prohibits arbitrary action and commands the authority concerned to act in accordance with law. Every action of the State or its instrumentalities should neither be suggestive of discrimination, nor even apparently give an impression of bias, favouritism and nepotism. If a decision is taken without any principle or without any rule, it is unpredictable and such a decision is antithesis to the decision taken in accordance with the rule of law.

41. Power vested by the State in a public authority should be viewed as a trust coupled with duty to be exercised in larger public and social interest. Power is to be exercised strictly adhering to the statutory provisions and fact situation of a case. "Public authorities cannot play fast and loose with the powers vested in them." A decision taken in an arbitrary manner contradicts the principle of legitimate expectation. An authority is under a legal obligation to exercise the power reasonably and in good faith to effectuate the purpose for which power stood conferred. In this context, "in good faith" means "for legitimate reasons". It must be exercised bona fide for the purpose and for none other...]"

As such, we can see that the doctrine of substantive legitimate expectation is one of the ways in which the guarantee of non-arbitrariness enshrined under Article 14 finds concrete expression."

51. Paragraphs 32, 33, 34 of the judgment in *Brahmaputra Mettalics Ltd., Ranchi and Another (supra)* deals with the distinction between doctrine of promissory estoppels and doctrine of legitimate expectation. A distinction put forth by the Supreme Court is that under the doctrine of promissory estoppels there may be a



requirement to show that the aggrieved party had altered their position to their detriment based upon an act or assurance of the other party, whereas under the doctrine of legitimate expectation there is no such requirement.

- 52. In paragraphs 36 and 37 of the judgment in *Brahmaputra Mettalics Ltd., Ranchi and Another (supra)*, the Supreme Court dealt with the aspect of there being a conflation of promissory estoppels and legitimate expectation which resulted in a doctrinal confusion resulting in an unfortunate consequence of making the law unclear and the citizens becoming victims of it. It is provided that the representations filed by the public authorities need to be held to be of a scrupulous standard since the citizens continued to live a life based on the trust they repose in the State.
- 53. The extract of the Administrative Law by Jain and Jain was taken note of which provided that in India the characterization of legitimate expectation is on a weaker footing than that of other countries like UK etc. Accordingly in paragraph 38 a conclusion was arrived that the doctrine of legitimate expectation would have an independent existence and to separate the two doctrines it has to be accepted that the doctrine of legitimate expectation is on a broader footing than the doctrine of promissory estoppels. In paragraph 40 by relying on the proposition of law laid down in *Monnet Ispat and Energy Limited Vs. Union of India and others, reported in (2012)* 11 SCC 1, the Supreme Court had arrived at its view that while applying the doctrine of legitimate expectation the primary consideration are reasonableness and fairness of State action.
- 54. By relying on the aforesaid propositions of law laid down by the Supreme Court in Brahmaputra Mettalic (supra), Mr. KK Mahanta, learned senior counsel submits that the conduct of the Government of Assam in the Elementary Education Department in excluding the CTET candidates from participating in the recruitment process for teachers in the Elementary Education Department is hit by the principles of reasonableness and fairness of State action.
- 55. The relevant paragraph in the affidavit by the Government of Assam in the Elementary Education Department in WP(C)No.2280/2018 which has been heavily



relied upon by the petitioners is extracted as below:

- "6. That the deponent states that Teachers Eligibility Test (TET) is conducted by both Central Government and the State Government in India and the citizens of India are open to appear in TET examination conducted by the Central or State Government. It is stated that the SSA, Assam is the nodal agency for conducting TET in Assam as per the approval the government. Though Assam has not conducted the TET every year, but any resident of Assam, who are intending candidates for the post of Regular Teachers in LP/UP Schools can appear and acquire Central TET for being eligible for the post in terms of the advertisement as and when published by the authority. There is no problem for the candidates, who have acquired CTET for applying for the post of regular teachers against the advertisement dated 11.03.2018. It is stated that there are 20 Nos. of languages including Assamese available in the CTET examination.
- 56. In order to substantiate his argument that the principles of reasonableness and fairness in State action had been violated by the authorities in the Government of Assam in the Elementary Education Department, Mr. Mahanta, learned senior counsel again relies upon the averments made by the Government of Assam in the Elementary Education Department in its affidavit in WP(C)No.2280/2018 wherein according to the learned senior counsel a specific stand has been taken that a CTET qualified candidate would also be acceptable to participate in the recruitment process. Mr. Mahanta, learned senior counsel further refers to the minutes of the meeting dated 01.09.2020.
- 57. According to the learned senior counsel, the decision contained in the minutes of the meeting of 01.09.2020 cannot be termed to be a policy decision of the Government of Assam inasmuch as, the required procedure under Article 166 of the Constitution of India read with the Rules of Executive Business had not been followed. A further contention has been raised by Mr. KK Mahanta, learned senior counsel that prior to issuing the advertisement dated 11.09.2020 there was a requirement on the part of the authorities in the Government of Assam to inform the CTET qualified candidates that they would not be acceptable in the recruitment process and in the absence of any such intimation, there was a lack of a fair action on the part of the State authorities.
- 58. Mr. D Saikia, learned senior counsel of the Government of Assam in the



Elementary Education Department on the other hand, relies upon the pronouncement of the Supreme Court in Monnet Ispat (supra) and relies upon paragraphs 182, 183 and 184 thereof. By referring to the propositions laid down in paragraph 182 in Monnet Ispat (supra) Mr. D Saikia, learned senior counsel points out to the doctrine of promissory estoppels and relies upon the proposition that where one party by his work or conduct made to the other party a clear and unequivocal promise, which is intended to create a legal relation or effect a legal relation to arrive in future, nothing was intended that it would be acted upon by the other party to whom the promise is made. It would be unequivocal on the part of the party making promise to retract in a situation where the other party had changed is position pursuant to such promise. By referring to the said principle in paragraph 182, the learned senior counsel refers to paragraph 183 to make his submission that there are parallels between the doctrine of promissory estoppels and the doctrine legitimate expectation and both the doctrines are founded on the concept of fairness and arises out of natural justice. Accordingly, by relying on the proposition of paragraphs 183, the learned senior counsel submits that even for the purpose of the doctrine of legitimate expectation it has to be shown that there was an act resulting in a promise by the State Government which had warranted a change of position by the petitioners to their detriment so as to invoke the doctrine of legitimate expectation. By so submitting it was contended that in the facts and circumstances of the present case, there was no such act or promise on the part of the authorities in the Government of Assam in the Elementary Education Department which may have led the petitioners to change their position to their detriment so as to enable them to invoke the doctrine of legitimate expectation. Further reliance has been placed on the proposition in paragraph 184 in Monnet Ispat (supra) that the legitimacy of an expectation can be inferred only if it was founded on the sanction of law or custom or an established procedure followed in a regular and natural sequence and that every such legitimate expectation by itself does not fructify into an enforceable right. Further reliance has been placed in the proposition put forth by the Supreme Court in paragraph 188.4 in Monnet Ispat (supra) which provides that legitimate expectation is different from anticipation and an anticipation cannot amount to an assertable expectation. By referring to paragraph 188.4 of Monnet Ispat (supra),



the learned senior counsel submits that the circumstances made out by the petitioners through their pleadings in the writ petition and the submissions made thereof merely depicts that it was an anticipation on the part of the petitioners and therefore the doctrine of legitimate expectation would not be available. Paragraphs 182, 183, 184 and 188 of Monnet Ispat (supra) are extracted as below:

- 182. In my view, the following principles must guide a court where an issue of applicability of promissory estoppel arises:
- 182.1. Where one party has by his words or conduct made to the other a clear and unequivocal promise which is intended to create legal relations or affect a legal relationship to arise in the future, knowing or intending that it would be acted upon by the other party to whom the promise is made and it is, in fact, so acted upon by the other party, the promise would be binding on the party making it and he would not be entitled to go back upon it, if it would be inequitable to allow him to do so having regard to the dealings which have taken place between the parties, and this would be so irrespective of whether there is any pre-existing relationship between the parties or not.
- 182.2. The doctrine of promissory estoppel may be applied against the Government where the interest of justice, morality and common fairness dictate such a course. The doctrine is applicable against the State even in its governmental, public or sovereign capacity where it is necessary to prevent fraud or manifest injustice. However, the Government or even a private party under the doctrine of promissory estoppel cannot be asked to do an act prohibited in law. The nature and function which the Government discharges is not very relevant. The Government is subject to the rule of promissory estoppel and if the essential ingredients of this doctrine are satisfied, the Government can be compelled to carry out the promise made by it.
- 182.3. The doctrine of promissory estoppel is not limited in its application only to defence but it can also furnish a cause of action. In other words, the doctrine of promissory estoppel can by itself be the basis of action.
- 182.4. For invocation of the doctrine of promissory estoppel, it is necessary for the promisee to show that by acting on promise made by the other party, he altered his position. The alteration of position by the promisee is a sine qua non for the applicability of the doctrine. However, it is not necessary for him to prove any damage, detriment or prejudice because of alteration of such promise.
 - 182.5. In no case, the doctrine of promissory estoppel can be pressed into aid



to compel the Government or a public authority to carry out a representation or promise which is contrary to law or which was outside the authority or power of the officer of the Government or of the public authority to make. No promise can be enforced which is statutorily prohibited or is against public policy.

182.6. It is necessary for invocation of the doctrine of promissory estoppel that a clear, sound and positive foundation is laid in the petition. Bald assertions, averments or allegations without any supporting material are not sufficient to press into aid the doctrine of promissory estoppel.

182.7. The doctrine of promissory estoppel cannot be invoked in abstract. When it is sought to be invoked, the court must consider all aspects including the result sought to be achieved and the public good at large. The fundamental principle of equity must forever be present to the mind of the court. Absence of it must not hold the Government or the public authority to its promise, assurance or representation.

183. As there are parallels between the doctrines of promissory estoppel and legitimate expectation because both these doctrines are founded on the concept of fairness and arise out of natural justice, it is appropriate that the principles of legitimate expectation are also noticed here only to appreciate the case of the appellants founded on the basis of the doctrines of promissory estoppel and legitimate expectation.

184. In Union of India v. Hindustan Development Corpn. [(1993) 3 SCC 499] this Court had an occasion to consider the nature, scope and applicability of the doctrine of legitimate expectation. The matter related to a government contract. This Court in para 35 observed as follows: (SCC pp. 548-49)

"35. Legitimate expectations may come in various forms and owe their existence to different kind of circumstances and it is not possible to give an exhaustive list in the context of vast and fast expansion of the governmental activities. They shift and change so fast that the start of our list would be obsolete before we reached the middle. By and large they arise in cases of promotions which are in normal course expected, though not guaranteed by way of a statutory right, in cases of contracts, distribution of largess by the Government and in somewhat similar situations. For instance discretionary grant of licences, permits or the like, carry with it a reasonable expectation, though not a legal right to renewal or non-revocation, but to summarily disappoint that expectation may be seen as unfair without the expectant person being heard. But there again the court has to see whether it was done as a policy or in the public interest either by way of G.O., rule or by way of a legislation. If that be so, a decision denying a legitimate expectation based on such grounds does not qualify for interference unless in a given case, the decision or action taken amounts to an abuse of



power. Therefore the limitation is extremely confined and if the according of natural justice does not condition the exercise of the power, the concept of legitimate expectation can have no role to play and the court must not usurp the discretion of the public authority which is empowered to take the decisions under law and the court is expected to apply an objective standard which leaves to the deciding authority the full range of choice which the legislature is presumed to have intended. Even in a case where the decision is left entirely to the discretion of the deciding authority without any such legal bounds and if the decision is taken fairly and objectively, the court will not interfere on the ground of procedural fairness to a person whose interest based on legitimate expectation might be affected. For instance if an authority who has full discretion to grant a licence prefers an existing licence-holder to a new applicant, the decision cannot be interfered with on the ground of legitimate expectation entertained by the new applicant applying the principles of natural justice. It can therefore be seen that legitimate expectation can at the most be one of the grounds which may give rise to judicial review but the granting of relief is very much limited. It would thus appear that there are stronger reasons as to why the legitimate expectation should not be substantively protected than the reasons as to why it should be protected. In other words such a legal obligation exists whenever the case supporting the same in terms of legal principles of different sorts, is stronger than the case against it. As observed in Attorney General for New South Wales case [Attorney General for New South Wales v. Quin, 1990 HCA 21 : (1990) 64 ALJR 327 (Aust)] :

'To strike down the exercise of administrative power solely on the ground of avoiding the disappointment of the legitimate expectations of an individual would be to set the courts adrift on a featureless sea of pragmatism. Moreover, the notion of a legitimate expectation (falling short of a legal right) is too nebulous to form a basis for invalidating the exercise of a power when its exercise otherwise accords with law.' If a denial of legitimate expectation in a given case amounts to denial of right guaranteed or is arbitrary, discriminatory, unfair or biased, gross abuse of power or violation of principles of natural justice, the same can be questioned on the well-known grounds attracting Article 14 but a claim based on mere legitimate expectation without anything more cannot ipso facto give a right to invoke these principles. It can be one of the grounds to consider but the court must lift the veil and see whether the decision is violative of these principles warranting interference. It depends very much on the facts and the recognized general principles of administrative law applicable to such facts and the concept of legitimate expectation which is the latest recruit to a long list of concepts fashioned by the courts for the review of administrative action, must be restricted to the general legal limitations applicable and binding the manner of the future exercise of



administrative power in a particular case. It follows that the concept of legitimate expectation is 'not the key which unlocks the treasury of natural justice and it ought not to unlock the gates which shuts the court out of review on the merits', particularly when the element of speculation and uncertainty is inherent in that very concept. As cautioned in Attorney General for New South Wales case [Attorney General for New South Wales case, the courts should restrain themselves and restrict such claims duly to the legal limitations. It is a well-meant caution. Otherwise a resourceful litigant having vested interests in contracts, licences, etc. can successfully indulge in getting welfare activities mandated by directive principles thwarted to further his own interests. The caution, particularly in the changing scenario, becomes all the more important."

While observing as above, the Court observed that legitimacy of an expectation could be inferred only if it was founded on the sanction of law or custom or an established procedure followed in regular and natural sequence. Every such legitimate expectation does not by itself fructify into a right and, therefore, it does not amount to a right in the conventional sense.

188. It is not necessary to multiply the decisions of this Court. Suffice it to observe that the following principles in relation to the doctrine of legitimate expectation are now well established:

- 188.1. The doctrine of legitimate expectation can be invoked as a substantive and enforceable right.
- 188.2. The doctrine of legitimate expectation is founded on the principle of reasonableness and fairness. The doctrine arises out of principles of natural justice and there are parallels between the doctrine of legitimate expectation and promissory estoppel.
- 188.3. Where the decision of an authority is founded in public interest as per executive policy or law, the court would be reluctant to interfere with such decision by invoking the doctrine of legitimate expectation. The legitimate expectation doctrine cannot be invoked to fetter changes in administrative policy if it is in the public interest to do so.
- 188.4. The legitimate expectation is different from anticipation and an anticipation cannot amount to an assertable expectation. Such expectation should be justifiable, legitimate and protectable.
- 188.5. The protection of legitimate expectation does not require the fulfillment of the expectation where an overriding public interest requires otherwise. In other words, personal benefit must give way to public interest and the doctrine of legitimate expectation would not be invoked which could block public interest for private benefit."
- 59. From a consideration of the propositions laid down by the Supreme Court in the



Brahmaputra Mettalics Ltd., Ranchi and Another (supra), Confederation of Ex-Servicemen (supra) and Monnet Ispat (supra), what is discernible is that after the pronouncement of the Supreme Court in Brahmaputra Mettalics Ltd., Ranchi and Another (supra), the earlier confusion of there being a doctrinal confusion as well as substantive conflation of an overlapping between the doctrine of promissory estoppels and doctrine of legitimate expectation had been clarified to the extent that in order to have the doctrine of legitimate expectation, a primary consideration would be reasonableness and fairness of the State action. From the said point of view, the submission of Mr. D Saikia, learned senior counsel that in the instant case, there was no act or promise on the part of the Government of Assam in the Elementary Education Department requiring the petitioners to change their position to their detriment would no longer be available and we are not required to go to the question whether there was any such promise or act on the part of the authorities in the Government of Assam in the Elementary Education Department.

- 60. It being so, a consideration that the Court is required to go into to arrive at its conclusion whether the doctrine of legitimate expectation was applicable in the present case would now have to be confined to a conclusion as to whether the act on the part of the Government of Assam in the Elementary Education Department to exclude the CTET qualified candidates from participating in the recruitment process for teachers in the Elementary Education Department satisfies the test of reasonableness and fairness of State action. Considering the proposition laid down in paragraph 188.4 of Monnet Ispat (supra) we also have to look into whether what had happened to the petitioners was a legitimate expectation or it was an anticipation. From the aforesaid conspectus, we look into the facts and circumstances of the present case whether the act on the part of the Government of Assam in the Elementary Education Department do meet the test of reasonableness and fairness of State action and whether what had happened with the petitioners was an anticipation or it was in the nature of a legitimate expectation.
- 61. The expression '*reasonable*' is defined in the Black's Law Dictionary in the manner as indicated below:-
 - "reasonable-1. Fair, proper or moderate under the circumstances 2. According to reason."
- 62. In order to satisfy the test of reasonableness, we are required to go into the aspect whether the act on the part of the Government of Assam in the Elementary Education Department to exclude the CTET qualified candidates from participating in



the recruitment process to be fair, proper or moderate under the circumstance. The expression 'fair' has again been defined in the Black's Law Dictionary to mean impartial, just, equitable or disinterested. Accordingly we look into the aspect whether the act on the part of the respondents in the Government of Assam in the Elementary Education Department, to exclude the CTET candidates can be said to be not impartial, just, equitable and disinterested in favour of any particular category of candidates. In order to arrive at any such conclusion, we are required to delve again into the factual circumstance which lead to the act on the part of the State Government to exclude the CTET qualified candidates. Firstly, we take a look into the statutory provisions governing the concept, meaning thereby to take a look at the Minimum Qualifications prescribed by the NCTE notification dated 23.08.2010 read with Section 2(a) of the RTE Act, 2009. A conjoint reading of the statutory provisions, as already concluded in the earlier paragraphs, lead us to arrive at a conclusion that the statutory laws provide for the qualification of a CTET qualified candidate for appointment as teacher in the schools established, owned and controlled by the Central Government whereas a STET qualified candidate for the schools established, owned and controlled by the State Government. If any act on the part of the State Government authorities do remain in conformity with the provisions of the statutory laws, in our view, it cannot be said to be not impartial, unjust, inequitable or a biased in any manner. Hence, from the said point of view, we have to conclude that the act on the part of the Government of Assam in the Elementary Education Department was a fair act on its part and hence it cannot be said to be unreasonable from that point of view.

63. But, again Mr. KK Mahanta, learned senior counsel for the petitioners has raised a contention that because of the manner in which the CTET candidates were allowed to participate in the recruitment process in the earlier years, there was a belief in the mind of the petitioners that they would be so allowed even for the purpose of the advertisement dated 11.09.2020 and for the purpose, a reliance has also been placed in the stand of the Government of Assam in Elementary Education Department as stated in paragraph 6 of the affidavit filed by them in WP(C) 2280/2018, which has already been extracted hereinabove. The stand of the Government of Assam in



paragraph 6 of the said affidavit would have to be construed from the point of view as to under what circumstance the said stand was depicted in the affidavit.

- 64. We have taken note of that WP(C) 2280/2018 was instituted by a set of aspiring candidates who did not have the qualification of TET i.e. neither STET nor CTET and they sought for a direction from the Court that as STET was not held prior to the advertisement of the year 2018, therefore, they should be allowed to participate in the process without having any qualification of TET. In the said circumstance, the State Government authorities sought to oppose the aforesaid relief sought for by the petitioners in WP(C) 2280/2018 by taking a stand that as CTET qualified candidates were available, therefore, the prayer of the writ petitioners in WP(C) 2280/2018 cannot be agreed upon that they be allowed to participate in the recruitment process without having any kind of TET qualification. WP(C) 2280/2018 resulted in WA 32/2019, which was given a final consideration by the Division Bench in its judgment dated 28.03.2019. For a fair adjudication, the stand of the Government of Assam in the Elementary Education Department in the affidavit filed in WP(C) 2280/2018 would therefore have to be understood in the context of the judgment of the Division Bench in WA 32/2019. The judgment dated 28.03.2019 in WA 32/2019 had arrived at a conclusion that in spite of the CTET qualified candidate being available, the same by itself cannot be a reason for the Government of Assam in the Elementary Education Department not to hold STET, which was more so in view of the provisions of Clause 11 of the guidelines framed by the NCTE which requires that the TET examination be held every year.
- 65. In paragraph 12 of the judgment dated 28.09.2019, the stand put forth by the Government of Assam in the Elementary Education Department that as the CTET qualified candidates were available, therefore, the State was not required to hold its TET examination and any such candidate who did not have a TET qualification can always avail the benefit of being qualified in the CTET, was rejected. The rejection by the Division Bench of the said stand of the Government of Assam in the Elementary Education Department would lead this Court to accept that the stand of the Government of Assam in the Elementary Education Department in the affidavit in



paragraph 6 in WP(C) 2280/2018 was rejected and found unacceptable. Once a given stand in an affidavit is rejected and found unacceptable by the Court, the efficacy and validity of any such stand that may have been taken stands obliterated as if the stand does not exist anymore. From the said point of view, we are unable to accept the contention of the petitioners that as because of the stand in paragraph 6 in the affidavit filed by the Government of Assam in the Elementary Education Department in WP(C) 2280/2018, the petitioners had believed that it is a professed stand and a policy decision of the Government of Assam in the Elementary Education Department that the CTET qualified candidates all circumstance would continue to be acceptable for participating in a recruitment process for teachers in the Elementary Education Department of the Government of Assam. If the writ petitioners were aware of the contents of paragraph 6 of the affidavit in WP(C) 2280/2018, it cannot be accepted that they were unaware of the provisions of the judgment of the Division Bench dated 28.03.2019 in WA 32/2019, which had rendered the said stand to be ineffective any further. When we examine the claim of the petitioners from the aforesaid point of view i.e. without the stand in paragraph 6 of the affidavit in WP(C) 2280/2018, what we are left with is the unfounded belief of the petitioners that even the CTET qualified candidates would be acceptable for participating in a recruitment process for teachers in the Elementary Education Department of the Government of Assam, which are essentially schools established, owned and controlled by the State Government.

66. From the aforesaid point of view, when we look into the further submissions of the petitioners that the minutes dated 01.09.2020 constituted a decision not to allow the CTET candidates to participate in the recruitment process would have to be concluded to be unacceptable. The contents of the minutes of 01.09.2020 cannot be called to be either a decision of its own and therefore, we do not find any requirement to examine whether that was a decision in conformity with the requirement of Article 166 of the Constitution of India. The contents of the minutes of 01.09.2020 is merely a depiction of the situation in conformity with the statutory laws as well as the declaration of the judgment of the Division Bench dated 28.03.2019 in WA 32/2019, where essentially the contention of the State Government in the Education Department



that there is no requirement to hold the STET as because the CTET candidates are also available was rejected. From the said point of view, we do not find the provision in the advertisement dated 11.09.2020 to be unreasonable or to be against the principle of fairness of State action in any manner. In the absence of any specific instance supported by law as to why the petitioners believed that the CTET candidates would also be allowed to participate in the recruitment process, we cannot but conclude that the same would have to be construed to be merely an anticipation rather than a legitimate expectation in any manner.

- 67. The Supreme Court in *Monnet Ispat and Energy Limited (supra)* had explicitly provided that anticipation cannot be the basis of a legitimate expectation.
- 68. We also have to take note of another aspect of the matter as pointed out by the learned senior counsel for the Government of Assam in the Elementary Education Department that even de-hors the statutory laws and other aspects, if the CTET qualified candidates are allowed to participate, the same would create an analogous situation for the authorities inasmuch as the same would make it open for all such CTET qualified candidates to come over and participate in the recruitment process and if the same is allowed to happen, there may be an issue where a teacher without having appropriate knowledge of the local language and culture may also come into the system.
- 69. We further take note of that if the CTET qualified candidates are allowed to participate in the recruitment process, which otherwise is compartmentalised by the statutory laws for the benefit of the STET qualified candidates, the field of operation of the STET qualified candidates, who are protected by the statutory laws would be compromised and the scope of the CTET qualified candidates would be widened beyond what is provided in their favour by the statutory laws.

Whether exclusion of the CTET candidates have created a class within the class so as to violate Article 14 of the Constitution of India:-

70. Although it has been argued that the basic requirement of being qualified for recruitment as a teacher in the Elementary Education Department is the requirement



of having a TET qualification and all TET qualifications are understood to be one and the same, whether conducted by the Central Government or by the State Government and therefore, the entire genus of the TET qualified candidates form one class of its own and any exclusion of a particular type of TET qualified candidates would make it a case of creating a class within a class, we are required to examine the said question from the point of view whether the entire TET qualified candidates forms one class of its own or whether the provisions of the law itself classifies them into different classes. If yes, whether the class comprising of the CTET qualified candidates forms a reasonable classification of its own.

- 71. Generally speaking the argument raised that a TET qualified candidate is one class from the point of view that all of them do meet the requirement of being qualified to be eligible for a post of teacher in the Elementary Education has to be accepted. But at the same time, we also cannot be oblivious to the provision in the statutory laws which clearly spells out that for a school established, owned and controlled by the Central Government, the appropriate Government to conduct the TET would be Central Government, whereas for schools established, owned and controlled by the State Government, the appropriate Government would be the State Government. The very classification by the provisions of the statutory laws that the appropriate Government to conduct the TET for the schools established, owned and controlled by the Central Government would be Central Government and that of the State Government to be the State Government itself results in a classification of its own that one class of TET qualified candidates would be ineligible for the other class of schools and vice-versa. Because of the statutory provisions creating two different classes of TET qualified candidates, it would be inappropriate to generalize and arrive at a conclusion that all TET qualified candidates form one class without any distinction between them.
- 72. In view of such conclusion that there is a distinction between the CTET qualified candidates and the STET qualified candidates from the point of view as to in which kind of schools they would be qualified to participate in a selection process, we have to accept that there is a reasonable classification between the CTET qualified



candidates and the STET qualified candidates and such reasonable classification as a definite nexus with the object at hand meaning thereby that the class of CTET qualified candidates would be eligible only to participate in a recruitment process pertaining to a given class of schools established, owned and controlled by the Central Government and the STET qualified candidates would be eligible to participate in a given school established, owned and controlled by the State Government.

- 73. In view of such reasonable classification, we are unable to accept the contention that there is a creation of a class within a class by excluding the CTET qualified candidates from participating in the recruitment process in respect of the schools established, owned and controlled by the State Government.
- 74. In view of such conclusions, we do not find any merit in the writ petitions and accordingly the same are dismissed.

JUDGE

Comparing Assistant